File No. 25/02/2025-NCLT

राष्ट्रीय कम्पनी विधि अधिकरण/ NATIONAL COMPANY LAW TRIBUNAL

छठा तल, ब्लॉक–3,
सी. जी. ओ. कम्पलैक्स, लोधी रोड़,
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली/New Delhi- 110003
दिनॉक/ Dated: 3rd November 2026

ORDER

This is to inform all concerned that sufficient time and opportunity were granted to all concerned parties/learned Advocates to rectify/remove the defects in their respective filings submitted before this Hon'ble Tribunal up to 31.07.2026.

Accordingly, in exercise of the powers conferred under Rule 28(4) of the National Company Law Tribunal Rules, 2016, the filings, including Petitions/Applications and additional documents, as detailed in the list annexed herewith as Annexure-A, which were filed up to 31.07.2026 and in respect of which the defects have not been rectified/removed within the stipulated time have been declined.

Any party aggrieved by the respective orders under Rule 28(4) may prefer an appeal before the Hon'ble Appellate Tribunal in accordance with Rule 63 of the National Company Law Tribunal Rules, 2016.

03/11/25

(Utkarsh Yadav)
Registrar

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. DR/AR/ Court officers NCLT, New Delhi
3. NCLT web site/ Notice Board.



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/07/2026 To 31/07/2026 (PETITION)

Petition Scrutiny Date From 01/07/2026 To 31/07/2026

Sr No.	Date Of Filing	Case Type	Dairy No.	Main Case No	Title Of Case	Section	Scrutiny Date	Comments
1	5/30/2026	Company Petition (Companies Act)	710102044102026		UDAY GUPTA VS HANSRAJ GUPTA AND COPVTLTD	Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/5/2026	Respondent details are not properly entered in the online portal. Kindly add all respondent details correctly. 2. Welfare fee of ₹25/-, Court Fee of ₹3/- are missing in the Vakalatnama. Kindly rectify the same. 3. Proof of Service is missing. Kindly upload the same. 4. remove extra pdf.

2	6/4/2026	CP(AA) Merger and Amalgamation(Companies Act)	710102045682026		ABILITIES INDIA PISTONS AND RINGS LIMITED VS HANSRAJ GUPTA AND COPVTLTD	Sec. 230-232 - Second Motion	7/28/2026	The case type is incorrectly mentioned in the PDF. Kindly correct the case type to CP (CAA) wherever it appears in the PDF. Kindly link the matter with CA (CAA) No. 15/230-232/ND/2025 in the PDF. Also, remove CP from the first motion case type wherever it appears. Kindly update the above in both case type of second motion and first motion. First motion case type is CA (CAA) and second motion case type is CP (CAA)
3	6/10/2026	Company Petition (Companies Act)	710102047522026		SHRIMATI SUNITA DEVI LOHIA VS DIAMOND POTTERIES PRIVATE LIMITED	Sec. 241(1)	7/1/2026	**3rd REMINDER** **No. of Objections: 3** 1. The requisite filing fee under **Section 242** has not been paid in full. Kindly pay the deficit filing fee and upload the proof of payment. 2. Signatures are missing on the pages of the application. Kindly ensure that every page of the application is duly signed and re-upload the corrected PDF. 3. OCR is missing on **pages 24 to 45** of the PDF. Kindly complete the OCR and re-file the application.
4	6/16/2026	Company Petition (Companies Act)	710102048632026		EQUENTIA FINANCIAL SERVICE PRIVATE LIMITED VS KUBE AUTOTECH PRIVATE LIMITED	Sec. 7(7)	7/5/2026	**No. of Objections:** 1. This matter pertains to the IBC. However, the matter has been filed under the Companies Act. Kindly rectify the same and file under the appropriate Act.

5	7/2/2026	Company Petition IB (IBC)	710102051872026		SILVINO COMMERCIAL LIMITED VS AJAY SINGH	Section 95(1)	7/2/2026	Here's the professionally formatted objection list: **No. of Objections: 5** 1. Bookmarking has not been provided. Kindly provide proper bookmarking and re-file the application. 2. Pagination is missing in the bookmarks as per the Index. Kindly ensure proper and sequential pagination in the bookmarks and re-file the application. 3. The name of the Corporate Debtor is missing in **Form C (Part II)**. Kindly incorporate the same and re-file the application. 4. The Master Data has not been annexed. Kindly upload the required Master Data and re-file the application. 5. The ₹5 Welfare Fund court fee is missing on the Vakalatnama. Kindly affix the requisite ₹5 Welfare Fund court fee and re-file the application.
6	7/2/2026	Company Petition IB (IBC)	710102051892026		SILVINO COMMERCIAL LIMITED VS SAVITRI SINGH	Section 95(1)	7/2/2026	Here's the professionally formatted objection list: **No. of Objections: 4** 1. Page numbering is missing in the bookmarks. Kindly provide proper bookmarking with correct page numbering and re-file the application. 2. The name of the Corporate Debtor is missing in Form C. Kindly mention the same and re-file the application. 3. The Master Data has not been annexed. Kindly annex the Master Data and re-file the application. 4. The ₹5 Welfare Fee is short on the Vakalatnama. Kindly affix the requisite ₹5 Welfare Stamp on the Vakalatnama and re-file the application.
7	7/5/2026	Company Petition IB (IBC)	710102052952026		NEW HORIZONS ASPHALT PRIVATE LIMITED VS ROF HOUSING AND INFRASTRUCTURE PRIVATE LIMITED	IBC Under Sec 9	7/6/2026	**No. of Objections** 1. Bookmarking with pagination is mandatory as per the index. 2. OCR is required and every page must be properly signed. 3. Pages 43, 93, 117, and 119 (Hindi) require English translation. 4. Pages 110, 112, and 114 are not readable. Kindly upload clear copies. 5. Pages 42 and 176–186 are incorrectly aligned. 6. Reply to demand notice or Section 93(b) certificate is missing. 7. Pages 197–207 are missing in the soft copy. 8. Vakalatnama is missing. 9. Default date in Form 5 (Part 4) is missing. 10. List of dates and events is missing. 11. Brief synopsis is missing. 12. Volume-wise index is missing.

8	**7/6/2026**	**Company Petition IB (IBC)**	**710102053082026**		**VIGNESHWARA DEVELOPERS PRIVATE LIMITED VS ROF HOUSING AND INFRASTRUCTURE PRIVATE LIMITED**	**IBC under Sec 7**	**7/6/2026**	****No. of Objections** 1. The petition has not been uploaded. 2. Only 2 pages of the electricity bill have been uploaded; the complete document is required. 3. Proof of service has not been uploaded. 4. Vakalatnama has not been uploaded. 5. Payment has not been made.**
9	**7/10/2026**	**Company Petition IB (IBC)**	**710102054992026**		**AIRBLADES PROPULSION SYSTEMS PRIVATE LIMITED VS ASANSAL JEWELLERY PRIVATE LIMITED**	**IBC Under Sec 9**	**7/13/2026**	**No of objection 1. only one page plan drawing uploaded (TOWER 1 - 2 BHK (TYPE-1A))**
10	**7/12/2026**	**Transfer Petition (IBC)**	**710102055812026**		**MS JM INFRA AND ENVIRO TECHNOLOGIES PVT LTD VS MAMTA TOMAR**	**Rule16(d),NCLT Rules,2016 IBC**	**7/7/2026**	****No. of Objections:** 1. The matter has been filed in the wrong portal. Since this pertains to **C.P. No. 82 of 2024** under the Companies Act, kindly file the matter through the **Companies Act portal**. 2. OCR is mandatory on every page of the PDF. 3. The case type has been incorrectly selected in the online portal. Kindly change the case type from **Transfer Petition** to **Transfer Application** and re-submit the matter.**

11	7/15/2026	Company Petition IB (IBC)	710100058122026		SILVINO COMMERCIAL LIMITED VS SMRUTI SINGH	Section 95(1)	7/16/2026	**No. of Objections:** 1. The matter has been filed before the wrong Bench. As per the Master Data of **DEUS FINANCIAL CAPITAL PRIVATE LIMITED** (Corporate Debtor/Corporate Guarantor), the registered office is situated in **Mumbai**. Hence, this Tribunal lacks territorial jurisdiction. Kindly file the matter before the appropriate Bench having jurisdiction. 2. ₹15 Welfare Fund fee is missing on the Vakalatnama. Kindly affix the requisite Welfare Fund stamp/fee and re-file the matter.
12	7/15/2026	Company Petition IB (IBC)	710102058092026		SILVINO COMMERCIAL LIMITED VS SAVITRI SINGH	Section 95(1)	7/16/2026	. **No. of Objections:** 1. Wrong jurisdiction has been selected. As per the Master Data, the registered office of the Corporate Debtor is situated in Mumbai. Kindly file the matter before the appropriate Bench having territorial jurisdiction. 2. ₹15 Welfare Fund fee is missing on the Vakalatnama. Kindly affix the requisite Welfare Fund stamp/fee and re-file the matter.
13	7/15/2026	Company Petition IB (IBC)	710102058152026		SILVINO COMMERCIAL LIMITED VS AJAY SINGH	Section 95(1)	7/9/2026	**No. of Objections:** 1. The matter has been filed before the wrong Bench. As per the **Master Data** of **DARWIN PLATFORM INFRASTRUCTURE LIMITED** (Corporate Debtor/Corporate Guarantor), the registered office is situated in **Mumbai**. Hence, this Tribunal has no territorial jurisdiction. Kindly file the matter before the appropriate Bench having jurisdiction. 2. The **₹15 Welfare Fund Fee** is missing on the **Vakalatnama**. Kindly affix the requisite **Welfare Fund Stamp/Fee** and re-file the matter.

14	7/16/2026	Company Petition IB (IBC)	710102059342026		CATALYST TRUSTEESHIP LIMITED VS B9 BEVERAGES LIMITED	IBC under Sec 7	7/17/2026	**No. of Objections:** 1. Kindly merge all the annexures with the petition and upload them as a single PDF. 2. Bookmarking is mandatory. Kindly provide proper bookmarks as per the Index with correct pagination for all volumes. 3. The **Index** is missing. 4. The **₹25 Welfare Stamp** and **₹3 Court Fee** are missing on the **Vakalatnama**. 5. The date is missing on the **Vakalatnama**. 6. Every page of **Form C (Petition)** must bear the signature of the authorized person. 7. The **Memo of Parties** is missing. 8. The **Affidavit** has not been duly verified. 9. Page numbers are missing in the soft copy. 10. The annexure pages are missing the **"True Copy"** endorsement and signature. 11. A **Master Index** along with **Volume-wise Index** is required. 12. **Form 2** is missing. 13. OCR is required on every page of the PDF. 14. The **Date of Default** is missing in **Part IV of Form 1**.
15	7/17/2026	Company Petition (Companies Act)	710102059452026		EVOLVING INTERNATIONAL TRADING PRIVATE LIMITED VS B9 BEVERAGES LIMITED	Sec 252 (3) - By Government Body	7/20/2026	**No. of Objections:** 1. The case type is incorrectly mentioned in both the PDF and the online portal. Kindly correct the case type to **Company Appeal** wherever it appears in the PDF and the online portal, and re-upload the corrected documents. 2. Kindly merge all documents into a single PDF with proper bookmarking, pagination, and a duly prepared Master Index. 3. Kindly remove the duplicate PDF uploaded. 4. The "True Copy" endorsement and signature are missing on the MOA, AOA, and Annexures. Kindly rectify the same. 5. Kindly correct the alignment of Page No. 41 in the PDF. 6. Form STK-7 is missing in the PDF. Kindly upload the same. 7. Proof of Service is missing. Kindly upload the same. 8. The Vakalatnama is incomplete. The ₹25 Welfare Stamp and ₹3 Court Fee Stamp are missing. Kindly affix the requisite stamps in the blank space provided on the Vakalatnama. 9. Kindly update the Respondent's details in the online portal as per the Memo of Parties. 10. The prescribed fee under **Section 252(3)** is pending. Kindly make the requisite payment and upload the proof of payment. 11. Kindly upload the Affidavit along with the Application.
16	7/29/2026	Company Appeal(Companies Act)	710102063362026		EVOLVING INTERNATIONAL TRADING PRIVATE LIMITED VS B9 BEVERAGES LIMITED	Sec 252 (3)	7/30/2026	**No. of Objections** 1.Kindly mention National company Law Tribunal on the top of Page 1. 2. Kindly add the **Petitioner's name** in the online portal as mentioned in the **Memo of Parties**. One name has been mentioned twice. Kindly ensure all the names of the parties is mentioned in online portal as per the memo of parties in the pdf. 3. **True Copy** endorsement is missing on the **Annexures**. 4. Kindly upload **English translated copies** of **page nos. 83 to 147** (Hindi pages). While uploading the English translated copies, kindly mention the corresponding Hindi page numbers. 5. Kindly correct the alignment of **page nos. 39, 40, 41, 52, 56, 68, and 148** in the PDF.

17	7/31/2026	Company Petition (Companies Act)	710102064112026		RAVI KUMAR JAIN VS DMI FINANCE PVT LTD	Sec. 213	7/31/2026	You have filed IA under petition. The main petition number is of Allahabad Bench therefore New Delhi is wrong jurisdiction.



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/07/2026 To 31/07/2026 (APPLICATION)

Petition Scrutiny Date From 01/07/2026 To 31/07/2026

Sr No.	Date Of Filing	Case Type	Dairy No.	Main Case No.	Title Of Case	Section	Scrutiny Date	Comments

1	6/9/2026	Interlocutory Application (I.B.C)	710102047062026	COMPANY PETITION IB (IBC)/674(PB)2021	MS DALBIR KAUR VS MR DEVENDER UMRAO	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/1/2026	**No. of Objections: -** 1. Date is missing in the Vakalatnama. Kindly mention the date and re-upload the duly completed Vakalatnama.
2	6/9/2026	Interlocutory Application (I.B.C)	710102047092026	COMPANY PETITION IB (IBC)/674(PB)2021	MR JAIDEEP SINGH VS MR DEVENDER UMRAO	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/8/2026	**No. of Objections: -** 1. Kindly delete the entry of **Petitioner No. 2** from the online portal, as per the Memo of Parties, as he has been shown as a **Respondent** therein. Kindly ensure that the party details in the online portal are consistent with the Memo
3	6/17/2026	Interlocutory Application (I.B.C)	710102048772026	COMPANY PETITION IB (IBC)/825(ND)2024	RANDSTAD INDIA PRIVATE LIMITED VS VIJAY KUMAR GUPTA	Section 60(5)/Rule 11	7/15/2026	**No. of Objections:** 1. In **Volume 2**, the **"True Copy" endorsement and signatures** are missing on **Page Nos. 92 to 96**. Kindly ensure that the said pages are duly signed and marked as **"True Copy"**, and upload the corrected PDF.
4	6/30/2026	Interlocutory Application (I.B.C)	710102051222026	COMPANY PETITION IB (IBC)/470(ND)2025	TRINITY SERVICES VS VENUS BUILDTECH INDIA PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/29/2026	**No. of Objections** 1. The wrong case type has been selected in the online portal. Kindly select the appropriate case type as Restoration Application (IBC). This same defect has already been raised earlier, however it has not been cured in online portal
5	6/30/2026	Interlocutory Application (I.B.C)	710102050862026	COMPANY PETITION IB (IBC)/126(ND)2023	AIRTECH AIRCONDITIONERS VS PARNIKA COMMERCIAL AND ESTATES PRIVATELIMITED	Sec 60(5)	7/1/2026	**No. of Objections:** 1. **Pagination is missing in the bookmarks. Kindly include proper pagination in the bookmarks and re-upload the corrected PDF.** 2. **The main case number is missing on Page No. 1. Kindly incorporate the same.** 3. **The section is missing in the Index. Kindly mention the correct section in the Index.** 4. **Kindly attach a copy of the reply in the PDF.** 5. **The application is not signed. Kindly ensure the signature is affixed on the application and upload the corrected document.**
6	6/30/2026	Interlocutory Application (I.B.C)	710102050882026	COMPANY PETITION IB (IBC)/773(ND)2024	MILLENNIUM CITY EXPRESSWAYS PRIVATE LIMITED VS C P ARORA ENGINEERS CONTRACTORS PRIVATE LIMITED	Sec 60(5)	7/1/2026	**No. of Objections:** 1. **Page No. 13 has incorrect alignment as per the PDF. Kindly correct the alignment and re-upload the rectified document.** 2. **The Memo of Parties is missing in the Index, PDF, and bookmarks. Kindly include the same in all and re-upload the corrected file.** 3. **The copy of the Vakalatnama has not been annexed in the PDF. Kindly attach the Vakalatnama and upload the corrected document.**
7	6/30/2026	Restoration Application (IBC)	710102051012026	TRANSFER APPLICATION (IBC)/27(PB)2026	KAIRAV ANIL TRIVEDI ERSTWHILE RP OF JITENDRA KIKAVAT VS JITENDRA KIKAVAT	Rule 11 of NCLT, 2016	7/1/2026	**No. of Objections:** 1. **The section selected on the online portal does not match the section mentioned in the PDF. Rule 11 has been selected on the online portal, whereas Section 48 is mentioned in the PDF. Kindly ensure uniformity by mentioning the same section in both places.** 2. **The main case number mentioned on the online portal is TA (IBC)/27(PB)2026; however, "(IBC)" has not been mentioned in the main case title in the PDF, which reads "TRANSFER APPLICATION No. 27 OF 2026." Kindly rectify the main case title in the PDF to match the online portal.** 3. **Kindly select the case type as "Restoration Application (IBC)" on the online portal.**

8	7/3/2026	Interlocutory Application (I.B.C)	710102051992026	COMPANY PETITION IB (IBC)/907(ND)2020	SANJAY MEHRA RESOLUTION PROFESSIONAL VS MR PARMJIT GANDHI	Section 60(5)/Rule 11	7/2/2026	**No. of Objections:** 1. That the index and bookmarking are missing in the PDF. Kindly rectify the same. 2. That the pagination and signatures are missing in the PDF. Kindly rectify the same. 3. Copy of Vakalatnama missing. 4. Memo of party missed.
9	7/2/2026	Interlocutory Application (I.B.C)	710102051832026	COMPANY PETITION IB (IBC)/275(ND)2019	CENTRAL BOARD OF TRUSTEE EMPLOYEES PROVIDENT FUND ORGANIZATION REGIONAL VS ABHINAV STEELS AND POWER LIMITED	Section 60(5)	7/14/2026	**No. of Objections:** 1. The bookmarking is not in accordance with the index, and pagination is missing in the bookmarks. Kindly update the bookmarks as per the index with proper pagination.
10	7/2/2026	Interlocutory Application (I.B.C)	710102051972026	COMPANY PETITION IB (IBC)/284(ND)2025	TRUN KHURANA VS MS RAHEJA DEVELOPERS LTD	Sec 60(5)	7/3/2026	No. of Objections: Bookmarking is missing in the PDF. Kindly add proper bookmarks for ease of navigation. OCR (Optical Character Recognition) is required to be applied throughout the PDF. “True copy” certification/signature is missing on all pages of the annexures. Kindly rectify the same. Court fee of Rs. 3/- is missing in the Vakalatnama. Kindly affix the requisite court fee.
11	7/1/2026	Interlocutory Application (I.B.C)	710102051342026	COMPANY PETITION IB (IBC)/375(PB)2018	KRRISH REALTECH PRIVATE LIMITED VS MR HARISH TANEJA RESOLUTION PROFESSIONAL FOR ABW INFRASTRUCTURE LIMITED	Sec 60(5)	7/2/2026	**No. of Objections:** 1. As per prayer, the filing is an **Intervention Application**. The case type is incorrectly selected. Kindly select **Intervention Petition (IBC)** as the case type in both PDF and online portal. 2. The application requires **signatures on every page**. Kindly comply. 3. The **affidavit is not verified**. Kindly rectify the same. 4. Hindi pages **55 to 61** require **English translation copies**. 5. Pages **62 to 65 are not readable**. Kindly upload clear copies. 6. Pages **96 to 101 are not OCR processed**. 7. Page **115 is not readable**. Kindly upload a clear copy. 8. **Court fee deficiency:** ₹25 welfare fee and ₹3 court fee are not affixed on the Vakalatnama. 9. **List of dates and events is missing.** 10. **Brief synopsis is not provided.**
12	7/4/2026	Interlocutory Application (I.B.C)	710102052412026	COMPANY PETITION IB (IBC)/129(ND)2023	ADITYA VASHISH AND ORS VS ECO GREEN BUILDTECH PRIVATE LIMITED	Sec 60(5)	7/29/2026	**No. of Objections:** 1. Affidavits missed applicant 4 to 20.
13	7/5/2026	Interlocutory Application (I.B.C)	710102052882026	COMPANY PETITION IB (IBC)/284(PB)2021	RAJEEV CHANDWANI VS SPAZE TOWERS PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/7/2026	**No. of Objections:** 1. Bookmarking is missing in the PDF. 2. Memo of Parties is missing. 3. The section is not mentioned in the Index and the Application. Kindly rectify the same. 4. The date, ₹3 Court Fee stamp, and ₹25 Advocate Welfare Fund stamp are missing on the Vakalatnama. Kindly complete the Vakalatnama accordingly.
14	7/3/2026	Interlocutory Application (I.B.C)	710102052342026	COMPANY PETITION IB (IBC)/275(ND)2019	DEBASHISH NANDA VS SPAZE TOWERS PRIVATE LIMITED	Sec 60(5)	7/29/2026	1. Volume 1 and Volume 2 bookmarking and pagination missed. Kindly ensure bookmarking with pagination is done in all the volumes.
15	7/5/2026	Interlocutory Application (I.B.C)	710102052912026	COMPANY PETITION IB (IBC)/284(PB)2021	VIVEK KHANNA VS SPAZE TOWERS PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/7/2026	**No. of Objections:** 1. Bookmarking is missing in the PDF. 2. Memo of Parties is missing. 3. The relevant section is missing in the Index and the Application. Kindly mention the correct section. 4. The date, ₹3 Court Fee stamp, and ₹25 Advocate Welfare Fund stamp are missing on the Vakalatnama. Kindly rectify the same.

16	7/3/2026	Interlocutory Application (I.B.C)	710102052032026	COMPANY PETITION IB (IBC)/77(PB)2017	IDBI BANK VS JAYPEE INFRATECH LIMITED	Application under any other provisions-IBC	7/7/2026	**No. of Objections:** 1. That the section is not mentioned in the index and application. Kindly incorporate the same. 2. That as per the Memo of Parties, there are 9 petitioners; however, only one affidavit has been uploaded. Kindly upload the affidavits of the remaining petitioners. 3. That the copy of the Vakalatnama is missing. Kindly upload the same. 4 as per prayer amended memo party missed which you want to take on record missed 5 in proof of service missed IB in main case
17	7/3/2026	Interlocutory Application (I.B.C)	710102052012026	COMPANY PETITION IB (IBC)/77(PB)2017	NEELIMA GOEL VS JAYPEE INFRATECH LIMITED	Application under any other provisions-IBC	7/6/2026	No. of Objections: 3 The affidavit of Navneet Kumar Jain is not verified. Kindly submit a duly verified affidavit. The affidavit of Shilpi Jain is not verified. Kindly submit a duly verified affidavit. The Proof of Service does not mention the I.B. case number. Kindly correct the Proof of Service by mentioning the appropriate I.B. case number instead of Company Petition No. 77 of 2017, and re-file the matter.
18	7/6/2026	Interlocutory Application (I.B.C)	710102053002026	COMPANY PETITION IB (IBC)/18(ND)2024	SMT SONA BANSAL VS INDIAN BANK	Rule 11 of NCLT, 2016	7/7/2026	1. main case no mismatch in vakalatnama and proof of service.
19	7/4/2026	Interlocutory Application (I.B.C)	710102052732026	COMPANY PETITION IB (IBC)/995(PB)2020	NARAYAN SINGH RAJPOOT VS JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR GRANDSTAR REALTY PVT LTD	Sec 60(5)	7/6/2026	**No. of Objections:** 1. Kindly fill in all the required details in the online portal. 2. Page numbering is missing in the bookmarks. 3. The section selected is incorrect. Kindly rectify the same. 4. Kindly ensure that every page of the application is duly signed.
20	7/5/2026	Interlocutory Application (I.B.C)	710102052872026	COMPANY PETITION IB (IBC)/995(PB)2020	SUMIT SHUKLA RESOLUTION PROFESSIONAL DAMARA GOLD PVT LTD VS DAARAA ADVANCE MANUFACTURING SOLUTIONS PRIVATE LIMITED	Sec 60(5)	7/7/2026	**No. of Objections:** 1. Bookmarking and pagination are missing in the PDF. 2. Kindly remove the Respondent entry from the online portal. 3. The main case number is missing in the online portal. Kindly update the same. 4. Section mismatch. Kindly select **Rule 11** in the online portal.
21	7/6/2026	Interlocutory Application (I.B.C)	710102053372026	COMPANY PETITION IB (IBC)/91(PB)2022	MUKESH KUMAR GROVER VS ASHOK TIWARI	Sec 60(5)	7/7/2026	1 Main case no. is mismatch in vakalatnama and proof of service.
22	7/5/2026	Interlocutory Application (I.B.C)	710102052902026	COMPANY PETITION IB (IBC)/284(PB)2021	DAVINDER KAUR VS SPAZE TOWERS PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/7/2026	**No. of Objections:** 1. Bookmarking is missing in the PDF. 2. Memo of Parties is missing. 3. The relevant section is missing in the Index and the Application. Kindly mention the correct section. 4. The date, ₹3 Court Fee stamp, and ₹25 Advocate Welfare Fund stamp are missing on the Vakalatnama. Kindly rectify the same.
23	7/5/2026	Interlocutory Application (I.B.C)	710102052892026	COMPANY PETITION IB (IBC)/284(PB)2021	VIVEK KHANNA VS SPAZE TOWERS PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/7/2026	**No. of Objections:** 1. Bookmarking is missing in the PDF. 2. Memo of Parties is missing. 3. The relevant section is missing in the Index and the Application. Kindly mention the correct section. 4. The date, ₹3 Court Fee stamp, and ₹25 Advocate Welfare Fund Welfare Stamp are missing on the Vakalatnama. Kindly affix the required stamps and mention the date.

24	7/5/2026	Interlocutory Application (I.B.C)	710102052852026	COMPANY PETITION IB (IBC)/16(PB)2017	ANIL MAHINDROO VS EARTH ICONIC INFRASTRUCTURES	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/1/2026	**No. of Objections:** 1. Affidavit missing ANIL MAHINDROO Applicant
25	7/4/2026	Interlocutory Application (I.B.C)	710102052442026	COMPANY PETITION IB (IBC)/260(ND)2023	BANK OF MAHARASHTRA VS KUNAL KHANNA	Section 22, 27	7/6/2026	**No. of Objections:** 1. Date missed in vakalatnama 2 main case no missed in vakalatnama
26	7/4/2026	Interlocutory Application (I.B.C)	710102052432026	COMPANY PETITION IB (IBC)/138(ND)2026	CAPT JAIME MESEGUER SANCHIS VS ZEXUS AIR SERVICES PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/30/2026	**No. of Objections** 1. Pages Nos. **10 to 15** require an English translated copy. Kindly attach the translated copy. While attaching the translated copy kindly mention the corresponding page numbers. 2. The case type has been selected incorrectly. Kindly select the correct case type as Restoration. 3. Section mismatched pdf and online portal kindly rectify online portal and pdf same section. 4. Rs. 3 court fees missed in Vakalatnama.
27	7/7/2026	Interlocutory Application (I.B.C)	710102053862026	COMPANY PETITION IB (IBC)/222(ND)2025	PARTH SCAFFOLDINGS PRIVATE LIMITED VS NKG INFRASTRUCTURE LIMITED	Rule 11 of NCLT, 2016	7/8/2026	**No. of Objections: 8** 1. Bookmarking with pagination is mandatory as per the Index. Kindly provide proper bookmarks with page numbering. 2. The Index is missing. Kindly upload the same. 3. Signatures are missing on every page. Kindly ensure that each page is duly signed. 4. Only **8 pages** have been uploaded. Kindly upload the complete PDF. 5. The **Memo of Parties** is missing. Kindly upload the same. 6. The **Vakalatnama** has not been annexed. Kindly annex and upload the same. 7. The main case number is not mentioned in the application. Kindly mention the correct main case number. 8. The file is incomplete. Kindly upload the complete set of documents.
28	7/6/2026	Company Application(Companies Act)	710102053282026	COMPANY PETITION (COMPANIES ACT)/17(ND)2024	PRAVAR SRIVASTAVA VS SURJIVAN HEALTH RESORT PRIVATE LIMITED	Sec. 244(1)	7/7/2026	1 Memo party missed in Index. 2 Sign missed in Application. 3 Vakalatnama is missed.
29	7/7/2026	Interlocutory Application (I.B.C)	710102054022026	COMPANY PETITION IB (IBC)/771(PB)2018	CS VEKAS KUMAR GARG VS MS FLORAL REALCON PRIVATE LIMITED AND MR SANDEEP BATRA	Sec 60(5)	7/20/2026	**No. of Objections:** **Double pagination** is appearing in the PDF. Kindly rectify the same and upload the corrected PDF. page no 50 to 115 double pagination The same defect has been raised earlier however it has not been cured till now.
30	7/8/2026	Interlocutory Application (I.B.C)	710102054232026	COMPANY PETITION IB (IBC)/611(ND)2025	APOLLO GREEN ENERGY LIMITED VS APOLLO GREEN ENERGY LIMITED	Rule 11 of NCLT, 2016	7/9/2026	**No. of Objections: -** 1. The **Memo of Parties** is missing. Kindly upload the same. 2. A copy of the **Vakalatnama** is missing. Kindly upload the same. 3. The **affidavit of Applicant No. 2** is missing in the PDF. Kindly upload the same. 4. The annexures are not endorsed as **"True Copy"**. Kindly sign and mark all annexures as **"True Copy"**.
31	7/10/2026	Interlocutory Application (I.B.C)	710102054842026	COMPANY PETITION IB (IBC)/1397(PB)2019	SUNIL CHAUDHARY A MEMBER OF THE COMMITTEE OF CREDITON SON OF SH. J.L. CHAUDHARY VS AJAY KUMAR SIWACH AUTHORISED REPRESENTATIVE OF FCS IN A CLASS	Section 60(5)	7/5/2026	1 Bookmarking and pagination is missed. 2 Pagination is missed in Index. 3 Sign missed in Index and Memo party. 4 Incomplete Vakalatnama : Main case no. , date Three Rs court fee and Twenty five Rs. welfare ticket is missed. 5 Pdf is incomplete according to Index. 6 Proof of service is mandatory. 2. 1.Proof of service is mandatory. 2. date missing in vakalatnama. 3. counsel details incomplete in index and memo of parties and prayer

32	7/10/2026	Interlocutory Application (I.B.C)	710102055342026	COMPANY PETITION IB (IBC)/656(ND)2020	SHIV NANDAN SHARMA LIQUIDATOR OF LI DIGITAL PAYMENTS PRIVATE LIMITED VS AJAY KUMAR SIWACH AUTHORISED REPRESENTATIVE OF FCS IN A CLASS	Reg. 15 of IBBI (Liq.) Regulation 2016	7/8/2026	**No. of Objections:** 1. The **case type** is incorrect in the online portal. Kindly rectify the same. 2. Kindly select the correct **case type**, i.e., **IA (Liq.) – Progress Report**, in the **Online Basic Details** before re-filing.
33	7/13/2026	Interlocutory Application (I.B.C)	710102056052026	COMPANY PETITION IB (IBC)/879(PB)2022	IDBI BANK LIMITED VS SANJIV AGARWAL	Application under any other provisions-IBC	7/14/2026	**No. of Objections: 1. The section mentioned in the online portal and the PDF is incorrect. Kindly rectify the defect by mentioning the correct section in both the online portal and the PDF. 2. The **Memo of Parties** is missing from the PDF. Kindly upload the same. 3. A copy of the **Vakalatnama** is missing from the PDF. Kindly upload the same. 4. The **Prayer** clause is missing from the application. Kindly include the prayer clause and re-file the matter. 5. The **True Copy** endorsement/signature is mandatory on every page of the annexures. Kindly affix the requisite **True Copy** signature on all annexure pages and re-file the matter.
34	7/13/2026	Interlocutory Application (I.B.C)	710102055982026	COMPANY PETITION IB (IBC)/8(PB)2023	IDBI BANK LIMITED VS SATYA NARAIN AGARWAL	Application under any other provisions-IBC	7/14/2026	**No. of Objections: 1. The section mentioned in the online portal and the PDF is incorrect. Kindly rectify the defect by mentioning the correct section in both the online portal and the PDF. 2. The **Memo of Parties** is missing from the PDF. Kindly upload the same. 3. A copy of the **Vakalatnama** is missing from the PDF. Kindly upload the same. 4. The **Prayer** is missing from the application. Kindly include the prayer clause and re-file the matter. 5. The **True Copy** endorsement/signature is mandatory on every page of the annexures. Kindly affix the requisite **True Copy** signature on all annexure pages and re-file the matter.
35	7/13/2026	Interlocutory Application (I.B.C)	710102056302026	COMPANY PETITION IB (IBC)/564(ND)2024	SRI SAI ENTERPRISES VS PCI LIMITED	Sec 60(5)	7/14/2026	1 Bookmarking missed in Index. 2 Party details mismatch. Online portal shows incorrect Petitioner/Respondent entries as compared to the Memo parties. Kindly rectify. 3 Sign missed in every page of Application. 4 Page no. 9 in Annexure is not readable . 5 True copy sign is mandatory in every page of annexure. 6 Date, Three Rs. court fee and Twenty five Rs. Welfare ticket missed in Vakalatnama.
36	7/11/2026	Interlocutory Application (I.B.C)	710102055392026	COMPANY PETITION IB (IBC)/281(ND)2023	MANOJ KUMAR SINGH VS DWARKADHIS PROJECTS PRIVATE LIMITED	Section 60(5)/Rule 11	7/16/2026	**No. of Objections** 1. Pagination missed in bookmarking. 2. Pages Nos. 117 to 280 to 286 are not legible. Kindly upload clear and readable copies of the said pages. 3. Page No. 284 is not properly aligned. Kindly rectify the alignment. 4. Page no 151 and 152 are missed in volume one as per mentioned in index. 5. OCR is mandatory on every page of the PDF. Kindly upload an OCR-enabled PDF. 6. Pages Nos. 280 to 286 are not legible. Kindly upload clear and readable copies of the said pages. As we already mentioned the same defect earlier but not cure yet.

37	7/13/2026	Interlocutory Application (I.B.C)	710102056002026	COMPANY PETITION IB (IBC)/878(PB)2022	IDBI BANK LIMITED VS SMT SANGEETA AGARWAL	Application under any other provisions-IBC	7/14/2026	**No. of Objections: 1. The section mentioned in the online portal and the PDF is incorrect. Kindly rectify the defect by mentioning the correct section in both the online portal and the PDF. 2. The **Memo of Parties** is missing from the PDF. Kindly upload the same. 3. A copy of the **Vakalatnama** is missing. Kindly upload the same. 4. The **Prayer** clause is missing from the application. Kindly incorporate the prayer in the application and re-file the matter. 5. The **True Copy** endorsement/signature is mandatory on every page of the annexures. Kindly affix the requisite **True Copy** signature on all annexure pages and re-file the matter.
38	7/13/2026	Interlocutory Application (I.B.C)	710102056132026	COMPANY PETITION IB (IBC)/264(ND)2026	TRAVEL FOOD SERVICES LIMITED VS DREAMFOLKS SERVICES LIMITED	Rule 11 of NCLT, 2016	7/16/2026	The supporting affidavit is on behalf of the Respondent instead of the Petitioner. Kindly file the correct affidavit on behalf of the Petitioner.
39	7/14/2026	Interlocutory Application (I.B.C)	710102056862026	COMPANY PETITION IB (IBC)/45(PB)2018	DKSHITULU AKELLA VS MRSANJAY GUPTA	Rule 11 of NCLT, 2016	7/16/2026	**No. of Objections:** 1. Bookmarking missing. 2. Signature is missing on every page of the Application. Kindly provide the duly signed Application. 3. Copy of the Written Submission for which condonation of delay is sought has not been annexed. Kindly attach the same. 4. Vakalatnama is missing. Kindly upload the duly executed Vakalatnama.
40	7/14/2026	Interlocutory Application (I.B.C)	710102056572026	COMPANY PETITION IB (IBC)/474(ND)2025	DIRECTORTE OF ENFORCEMENT VS MS MAMTA BINANI RESOLUTION PROFESSIONAL OF BLISS ABODE PVT LTD	Any other provision - Govt body	7/15/2026	**No. of Objections:** 1. Memo of Parties is missing in the Index, PDF, and Bookmarking. Kindly include the same in all three. 2. Recall Order dated **29.05.2026** is missing. Kindly attach the same. 3. Copy of the Vakalatnama has not been annexed. Kindly upload the same. 4. Affidavit of the Petitioners is missing. Kindly upload the duly executed Affidavit. 5. Kindly fill in the Petitioner and Respondent details on the Online Portal as per the Memo of Parties. 6. Kindly select **Rule 11** on the Online Portal, as applicable. 7. No payment has been made. Kindly deposit the requisite filing fee and upload the proof of payment.
41	7/15/2026	Interlocutory Application (I.B.C)	710102057272026	COMPANY PETITION IB (IBC)/65(ND)2026	ELSEVIER BV VS SCIENTIFIC INTERNATIONAL PRIVATE LIMITED	Section 21 (6A) (b) / Regulation 4A & 16A (2)	7/9/2026	1. section mismatch according your online portal. Kindly take same section in the portal as taken in the application
42	7/15/2026	Interlocutory Application (I.B.C)	710102057452026	COMPANY PETITION IB (IBC)/1913(ND)2019	NAVNEET GUPTA RESOLUTION PROFESSIONAL VS SCIENTIFIC INTERNATIONAL PRIVATE LIMITED	Section 60(5)	7/12/2026	***No. of Objections:** 1. Bookmarking is missing. Kindly ensure that the PDF is properly bookmarked in accordance with the Index and re-upload the corrected PDF.
43	7/16/2026	Interlocutory Application (I.B.C)	710102058692026	COMPANY PETITION IB (IBC)/350(PB)2021	ANUJ GARG VS MANOJ KULSHRESTHA	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/16/2026	**No. of Objections:** 1. Page no. 35, 40 cut to bottom. Kindly upload complete and clear copy 2. Page number is not mentioned on 44 and 45 page. Also note that same defects were raised earlier

44	7/15/2026	Interlocutory Application (I.B.C)	710102058292026	COMPANY PETITION IB (IBC)/907(ND)2020	SANJAY MEHRA MONITORING PROFESSIONAL VS MANOJ KULSHRESTHA	Application under any other provisions-IBC	7/16/2026	No. of Objections: 1.Bookmarking and pagination are missing in the PDF. Kindly upload the PDF with proper bookmarking and pagination. 2.The Index is missing in the PDF. Kindly include the same. 3.The Affidavit is missing in the PDF. Kindly upload the same. 4.The Petitioner's basic details are missing in the Online Portal. Kindly fill in the required details. 5.Pagination is missing in the PDF. Kindly paginate the entire PDF correctly. 6.The Applicant's signature is missing at the end of the application. Kindly affix the Applicant's signature and re-upload the corrected PDF.
45	7/15/2026	Interlocutory Application (I.B.C)	710102058142026	COMPANY PETITION IB (IBC)/867(PB)2019	DEEPIKA BHUGRA PRASAD VS MANOJ KULSHRESTHA	Sec 60(5)	7/16/2026	1. case type wrong in online portal choose IA (Liq.) Progress Report. 2. section wrong choose Reg. 15 of IBBI (Liq.). 3. pagination missing in index. 4. counsel sign missing in index. 5. 25Rs welfare fee and 3Rs court fee missing in vakalatnama.
46	7/16/2026	Interlocutory Application (I.B.C)	710102058962026	COMPANY PETITION IB (IBC)/99(ND)2026	AMD INDUSTRIES LIMITED VS B BEVERAGES LIMITED	Any other provision - Govt body	7/17/2026	**No. of Objections:** 1. The **Memo of Parties** is missing from the PDF. Kindly upload the same. 2. Kindly update the **online portal** in accordance with the **Memo of Parties**. 3. Pagination is missing in the **Bookmarks**. Kindly provide proper bookmarking with correct pagination as per the **Index**. 4. The **Counsel Details** on **Page No. 1** are incomplete. Kindly rectify the same. 5. A copy of the **Vakalatnama** is missing from the PDF. Kindly upload the same. 6. The **Order dated 06.07.2026**, as referred to in the **Prayer Clause**, is missing from the PDF. Kindly attach the said order.
47	7/16/2026	Interlocutory Application (I.B.C)	710102058862026	COMPANY PETITION IB (IBC)/900(ND)2020	PR ROLLING PVT LTD VS HEMA ENGINEERING INDUSTRIES LIMITED	Sec 60(5)	7/17/2026	*No. of Objections:** 1. The **Case Year** mentioned in the affidavit does not match with the main case. Kindly correct the case year as per the main petition. 2. There is a mismatch in the **Section** selected in the online portal and the section mentioned in the Application. Kindly rectify the same. 3. The **₹3 Court Fee** and **₹25 Welfare Stamp** are missing on the **Vakalatnama**. Kindly affix the requisite fees/stamp and re-upload the corrected document.
48	7/14/2026	Restoration Application (Companies Act)	710102056632026	COMPANY PETITION (COMPANIES ACT)/61(ND)2025	SUNIL MAGO VS BHAVE ELECTRIC VEHICLES PRIVATE LIMITED	Rule 11 of NCLT	7/21/2026	**No. of Objections** 1. The requisite fee under **Rule 15** is due. Kindly make the payment and upload proof of payment. 2. case type wrong.
49	7/17/2026	Interlocutory Application (I.B.C)	710102059652026	COMPANY PETITION IB (IBC)/674(PB)2021	MR JAIDEEP SINGH VS MR DEVENDER UMRAO	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/20/2026	**No. of Objections:** 1. There is a mismatch in the **Petitioner's details**. The online portal reflects **Mr. Jaideep Singh** as the Petitioner, whereas the Memo of Parties reflects **Ms. Dalbir Kaur** as the Petitioner. Kindly rectify the discrepancy and ensure consistency between the online portal and the Memo of Parties. 2. **Page No. 170** is not properly aligned. Kindly correct the alignment and re-upload the corrected PDF. 3. The requisite **₹3 Court Fee** is missing on the Vakalatnama. Kindly affix the Court Fee in the designated space and re-file the corrected Vakalatnama.

50	7/17/2026	Interlocutory Application (I.B.C)	710102059382026	COMPANY PETITION IB (IBC)/100(ND)2026	TRIBHUVAN MARKPLUS PRIVATE LIMITED VS KAMDHENU GLOBAL LIMITED	Rule 11 of NCLT, 2016	7/20/2026	**No. of Objections:** 1. The main case number is missing in the Vakalatnama. Kindly mention the correct main case number and re-upload the corrected Vakalatnama.
51	7/17/2026	Interlocutory Application (I.B.C)	710102059372026	COMPANY PETITION IB (IBC)/739(ND)2021	SIEMENS FINANCIAL SERVICES PRIVATE LIMITED VS MR VARUN JAJOO	Section 105,112, 113	7/30/2026	No. of Objections: 1.OCR is missing on Pages No. 24 to 170. Kindly apply OCR to these pages and re-upload the PDF.
52	7/18/2026	Interlocutory Application (I.B.C)	710102060052026	COMPANY PETITION IB (IBC)/314(PB)2023	TEIL PROJECTS LIMITED VS MR VARUN JAJOO	Rule 11 of NCLT, 2016	7/26/2026	**No. of Objections:** 1. The case type is incorrectly selected in the online portal. Kindly rectify the case type and ensure it is consistent with the filed documents. Select Interlocutory application case type. 2. DD not received in NCLT.
53	7/21/2026	Interlocutory Application (I.B.C)	710102061012026	COMPANY PETITION IB (IBC)/1744(ND)2019	POONAM BHARTI VS DEBASHISH NANDA	Section 60(5)/Rule 11	7/22/2026	No. of Objections 1. Kindly fill in all the required details in the online portal. 2.Bookmarking with page numbering is mandatory. 3.The application must be signed on every page. 4.Page Nos. 16, 19, 23, 24, 26, 27, 28, 30, 31, 34, and 35 are not clear. Kindly upload clear and legible copies. 5.Page Nos. 28, 29, 30, 34, 35, and 42 are cut. Kindly upload complete and properly scanned pages. 6.A ₹1 court fee is short on the Vakalatnama. The main case number has not been mentioned in the Vakalatnama. 7.Every annexure page must bear the signature and "True Copy" endorsement. 8.In the heading "IA No. …", kindly correct the year from 2025 to 2026.
54	7/21/2026	Interlocutory Application (I.B.C)	710102061062026	COMPANY PETITION IB (IBC)/1744(ND)2019	VIBHA KAPOOR VS DEBASHISH NANDA	Section 60(5)/Rule 11	7/22/2026	1.The case year mentioned in the PDF is incorrect. Kindly correct the same. Kindly mention year 2026 instead of 2025 after IA 2.Bookmarking with page numbering is mandatory. 3.A ₹1 court fee is short on the Vakalatnama. 4.Kindly fill in all the required details in the online portal. 5.The main case number has not been mentioned in the Vakalatnama. 6.OCR is missing in the Index and on Page Nos. 2 to 12 and 17 to 51. Kindly ensure that OCR is applied to all the said pages. 7.Every annexure page must bear the "True Copy" endorsement.
55	7/20/2026	Company Application(Companies Act)	710102060672026	COMPANY PETITION (COMPANIES ACT)/237(ND)2024	SAURABH GUPTA VS ANAND ALUMINIUM LTD	Rule 11 of NCLT	7/21/2026	**No. of Objections** 1. The **Main Case No.** is missing in the **Memo of Parties**. Kindly rectify the same. 2. The name of the **Petitioner** in the **Memo of Parties** shall be corrected to match the details entered in the online portal. 3. The **signature is missing on every page of the application**. Kindly rectify the same. 4. The **Vakalatnama** is missing. Kindly attach the same.

56	7/21/2026	Interlocutory Application (I.B.C)	710102061132026	COMPANY PETITION IB (IBC)/1744(ND)2019	AKRAM SULTAN VS DEBASHISH NANDA	Section 60(5)/Rule 11	7/22/2026	No. of Objections 1.The case year mentioned in the PDF is incorrect. Kindly correct the same. Kindly write 2026 instead of 2025 after IA. 2.Bookmarking with page numbering is mandatory. 3.A ₹1 court fee is short on the Vakalatnama. Kindly fill in all the required details in the online portal. 4.The main case number has not been mentioned in the Vakalatnama. 5.OCR is missing in the PDF. Kindly ensure that OCR is applied to all pages. 6.Every annexure page must bear the "True Copy" endorsement. 7.The section mentioned on the application page is incorrect. Kindly correct the same. 8.Pagination in the PDF is incomplete. 9.Page Nos. 17 to 21 and 38 to 41 are cut. Kindly upload complete and properly scanned pages. 10.Kindly upload English translated copies of the Hindi pages. 11.Page No. 28 is improperly aligned. Kindly upload the page in the correct alignment.
57	7/21/2026	Interlocutory Application (I.B.C)	710102061232026	COMPANY PETITION IB (IBC)/202(PB)2017	AARTI SINGAL VS MAHENDAR KUMAR KHANDELWAL RP OF BPSL	Rule 11 of NCLT, 2016	7/22/2026	Defects / Objections 1.Pagination is missing in the Index and the PDF. 2.Memo of Parties is missing. 3.Every page of the application must be duly signed. 4.Prayer clause is missing. 5.Vakalatnama is missing. 6.Affidavit is missing. 7.Kindly provide proper bookmarking in the PDF as per the Index, along with correct page numbering. T 8.he section mentioned in the PDF does not match the section selected in the online portal. Kindly ensure both are the same. 9.Proof of Service is missing. 10.Counsel details and counsel's signature are missing in the Index. 11.The file is incomplete. Kindly upload the complete set of documents. 12. Payment pending
58	7/21/2026	Interlocutory Application (I.B.C)	710102061202026	COMPANY PETITION IB (IBC)/202(PB)2017	AARTI STEEL NEPAL VS MAHENDAR KUMAR KHANDELWAL RP OF BPSL	Rule 11 of NCLT, 2016	7/22/2026	**No. of Objections:** 1. Pagination is missing in the index and the PDF. Kindly update the pagination accordingly. 2. The **Memo of Parties** is missing. Kindly provide and upload the same. 3. Signatures are required on every page of the application. Kindly provide the duly signed copy. 4. The **Prayer** is missing. Kindly include the same. 5. The **Vakalatnama** is missing. Kindly provide and upload the same. 6. The **Affidavit** is missing. Kindly provide and upload the same. 7. Kindly update the bookmarks as per the index with proper page numbering. 8. The section mentioned in the filing does not match the details on the online portal. Kindly verify and correct the section in both the online portal and the PDF. 9. Proof of service is missing. Kindly provide and upload the same. 10. Counsel details are missing in the index, and the counsel's signature is also missing. Kindly rectify the same. 11. The file is incomplete. Kindly upload the complete set of documents.
59	7/21/2026	Restoration Application (Companies Act)	710102061122026	TRANSFER PETITION(COMPANIES ACT)/55(PB)2022	SHUBHKAMNA BUILDWELL & ESTATES PRIVATELIMITED VS JAPNA ESTATES PRIVATE LIMITED	Sec 48(2)	7/23/2026	Defects / Objections 1. Memo of party details mismatched pdf and online portal. Please ensure that the details of the parties should be same in both online portal and pdf 2. Proper bookmarking with page numbering is mandatory. 3. In your online portal you have selected restoration application and in the pdf you have mentioned IA in the heading

60	7/21/2026	Interlocutory Application (I.B.C)	710102061042026	COMPANY PETITION IB (IBC)/937(ND)2018	VIVEK RAHEJA CHAIRMAN OF MONITORING COMMITTEE OF UNITECH MACHINES LTD VS JAPNA ESTATES PRIVATE LIMITED	Application under any other provisions-IBC,Rule 11 of NCLT, 2016	7/21/2026	*No. of Objections:** 1. Kindly note that two applications have been filed under a single filing number. Since the present matter seeks condonation of delay in filing the Progress Report, you are advised to file **only one application for condonation of delay** and annex the **Progress Report** as an Annexure to that application. 2. Kindly include the **Memo of Parties** in the application for condonation of delay. 3. Kindly attach the **Progress Report** as an Annexure to the application for condonation of delay and ensure that all annexures are properly indexed and paginated.
61	7/23/2026	Interlocutory Application (I.B.C)	710102061812026	COMPANY PETITION IB (IBC)/937(ND)2018	PRABHJIT SINGH SONI VS JAPNA ESTATES PRIVATE LIMITED	Sec 60(5)	7/24/2026	The application has been filed under the wrong jurisdiction. Kindly upload in Allahabad Bench.
62	7/24/2026	Interlocutory Application (I.B.C)	710102062112026	COMPANY PETITION IB (IBC)/937(ND)2018	VIJENDER SHARMA VS JAPNA ESTATES PRIVATE LIMITED	Sec 60(5)	7/27/2026	1. **Memo of Parties is missing from the Index. Kindly update the Index accordingly.** 2. **The Vakalatnama is missing from the PDF. Kindly upload the same.**
63	7/26/2026	Company Application(Companies Act)	710102062512026	COMPANY APPEAL(COMPANIES ACT)/53(ND)2026	EXPRESS AGRO PRIVATE LIMITED VS REGISTRAR OF COMPANIES	Rule 11 of NCLT	7/23/2026	1. Applicant Shalini Talwar basics details missed petitioner column in online portal. Kindly ensure that the details of parties should be same in the online portal and pdf
64	7/24/2026	Interlocutory Application (I.B.C)	710102062082026	COMPANY PETITION IB (IBC)/335(ND)2026	S T CONSTRUCTIONS PRIVATE LIMITED VS PEBBLES PROLEASE PRIVATE LIMITED	Sec 60(5)	7/27/2026	No. of Objections: 1.The Memo of Parties is missing. Kindly include the same in the PDF. Also ensure the memo of party is same as on Online portal. 2.The case type has not been mentioned in the PDF. Kindly mention the correct case type wherever applicable in the PDF. 3.The Vakalatnama is mandatory. In case the vakaltnama is on record kindly mention the same in the Index.
65	7/24/2026	Interlocutory Application (I.B.C)	710102062042026	COMPANY PETITION IB (IBC)/692(ND)2022	ARVIND KUMAR JAIN VS PUJA BAHRY LD RESOLUTION PROFESSIONAL	Section 60(5)/Rule 11	7/27/2026	No. of Objections: 1.Kindly fill in all the required details in the online portal. 2.The section has been incorrectly mentioned as Rule 11 in the Index and the Application. Kindly rectify the relevant provision wherever applicable. 3.The case type has been incorrectly mentioned in the PDF. Kindly change it to Restoration Application (IBC) wherever it appears in the pdf. 4.In the Prayer Clause, you have sought two distinct reliefs in two different Interlocutory Applications (IAs). Kindly file separate IAs for each relief. The first IA should be filed for Restoration, as the earlier IA, in which you had sought recall of the order, has already been disposed of. The second IA should be filed separately for waiver of costs. Accordingly Kindly select the correct case type as Restoration Application (IBC) in the online portal.
66	7/27/2026	Interlocutory Application (I.B.C)	710102062792026	COMPANY PETITION IB (IBC)/207(ND)2021	NETWORK REALTY PVT LTD VS ORRIS INFRASTRUCTURE PRIVATE LIMITED	Sec 60(5)	7/28/2026	1. case year wrong in page no. 1,2 and affidavit page. 2. section wrong in page no. 2. 3. kindly seprate the affidavit from application along with pagination and as per mention in PDF kindly update on Index too. 4. counsel details missing in prayer.
67	7/27/2026	Interlocutory Application (I.B.C)	710102062592026	COMPANY PETITION IB (IBC)/751(PB)2021	AVON INFRACON PRIVATE LIMITED VS SARE GURUGRAM PRIVATE LIMITED	Application under any other provisions-IBC	7/22/2026	No. of Objections: 1. The Memo of Parties does not match the details mentioned in the Online Portal. Kindly ensure that the details are consistent in both.

68	7/28/2026	Interlocutory Application (I.B.C)	710102063092026	COMPANY PETITION IB (IBC)/462(ND)2023	RIPUNJAYA RAWAT VS UMESH SINGHAL	Section 60(5)/Rule 11	7/29/2026	**No. of Objections:** 1. Bookmarking is mandatory. Kindly provide proper bookmarking in the PDF as per the Index, along with correct pagination. 2. The Index is missing from the PDF. Kindly include the Index in the uploaded PDF. 3. The Applicant's signature is required on every page of the application. Kindly ensure that each page of the application is duly signed. 4. The **₹25 Welfare Fund Stamp** and **₹3 Court Fee Stamp** are missing from the Vakalatnama. Kindly affix the requisite stamps. 5. The date is missing on the Vakalatnama. Kindly mention the date and re-upload the corrected Vakalatnama. 6. Page numbers are missing in the soft copy (PDF). Kindly paginate the entire PDF correctly. 7. Only **14 pages** have been uploaded in the PDF. Kindly upload the complete set of documents.
69	7/26/2026	Interlocutory Application (I.B.C)	710102062472026	COMPANY PETITION IB (IBC)/687(PB)2020	BRIGHT LANE INFRA SPACE PRIVATRE LIMITED VS ALLAHABAD BANK	Sec 60(5)	7/27/2026	1 Respondent details on the online portal do not match with the Memo of Parties. Allahabad Bank is wrongly reflected as respondent. 2 One Rs. court fee missed in Vakalatnama. 3 Proof of Service details of the respondent are required to be filed.
70	7/29/2026	Interlocutory Application (I.B.C)	710102063782026	COMPANY PETITION IB (IBC)/1974(ND)2019	MR HARISH TANEJA VS ALLAHABAD BANK	Sec 54(1)	7/30/2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The case type has been selected incorrectly. Kindly select **IA (Dis.)**. 3. Signature is mandatory on every page of the PDF. Kindly ensure that all pages are duly signed. Counsel sign is missing 4. Pagination is missing in the **Index** and the **PDF**. Kindly rectify the same. 5. As per the **Index**, the PDF is incomplete. Kindly rectify the defect and upload the complete PDF.
71	7/29/2026	Interlocutory Application (I.B.C)	710102063542026	COMPANY PETITION IB (IBC)/496(ND)2023	VIKRAM KUMAR VS ALLAHABAD BANK	Section 21	7/30/2026	**No. of Objections** 1. On **page no. 1**, the **main heading**, **main case number**, and **section** are missing. Kindly mention **Section 21 read with Regulation 17**. 2. The **Memo of Parties** is missing from the PDF. While uploading the memo of party kindly ensure that the name of parties is same in the memo of party and on online portal. 3. The **Prayer** is missing from the application. Kindly include the same.
72	7/28/2026	Company Application(Companies Act)	710102063202026	COMPANY PETITION (COMPANIES ACT)/74(ND)2021	SERIOUS FRAUD INVESTIGATION OFFICE VS SUNAIR HOTELS LIMITED	Application under any other provisions	7/30/2026	**No. of Objections:** 1. All Respondents have not been added in the memo of parties Kindly add the all respondent in memo of parties in pdf. Kindly ensure that the memo of party is same in both pdf and Online portal.
73	7/29/2026	Interlocutory Application (I.B.C)	710102063512026	COMPANY PETITION IB (IBC)/468(PB)2024	MADHUR GUPTA VS SAMMAAN CAPITAL LIMITED	Sections 60(5)/Regulation 13	7/30/2026	Payment for application not done

74	7/28/2026	Interlocutory Application (I.B.C)	710102063312026	COMPANY PETITION IB (IBC)/1114(ND)2020	BVG INDIA LIMITED VS MR DEVENDRA UMRAO	Sec 60(5)	7/30/2026	**No. of Objections** 1. Kindly upload clear and legible copies of the following pages: **44, 68, 72, 73, 74, 75, 76, 78, 79, 82, 83, 84 to 124, and 316 to 323**. 2. Kindly upload English translated copies of the following Hindi pages: **167, 171, 263, and 267**. While uploading the English translated copies, kindly mention the corresponding Hindi page numbers. 3. As per the Memo of Parties and Affidavit, **CFM Asset Reconstruction Private Limited** is the Petitioner. Kindly update the online portal by entering the basic details of **CFM Asset Reconstruction Private Limited** as the Petitioner. Further, kindly delete the entry of **BVG India Limited** as the Petitioner from the online portal and replace it with **CFM Asset Reconstruction Private Limited** in accordance with the Memo of Parties and Affidavit. 4. Kindly ensure that the Memo of Parties is identical in both the online portal and the PDF.
75	7/29/2026	Interlocutory Application (I.B.C)	710102063492026	COMPANY PETITION IB (IBC)/496(ND)2023	VIKRAM KUMAR VS MR DEVENDRA UMRAO	Section 21 (6A) (b) / Regulation 4A & 16A (2)	7/30/2026	1. Page no 27 is slightly blur. Kindly upload a clear copy
76	7/30/2026	Interlocutory Application (I.B.C)	710102063862026	COMPANY PETITION IB (IBC)/450(PB)2018	ANKIT PATHAK VS KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	Sec 60(5)	7/29/2026	**No. of Objections** 1. As per the order dated **13-05-2026**, this is a **Restoration** matter. Kindly select **"Restoration Application (IBC)"** as the **Case Type** in both the **online filing** and the **soft copy (PDF)**. Also, select **Section/Rule 11** in both the **online filing** and the **PDF**, as per the order. 2. The **volume-wise index** is missing in **Volume II**. 3. The **volume-wise index** is missing in **Volume I**.
77	7/30/2026	Interlocutory Application (I.B.C)	710102063892026	COMPANY PETITION IB (IBC)/775(ND)2022	MINISTRY OF ELECTRONICS INFORMATION TECHNOLOGY GOVERNMENT OF INDIA R D VS IFCI LIMITED	Sec 60(5)	7/30/2026	**No. of Objections:** 1. Kindly ensure that the **details of the parties** mentioned in the **online portal** are the same as those in the **PDF**. 2. The **Memo of Parties** should be placed at the beginning of the **Index** and reflected accordingly in the **bookmarks**. 3. The **Section** is missing in the **Index** and the **Application**. Kindly mention the appropriate section in both and ensure that the same section is selected in the **online portal**. OCR missing in page 13, 17
78	7/30/2026	Interlocutory Application (I.B.C)	710102064052026	COMPANY PETITION IB (IBC)/18(ND)2024	SONA BANSAL VS INDIAN BANK	Sec 60(5)	7/31/2026	**No. of Objections** 1. Pagination is missing in the bookmarks. 2. Memo of Parties mismatch. Kindly ensure that the details of the parties are same as on pdf and online portal. 3. Kindly select the case type in online portal as Intervention petition. 4. Kindly ensure all the pages have OCR
79	7/30/2026	Interlocutory Application (I.B.C)	710102063792026	COMPANY PETITION IB (IBC)/581(ND)2025	VOYAGER TRADING PARTNERS LLC VS APOLLO GREEN ENERGY LIMITED	Section 60(5)	7/26/2026	**No. of Objections:** 1. In the **Index** and on **Page No. 2 of the Application**, **Section 65(5)** has been incorrectly mentioned. Kindly correct it to **Section 60(5)**.
80	7/30/2026	Miscellaneous Application (IBC)	710102063802026	COMPANY PETITION IB (IBC)/423(ND)2024	ANAND TRANSPORT PRIVATE LIMITED VS GLOBAL COAL AND MINING PRIVATE LIMITED	Application under any other provisions-IBC	7/26/2026	Kindly note that the reply is to be filed as additional document and not as an IA. Kindly file it as additional document in respective Application/Petition. The same objection was raised earlier

81	8/1/2026	Interlocutory Application (I.B.C)	710102064582026	COMPANY PETITION IB (IBC)/496(ND)2018	MAPLE REALCON PVT LTD VS MS APEX HEIGHTS PVT LTD	Rule 11 of NCLT, 2016	7/29/2026	**No. of Objections:** 1. The **Memo of Parties** contains **one Petitioner**, whereas **two Petitioners** are reflected in the online portal. Kindly rectify the discrepancy and ensure that the Petitioner details in the online portal match the Memo of Parties. In case you take two memo of party then affidavit for both the petitioners is required. The same defect was raised earlier
82	7/24/2026	Interlocutory Application (I.B.C)	710102061972026	COMPANY PETITION IB (IBC)/807(ND)2024	VIMAL PLAST INDIA PRIVATE LIMITED VS KCL LIMITED	Section 60(5)/Rule 11	7/27/2026	Objections 1.Kindly fill in all the required details in the online portal. 2.The Memo of Parties is missing. Kindly include the same in the PDF. 3.Page numbering is missing in the bookmarks. Kindly ensure that all bookmarks are properly linked with the corresponding page numbers. 4.The Petitioner's signature is required on every page of the Application. Kindly ensure that each page of the Application is duly signed. 5.Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 6.Kindly ensure that every page of the annexures is duly signed and endorsed with "True Copy" before refiling.

सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/07/2026 To 31/07/2026 (Additional Docs)

Petition Scrutiny Date From 01/07/2026 To 31/07/2026

Sr No.	Date Of Filing	Case Type	Dairy No.		Main Case No.	Title Of Case	Section	Comments
1	7/30/2026	0710102023322026(No.of Docs 2)	0710102023322026/18	TRANSFER APPLICATION/9(ND)2026	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	Rule16(d),NCLT Rules,2016	7/31/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. index missing 3. counsel sign is missing in last page of Written Submission

2	7/31/2026	0710102011502025(No.of Docs 1)	0710102011502025/3	COMPANY PETITION IB (IBC)/116(ND)2025	VANTAGE BIOTECH PVT LTD VS. N/A	IBC Under Sec 10	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. One rupee court fee missed in vakalatnama. 3. Counsel sign missed in page no 4.
3	7/31/2026	0710102038882026(No.of Docs 2)	0710102038882026/1	COMPANY PETITION (COMPANIES ACT)/90(ND)2026	SAVITRI DEVI VS. SRISHTI LUBE (INDIA) PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/31/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
4	7/31/2026	0710102064062025(No.of Docs 2)	0710102064062025/9	INTERLOCUTORY APPLICATION (I.B.C)/3617(ND)2025	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	Sec 60(5)	7/31/2026	1. Index and bookmarking with pagination missed in pdf.
5	7/30/2026	0710102063882025(No.of Docs 2)	0710102063882025/2	INTERLOCUTORY APPLICATION (I.B.C)/3542(ND)2025	ISR EXIM PVT LTD VS. WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	Sec 60(5)	7/31/2026	1. As per the Compliance Order, the current document was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
6	7/30/2026	0710102042552026(No.of Docs 2)	0710102042552026/2	INTERLOCUTORY APPLICATION (I.B.C)/2408(ND)2026	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	Sec 60(5)	7/31/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 2 weeks after receipt of notice. As per records the service was filed on 09.06.2026. Therefore you had 2 weeks to file your reply. you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
7	7/31/2026	0710102064062025(No.of Docs 2)	0710102064062025/6	INTERLOCUTORY APPLICATION (I.B.C)/3617(ND)2025	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	Sec 60(5)	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. OCR is mandatory on every page of the PDF 4. Kindly ensure that the PDF is properly bookmarked with correct pagination.
8	7/31/2026	0710102064062025(No.of Docs 2)	0710102064062025/7	INTERLOCUTORY APPLICATION (I.B.C)/3617(ND)2025	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	Sec 60(5)	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR is mandatory on every page of the PDF
9	7/31/2026	0710102064062025(No.of Docs 2)	0710102064062025/8	INTERLOCUTORY APPLICATION (I.B.C)/3617(ND)2025	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	Sec 60(5)	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR is mandatory on every page of the PDF 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 4. Page no 8 to 17 are blurr, kindly attach the clear and legible copy. 5. Page no 2,18 are in wrong alignment. 6. Signature mandatory in every page of pdf.
10	7/30/2026	0710102044212026(No.of Docs 2)	0710102044212026/1	INTERVENTION PETITION (IBC)/37(ND)2026	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	Sec 60(5)	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Reply 4. Kindly ensure that all pages of the Reply are duly signed. 5. in affidavit deponent sign and notary are missing 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
11	7/30/2026	0710102044212026(No.of Docs 3)	0710102044212026/2	INTERVENTION PETITION (IBC)/37(ND)2026	LIC HOUSING FINANCE LTD VSRAJNISH GUPTA	Sec 60(5)	7/31/2026	1.as per the compliance order the reply was to be filed with in three days. 2.same pdf uploaded kindly remove extra pdf. 3.welfare ticket 25rs missed on vakalatanama.
12	7/30/2026	0710102112382025(No.of Docs 2)	0710102112382025/3	INTERLOCUTORY APPLICATION (I.B.C)/522(PB)2026	ALTEK DEVICESPVT LTD VSNEXTRA TELESERVICES PRIVATE LIMITED	Sec 60(5)	7/31/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 2. Further Please note that there is only one order attached in respect to IA No. 522 however there are no directions given in the said order. Kindly attach the compliance order in respect to the said IA wherein court has directed to file reply, in case no directions are given by the court you may mention the same on the Index.

13	7/31/2026	0710102044812024(No.of Docs 2)	0710102044812024/4	COMPANY PETITION IB (IBC)/804(ND)2024	NISHI SOOD	Section 94(1)	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
14	7/30/2026	0710102073642024(No.of Docs 2)	0710102073642024/5	INTERLOCUTORY APPLICATION (I.B.C)/4528(ND)2024	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/31/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Three rs Court fees and25 rs welfare ticket missed in vakalatnama. 3. OCR missed in reply. 4. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Pagination missed in pdf.
15	7/30/2026	0710102073642024(No.of Docs 2)	0710102073642024/4	INTERLOCUTORY APPLICATION (I.B.C)/4528(ND)2024	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/31/2026	**No. of Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Counsel's signature is missing in the index and on page no. 7. 3. OCR is missing in the reply. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 5. Kindly affix the Rs. 25 welfare ticket and Rs. 3 court fee on the vakalatnama.
16	7/30/2026	0710102002392026(No.of Docs 2)	0710102002392026/4	INTERLOCUTORY APPLICATION (I.B.C)/400(ND)2026	MAHESH GARG VS. 1. MR. SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR M/S. VARDHMAN INFRADEVELOPERS PVT. LTD	Section 60(5)	7/31/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
17	7/31/2026	0710102073642024(No.of Docs 2)	0710102073642024/6	INTERLOCUTORY APPLICATION (I.B.C)/4528(ND)2024	MADAN MOHAN DHUPAR VS. INDERPAL SINGH MEMBERS OF THE BOARD OF DIRECTORS OF M/S. WEST FACE HOSPITALITY AND MANAGEMENT PVT. LTD. (POWERS SUSPENDED)	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Three rs Court fees and 25 rs welfare ticket missed in vakalatnama.
18	7/31/2026	0710102109432025(No.of Docs 2)	0710102109432025/16	INTERLOCUTORY APPLICATION (I.B.C)/6132(ND)2025	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	Sec. 45 (1),Sec 49(2)	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
19	7/30/2026	0710102105752025(No.of Docs 2)	0710102105752025/6	INTERLOCUTORY APPLICATION (I.B.C)/79(PB)2026	IPE - MIS DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MIS SANTUR INFRASTRUCTURES PVT. LTD VSTUSHAR GOEL DIRECTOR (POWER SUSPENDED) MIS SANTUR INFRASTUCTURES PVT LTD & ORS	Application under any other provisions-IBC,Sec 66(1)	7/31/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
20	7/30/2026	0710102044802026(No.of Docs 2)	0710102044802026/4	COMPANY PETITION IB (IBC)/282(ND)2026	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	IBC under Sec 7	7/31/2026	1. OCR missing in page no-1 to 20,37 to 40, 49 to 61, 82 to 106 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing

21	7/30/2026	0710102044802026(No.of Docs 2)	0710102044802026/3	COMPANY PETITION IB (IBC)/282(ND)2026	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	IBC under Sec 7	7/31/2026	1. OCR missing in page no-1 to 20,39 to 42, 51 to 63, 84 to 108 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
22	7/14/2026	0710102009442021(No.of Docs 2)	0710102009442021/11	COMPANY PETITION (COMPANIES ACT)/46(ND)2021	SHALINI KHURANA VS. RAJESH VOHRA	Sec. 241(1),Sec. 242(4),Rule 11 of NCLT	7/30/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in index and pdf. 3. OCR is mandatory on every page of the PDF 4. The ₹3 Court Fee and ₹25 Welfare Ticket are missing in the Vakalatnama. Kindly affix the requisite fee/ticket. Further, the Vakalatnama entry is missing in the Index. 5. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 6. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index
23	2/5/2020	0710102016052020(No.of Docs 2)	0710102016052020/1	COMPANY PETITION (COMPANIES ACT)/38(PB)2020	AMRITA GUJRAL VS. HYPERHIRE INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/30/2026	1 Kindly file in Petition.
24	7/28/2026	0710102016102025(No.of Docs 1)	0710102016102025/17	INTERLOCUTORY APPLICATION(IBC)(PLAN)/18(ND)2025	ANKUR KUMAR	Sec 30	7/30/2026	1. Application for condonation of delay incorrectly file additional document. Kindly file the appropriate Interlocutory Application (I.A.)
25	7/29/2026	0710102076412022(No.of Docs 2)	0710102076412022/8	COMPANY PETITION (COMPANIES ACT)/150(PB)2022	KANAV SETHI VS. PARADIGM INDOTECH PRIVATE LIMITED	Sec. 242(4),Sec. 241(1)	7/30/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
26	8/3/2026	0710102097702024(No.of Docs 2)	0710102097702024/2	COMPANY PETITION IB (IBC)/36(ND)2025	TRIADSS TECH SOLUTIONS PRIVATE LIMITED VS. N/A	IBC Under Sec 10	7/30/2026	1. Kindly attach the latest order in pdf. Also order dated 27.05.2025 missed in pdf as per mentioned in index.
27	7/29/2026	0710102082052019(No.of Docs 2)	0710102082052019/108	COMPANY PETITION IB (IBC)/1397(PB)2019	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	IBC under Sec 7	7/30/2026	**No. of Objections** 1. The **Counsel's details** are incomplete in **Volumes 1 and 2**. Kindly provide the complete counsel details. 2. OCR is missing in **Volume 1**. Kindly ensure that OCR is applied to all pages in the volume. 3. **Page no. 172** is in a regional language. Kindly upload an **English translated copy** of the said page. While uploading the translated copy, kindly mention the corresponding original page number. 4. **Volumes 3 to 19** are missing from the PDF. Kindly upload the complete PDFs of the said volumes. 5. The **"True Copy"** endorsement and signature are missing on the annexures in **Volumes 1 and 2**. Kindly affix the **"True Copy"** endorsement along with the requisite signature on all annexures. 6. Kindly attach the **latest order** and the **Compliance Order** with the filing.
28	7/29/2026	0710102081932024(No.of Docs 2)	0710102081932024/11	COMPANY APPEAL(COMPANIES ACT)/177(ND)2024	GENESIS BUILDCON VISION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Application under any other provisions ,Sec 252 (3)	7/30/2026	no of objections: - 1. Please note that page(s) No. 32 is cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 2. kindly ensure that the annexures are duly signed and stamped with ;True Copy 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
29	7/29/2026	0710102027602026(No.of Docs 1)	0710102027602026/1	COMPANY APPEAL(COMPANIES ACT)/43(ND)2026	SIRAJUDDIN QURESHI VS. REGISTRAR OF COMPANIES DELHI	Sec 252 (3)	7/30/2026	1.as per the compliance order The Appellant shall take steps, within 10 days.
30	7/29/2026	0710102060822026(No.of Docs 1)	0710102060822026/1	COMPANY PETITION IB (IBC)/349(ND)2026	RUCHI GARG PERSONAL GUARANTOR VS. NO APPLICANT	Section 94(1)	7/30/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing

31	7/29/2026	0710102029032026(No.of Docs 2)	0710102029032026/2	INTERLOCUTORY APPLICATION (I.B.C)/1943(ND)2026	ANIL KUMAR SHARMA RESOLUTION PROFESSIONAL OF BLUE MOON TRAVELS PRIVATE LIMITED VS. VIJENDER DADICH SUSPENDED DIRECTOR OF BLUE MOON TRAVELS PRIVATE LIMITED	Sec 60(5)	7/30/2026	1.as per the compliance order the reply was to be filed with in one week. 2.kindly attach the latest compliance order in pdf.
32	7/29/2026	0710102074662022(No.of Docs 1)	0710102074662022/12	COMPANY PETITION IB (IBC)/816(ND)2022	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED (ARCIL) (CREDITOR) THROUGH THE PROPOSED RESOLUTION PROFESSIONAL MR. RAM RATAN KANOONGO VS. MR. PRADEEP GUPTA	Section 95(1)	7/30/2026	**No. of Objections** 1. The **Index** is missing. Kindly include the same. 2. Bookmarking with proper page numbering is missing in the PDF. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. **₹25 welfare fee** and **₹3 court fee** are missing in the **Vakalatnama**. Kindly affix the requisite welfare fee and court fee.
33	7/29/2026	0710102068792025(No.of Docs 6)	0710102068792025/5	INTERLOCUTORY APPLICATION (I.B.C)/4073(ND)2025	SIMMI KASYAP VSDWARKADHIS PROJECTS PRIVATE LIMITED	Sec 60(5)	7/30/2026	1. **Kindly separate file Application.** * The Application has been combined with other documents in a single PDF. * Upload the **Application as a separate PDF** from the affidavit, annexures, vakalatnama, or other documents, as required by the filing rules. 2. **Kindly ensure that the PDF is properly bookmarked with correct pagination.** * Add PDF bookmarks for each section/document (e.g., Index, Application, Affidavit, Annexures, Memo of Parties, etc.). * Ensure that the page numbers in the Index match the actual PDF page numbers. 3. **Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.** * Attach the **Compliance Order** passed by the Court. * Also attach the **latest order**, if any has been passed after the Compliance Order. * In the Index, include an entry such as: * Mention the actual date on which the Compliance Order was uploaded. 4. You uploaded different types of documents in one filing. This means that multiple document categories were combined into a single PDF or a single filing, whereas the e-filing system requires them to be uploaded separately according to their document type. For
34	7/29/2026	0710102095112024(No.of Docs 2)	0710102095112024/3	INTERLOCUTORY APPLICATION (I.B.C)/5507(ND)2024	ALOK KUMAR AGARWAL	Application under any other provisions- IBC	7/30/2026	**No. of Objections** 1. The **Notary attestation** and **date** are missing in the **Affidavit**. Kindly rectify the same. 2. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, please mention the date on which the Compliance Order was uploaded in the **Index**. 3. Kindly attach the **Vakalatnama**. If the Vakalatnama is already on record, kindly mention the same in the Index as: **"Vakalatnama is on record."** 4. The **bookmarks are not linked** with the PDF. Kindly ensure that all bookmarks are properly linked to the corresponding pages in the PDF. 5. Also note that in some of the lines there are blank spaces kindly check and rectify the same.

35	7/29/2026	0710102082052019(No.of Docs 19)	0710102082052019/109	COMPANY PETITION IB (IBC)/1397(PB)2019	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	IBC under Sec 7	7/30/2026	**No. of Objections** 1. The **Counsel's details** are incomplete in all volumes. Kindly provide complete counsel details in each volume. 2. **Page nos. 70, 71, 72, 73, 112 to 144, 174 to 206**, and all annexures in **Volume 17** are missing the **"True Copy"** endorsement and signatures. Kindly affix the **"True Copy"** endorsement along with the requisite signatures on the said pages and annexures. 3. **Page nos. 145, 2911, and 2912** are blank in the PDF. Kindly rectify the defect. 4. Kindly ensure that all annexures in **Volumes 1 to 19** bear the **"True Copy"** endorsement along with the requisite signatures. 5. **Page nos. 407, 2032, 2033, 2034, 2045, 2046, 2069, 2090, 2120, 2122, 2181, 2225, and 2824** are in incorrect alignment. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 6. OCR is missing in **Volumes 2 to 16 and Volume 18**. Kindly ensure that OCR is applied to all pages in the said volumes. 7. **Page nos. 926, 1339, 1349, 1358, 2035, and 2909** are not readable. Kindly upload clear and legible copies of these pages. 8. Kindly attach the **latest order** and the **Compliance Order** with the filing
36	7/29/2026	0710102020132026(No.of Docs 1)	0710102020132026/1	COMPANY PETITION IB (IBC)/122(ND)2026	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS. BANYAN INDUSTRIES PRIVATE LIMITED	Section 95(1)	7/30/2026	1.index missed in pdf 2 Bookmarking Missing
37	7/29/2026	0710102059702026(No.of Docs 1)	0710102059702026/1	COMPANY PETITION (COMPANIES ACT)/131(ND)2026	MR KUMAR VAIBHAV VS. M/S OPTIMUS AQUATECH PRIVATE LIMITED	Sec. 241(1)	7/30/2026	1.only proof of service uploaded.
38	7/29/2026	0710102061352026(No.of Docs 1)	0710102061352026/1	COMPANY PETITION IB (IBC)/350(ND)2026	ASHISH GARG VS. NOT APPLICABLE	Section 94(1)	7/30/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
39	7/28/2026	0710102038102026(No.of Docs 2)	0710102038102026/3	COMPANY PETITION (COMPANIES ACT)/103(ND)2026	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/29/2026	1. wrong file kindly file in IA
40	7/28/2026	0710102114622019(No.of Docs 2)	0710102114622019/19	COMPANY PETITION (COMPANIES ACT)/128(ND)2019	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	Sec. 241(1)	7/29/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
41	8/3/2026	0710102045122024(No.of Docs 2)	0710102045122024/10	COMPANY PETITION IB (IBC)/423(ND)2024	ANAND TRANSPORT PRIVATE LIMITED VS. GLOBAL COAL AND MINING PRIVATE LIMITED	IBC Under Sec 9	7/29/2026	1. As per the Compliance Order, the Rejoinder was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2 Kindly Attach Latest Order
42	7/26/2026	0710102024772026(No.of Docs 3)	0710102024772026/2	COMPANY PETITION IB (IBC)/229(ND)2026	G.K. EARTH MOVERS VS. NKG INFRASTRUCTURE LIMITED	IBC Under Sec 9	7/29/2026	1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) and upload the correct file.
43	7/28/2026	0710102044822026(No.of Docs 1)	0710102044822026/3	COMPANY APPEAL(COMPANIES ACT)/63(ND)2026	VS	Sec 252 (1) - By Government Body	7/29/2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
44	7/27/2026	0710102043772026(No.of Docs 2)	0710102043772026/1	RESTORATION APPLICATION (IBC)/41(ND)2026	UNISON IX PRIVATE LIMITED VS. SJSC UNISON PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/29/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
45	7/28/2026	0710102044422026(No.of Docs 1)	0710102044422026/1	INTERLOCUTORY APPLICATION (I.B.C)/2524(ND)2026	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	Rule 11 of NCLT, 2016	7/29/2026	1. bookmarking mandatory along with pagination. 2. counsel details missed on index. 3. As per the Compliance Order, the affidavit was required to be filed within the stipulated period two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

46	7/28/2026	0710102111092025(No.of Docs 2)	0710102111092025/3	COMPANY PETITION IB (IBC)/40(ND)2026	ALLIED TELENET PRIVATE LIMITED VS. PRESTO INFO SOLUTIONS PRIVATE LIMITED	IBC Under Sec 9	7/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
47	7/28/2026	0710102111092025(No.of Docs 2)	0710102111092025/4	COMPANY PETITION IB (IBC)/40(ND)2026	ALLIED TELENET PRIVATE LIMITED VS. PRESTO INFO SOLUTIONS PRIVATE LIMITED	IBC Under Sec 9	7/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
48	7/27/2026	0710102053352026(No.of Docs 1)	0710102053352026/1	CONTEMPT PETITION (IBC)/26(PB)2026	MRMANNDRAKUMARTIWARI RESOLUTION PROFESSIONAL RAHEJA DEVELOPERS LIMITED PROJECT RAHEJA SHILAS LOW RISE VS. PRESIDENT I SECRETARY RESIDENT WELFARE ASSOCIATION PROJECT RAHEJA ATHARVA	Rule 11 of NCLT, 2016	7/29/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.. 2. kindly ensure that the annexures are duly signed and stamped with "True Copy"
49	7/28/2026	0710102049652022(No.of Docs 2)	0710102049652022/7	INTERLOCUTORY APPLICATION (I.B.C)/5757(ND)2022	NILESH SHARMA VSDIRECTORATE OF TOWN AND COUNTRY PLANNING HARYANA	Sec 60(5)	7/29/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 4. counsel sign is missing in index 5. OCR missing in pdf
50	7/2/2026	0710102022952026(No.of Docs 2)	0710102022952026/2	TRANSFER APPLICATION (IBC)/16(ND)2026	INDIA INFRASTRUCTURE FINANCE COMPANY LIMITED VS. ARYAVRAT PROJECTS AND DEVELOPERS PRIVATE LIMITED	Rule16(d),NCLT Rules,2016 IBC	7/29/2026	1. Three rs court fees missed in vakalatnama.
51	7/27/2026	0710102109432025(No.of Docs 2)	0710102109432025/15	INTERLOCUTORY APPLICATION (I.B.C)/6132(ND)2025	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	Sec. 45 (1),Sec 49(2)	7/29/2026	1.kindly attach the compliance order and latest order if any
52	7/31/2026	0710102085172025(No.of Docs 1)	0710102085172025/9	COMPANY APPEAL(COMPANIES ACT)/126(ND)2025	SUN SHINE STRIPS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	Sec 252 (3)	7/29/2026	1. Kindly attach the compliance order there is direction to file the affidavit of service. also attach the latest order
53	7/27/2026	0710102049102026(No.of Docs 1)	0710102049102026/1	COMPANY PETITION (COMPANIES ACT)/113(ND)2026	AMIT KUMAR VS. M/S. CROSSINGS INFRASTRUCTURE PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/29/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
54	7/27/2026	0710102050022026(No.of Docs 2)	0710102050022026/1	INTERLOCUTORY APPLICATION(IBC)(PLAN)/34(ND)2026	ASHOK KUMAR GULLA VSGURCHARAN SINGH LAU	Sec 30	7/29/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
55	7/27/2026	0710102047942025(No.of Docs 2)	0710102047942025/4	COMPANY PETITION (COMPANIES ACT)/110(ND)2025	BRITONNA HOTEL AND YACHT CLUB PRIVATE LIMITED	Sub-Section (1) 0f Section 66.	7/29/2026	no of objections: - 1. page no-1 to 5, 7 to 14 OCR MISSING 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
56	7/27/2026	0710102046572025(No.of Docs 2)	0710102046572025/60	TRANSFER PETITION(COMPANIES ACT)/11(ND)2025	MIS PAYALPROTECTION P LTD VS. MIS LEXUS INDIA LTD	Sec 433(e)/433(f) of CA 1956	7/29/2026	1. kindly file in IA

57	7/28/2026	0710102055272026(No.of Docs 2)	0710102055272026/1	INTERLOCUTORY APPLICATION (I.B.C)/3194(ND)2026	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/29/2026	no of objections: - 1. Kindly attach the Compliance Order of NCLT
58	7/28/2026	0710102020152026(No.of Docs 1)	0710102020152026/1	COMPANY PETITION IB (IBC)/123(ND)2026	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS. MR. SUMIT CHOPRA	Section 95(1)	7/29/2026	no of objection 1. index missed 2. book marking also missed
59	6/30/2026	0710102049222025(No.of Docs 2)	0710102049222025/8	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/29/2026	1. As per the Compliance Order, the Reply was required to be filed within Three days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Also attach the latest order.
60	7/28/2026	0710102082112025(No.of Docs 1)	0710102082112025/6	COMPANY PETITION IB (IBC)/532(ND)2025	IIFL HOME FINANCE LIMITED VS. OM AND AJAY BUILDERS PRIVATE LIMITED	IBC under Sec 7	7/29/2026	1. As per the order The cost shall be deposited within a week
61	7/27/2026	0710102101342025(No.of Docs 2)	0710102101342025/3	INTERLOCUTORY APPLICATION (I.B.C)/5765(PB)2025	UMESH GARG	Sec. 45 (1)	7/29/2026	no of objections: - 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
62	7/27/2026	0710102101342025(No.of Docs 2)	0710102101342025/2	INTERLOCUTORY APPLICATION (I.B.C)/5765(PB)2025	UMESH GARG	Sec. 45 (1)	7/29/2026	1. Signature mandatory on every page of Reply. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
63	7/27/2026	0710102038172025(No.of Docs 2)	0710102038172025/4	INTERLOCUTORY APPLICATION (I.B.C)/2197(ND)2025	RAM PHAL BHARDWAJ VS. MR. MADAN LAL	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/29/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The Index is missing. Kindly upload the Index. 3. Pagination is missing in the PDF. Kindly ensure that page numbers are properly mentioned on all pages. 4. Kindly ensure that all pages of the Reply are duly signed. 5. The counsel signature is missing on the last page of the Reply. Kindly ensure that the same is duly signed by the counsel. 6. The Affidavit is missing. Kindly attach the same. 7. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. 8. The Vakalatnama is missing. Kindly attach the same. 9. Proof of Service is missing. Kindly attach the same. 10. The PDF has been uploaded twice. Kindly remove the duplicate PDF and retain only the correct file. 11. Only reply uploaded in pdf, kindly upload complete pdf.
64	8/1/2026	0710102075262024(No.of Docs 2)	0710102075262024/4	COMPANY PETITION IB (IBC)/57(ND)2025	CANARA BANK VS. SATPAL GOYAL	Section 95(1)	7/29/2026	1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
65	7/28/2026	0710102023992026(No.of Docs 2)	0710102023992026/4	COMPANY PETITION IB (IBC)/174(ND)2026	AVA MERCHANDISING SOLUTIONS PRIVATE LIMITED	IBC Under Sec 10	7/29/2026	**Objections** 1. Two affidavits have been uploaded under the same serial (slash) number. Kindly upload each affidavit separately under different serial (slash) numbers. 2. As per the compliance order, the affidavit was required to be filed within **three (3) days**. However, there is a delay in filing the affidavit. Therefore, you are requested to file an **Interlocutory Application (IA) seeking condonation of delay**. Kindly ensure that: * the document(s) for which condonation of delay is sought are annexed to the IA; and * both affidavits are also enclosed as annexures and included in the same PDF filed along with the IA.
66	7/28/2026	0710102049522023(No.of Docs 2)	0710102049522023/5	RESTORATION APPLICATION (COMPANIES ACT)/26(ND)2023	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	Rule 11 of NCLT	7/29/2026	1. Kindly file in IA

67	7/28/2026	0710102025452026(No.of Docs 2)	0710102025452026/1	INTERLOCUTORY APPLICATION (I.B.C)/1638(ND)2026	SHIVALIK GREENS MAINTENANCE PRIVATE LIMITED VS. ATS INFRABUILD PRIVATE LIMITED THROUGH ITS RESOLUTION PROFESSIONAL NIRMAL KUMAR BHESONI	Sec 60(5)	7/29/2026	no of objection 1. kindly attached the latest compliance order and also mention the date which the compliance order was uploaded in the index
68	7/18/2026	0710102099182025(No.of Docs 2)	0710102099182025/3	COMPANY PETITION IB (IBC)/613(ND)2025	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	IBC Under Sec 9	7/28/2026	no of objections: - 1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. OCR missing in all pdf 4. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
69	7/18/2026	0710102099182025(No.of Docs 1)	0710102099182025/4	COMPANY PETITION IB (IBC)/613(ND)2025	KULDIP SINGH SETHI AND GAGAN GOYAL VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	IBC Under Sec 9	7/28/2026	no of objections: - 1. Rs, 25/- welfare fees and Rs. 3/- court fees put on blank space in vakalatnama 2. numbering is missing in bookmarking
70	7/27/2026	0710102050382025(No.of Docs 2)	0710102050382025/4	COMPANY PETITION IB (IBC)/355(ND)2025	MIS. INFINITY INFORMATICS LIMITED VS. MIS MAGICON IMPEX PRIVATE LIMITED	IBC Under Sec 9	7/28/2026	no of objections: - 2. kindly attach latest order
71	7/27/2026	0710102028032025(No.of Docs 2)	0710102028032025/3	INTERLOCATORY APPLICATION(COMPANIES ACT)/123(ND)2025	REENA MAHENDRU VS. LALIT AIRWAYS PRIVATE LIMITED	Sec. 242(4),Rule 11 of NCLT	7/28/2026	no of objections: - 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
72	10/24/2019	0710102133212019(No.of Docs 2)	0710102133212019/1	COMPANY PETITION IB (IBC)/2552(ND)2019	CREATIVE INFRAHEIGHTS PVT. LTD. VS. JBK DEVELOPERS PVT. LTD.	IBC Under Sec 9	7/28/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. kindly attach compliance order
73	1/6/2020	0710102169292019(No.of Docs 1)	0710102169292019/1	COMPANY PETITION IB (IBC)/48(PB)2020	MRS. PALLAVI GUPTA & MR. PADAM THAKUR VS. JAIPURIA BUILDCON PVT. LTD	IBC under Sec 7	7/28/2026	**Objections** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. The case number is missing from the PDF. Kindly include the case number in the document. 3. Page No. 4 is not clear. Kindly upload a legible copy of the said page. 4. Please note that Pages No. 9 to 12 are incorrectly aligned. Kindly upload these pages in the correct alignment and ensure that they are properly oriented and clearly legible. 5. Kindly attach the Compliance Order and the latest order, if any. Also, mention in the Index the date on which the Compliance Order was uploaded.
74	7/27/2026	0710102042472026(No.of Docs 2)	0710102042472026/2	INTERLOCUTORY APPLICATION (I.B.C)/2446(ND)2026	BBCL PRIME CONSTRUCTIONS PRIVATE LIMITED VS. MR SUMAN KUMAR VERMA LIQUIDATOR OF HYDRIC FARM INPUTS LIMITED	Sec 60(5)	7/28/2026	no of objections: - 1. page no-1 to 17,21 to 28 OCR missing 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
75	7/27/2026	0710102034252024(No.of Docs 2)	0710102034252024/37	TRANSFER PETITION(COMPANIES ACT)/21(PB)2024	MR. VILAY KUMAR BIDHURI SOLE PROP MS VK GARMENTS VS. MS LEXUS INDIA LTD	Sec 433(e)/433(f) of CA 1956	7/28/2026	No. of Objections: This is an application. Kindly file the same through the IA Portal after curing the following defects.
76	7/27/2026	0710102067142025(No.of Docs 2)	0710102067142025/7	COMPANY PETITION IB (IBC)/441(ND)2025	SSAB EMEA AB VS. MACHINO INTERNATIONAL PRIVATE LIMITED	IBC Under Sec 9	7/28/2026	1. The same file has been uploaded twice. Kindly remove the duplicate file. 2. As per the Compliance Order, the cost of relief was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
77	7/27/2026	0710102041942025(No.of Docs 3)	0710102041942025/3	COMPANY PETITION (COMPANIES ACT)/91(PB)2025	RELINEEUROPE GMBH VS. RELINE UV ASEAN PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/28/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

78	7/28/2026	07101020059872021(No.of Docs 3)	0710102059872021/26	INTERLOCUTORY APPLICATION (I.B.C)/3816(ND)2021	ALLIANCE LUMIERE LIMITED VSASHOK MAHINDRU	Sec 54(1)	7/27/2026	1.kindly file as IA.
79	7/30/2026	07101020012402025(No.of Docs 2)	0710102012402025/7	INTERLOCUTORY APPLICATION (I.B.C)/818(ND)2025	ARUNAVA SIKDAR RESOLUTION PROFESSIONAL OF DREAM PROCON PRIVATE LIMITED VS. MANOHAR VIJ RESOLUTION PROFESSIONAL OF M/S LOGIX CITY DEVELOPERS PRIVATE LIMITED	Sec 60(5)	7/27/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
80	7/25/2026	07101020019622026(No.of Docs 2)	0710102019622026/5	COMPANY PETITION IB (IBC)/150(ND)2026	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	IBC under Sec 7	7/27/2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
81	7/26/2026	07101020019622026(No.of Docs 2)	0710102019622026/6	COMPANY PETITION IB (IBC)/150(ND)2026	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	IBC under Sec 7	7/27/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. sign missed on every page of reply. 3. Counsel sign missed on index and last page of reply. 4. pagination missed in PDF. 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. notary and date sign missed on Affidavit
82	7/31/2026	07101020038492026(No.of Docs 4)	0710102038492026/2	COMPANY PETITION (COMPANIES ACT)/87(ND)2026	MOHANKUMAR BEHARILAL GANDHI VS. M S SUITS AND DUPATTA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1.as per the compliance order the reply was to be filed with in ten days.
83	7/25/2026	07101020059992026(No.of Docs 4)	0710102059992026/1	INTERLOCUTORY APPLICATION(IBC)(PLAN)/35(ND)2026	NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL OF ANDES TOWN PLANNERS PRIVATE LIMITED VS. SAHIL MANGLA	Sec 30	7/27/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
84	7/24/2026	07101020062072020(No.of Docs 2)	0710102062072020/33	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/42(ND)2021	KALYANKARI SUPPLIERS PRIVATE LIMITED	Sec. 230-232 - Second Motion,Sec. 230-232 - Second Motion	7/27/2026	1. As per the Compliance Order, the Reply affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
85	7/24/2026	07101020049372026(No.of Docs 2)	0710102049372026/1	INTERLOCUTORY APPLICATION (I.B.C)/3081(ND)2026	MR NISHIT BHARAT SHAH VS. MR UMESH SINGHAL RESOLUTION PROFESSIONAL OF SUPERTECH TOWNSHIP PROJECT LTD	Section 60(5)/Rule 11	7/27/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination missed in index and pdf. 3. Signature mandatory in every page of pdf. 4. Same files are uploaded twice, kindly remove duplicate file. 5. File is incomplete as per mentioned in index. Only reply uploaded in pdf. Kindly rectify the defect and upload complete pdf. 6. copy of vakalatnama mandatory in pdf. 7. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
86	7/29/2026	07101020079712025(No.of Docs 1)	0710102079712025/6	COMPANY PETITION (COMPANIES ACT)/155(ND)2025	SANJOGITA AGARWAL VS. A B R DRUGS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1.kindly attach the latest compliance order in pdf
87	7/24/2026	07101020064652023(No.of Docs 1)	0710102064652023/78	TRANSFER PETITION(COMPANIES ACT)/7(PB)2023	MR. RAJESH CHAND GUPTA VS. SKM REFCON PRIVATE LIMITED	Sec 433(e)/433(f) of CA 1956	7/27/2026	1. On Page No. 5 and 6, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter.
88	7/24/2026	07101020096292025(No.of Docs 2)	0710102096292025/10	COMPANY PETITION IB (IBC)/611(ND)2025	ROYAL CAP HOUSE VS. APOLLO GREEN ENERGY LIMITED	IBC Under Sec 9	7/27/2026	1. Pagination missed in bookmarking. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
89	7/25/2026	07101020053242026(No.of Docs 1)	0710102053242026/1	INTERLOCUTORY APPLICATION (I.B.C)/3128(ND)2026	CHAUHAN PRIVATE LIMITED VS. EARTH INFRFASTRUCTURES LTD	Sec 60(5)	7/27/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

90	7/31/2026	0710102051622025(No.of Docs 2)	0710102051622025/3	COMPANY PETITION IB (IBC)/343(ND)2025	TYROS INTERNATIONAL LLP VS. UNIWORD TELECOM LIMITED	IBC under Sec 7	7/27/2026	The earlier defect regarding the counsel details has been complied with. However, kindly attach the compliance order and the latest court order, if any. Without the court order, it is not possible for us to ascertain the directions issued by the Hon'ble Court. Therefore, kindly provide the required court orders
91	7/24/2026	0710102053912026(No.of Docs 1)	0710102053912026/1	COMPANY PETITION IB (IBC)/311(ND)2026	RUPALI SHARMA VS. MS ARTEFORM DESIGNS PRIVATE LIMITED	IBC Under Sec 9	7/27/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
92	7/25/2026	0710102036332026(No.of Docs 1)	0710102036332026/3	COMPANY PETITION (COMPANIES ACT)/73(ND)2026	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1. one Rs. court fee missed on vakalatanama kindly paste on blank space of vakalatanama '
93	7/25/2026	0710102036332026(No.of Docs 3)	0710102036332026/2	COMPANY PETITION (COMPANIES ACT)/73(ND)2026	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1. remove double pagination from page 89 to 122 2. page no 138 is not readable kindly upload the clear page. 3. OCR missed on Scan pages in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 5. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
94	6/30/2026	0710102064232025(No.of Docs 2)	0710102064232025/5	COMPANY PETITION (COMPANIES ACT)/124(ND)2025	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1.as per the compliance order the short reply was to be filed with in three weeks. and kindly attach the latest compliance order in pdf
95	7/24/2026	0710102067352024(No.of Docs 2)	0710102067352024/3	COMPANY PETITION (COMPANIES ACT)/22(ND)2025	SONIA SACHDEVA VS. NIYATI COMMUNICATIONS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/27/2026	1. OCR missed in page no from 48,68 to 75.
96	7/31/2026	0710102077682025(No.of Docs 3)	0710102077682025/1	INTERLOCUTORY APPLICATION (I.B.C)/4715(ND)2025	TRANSPORT INDIA - 3PL VSMR. MANISH AGARWAL	Section 60(5)/Rule 11	7/27/2026	1.as per the compliance order the reply was to be filed with in one week.
97	7/24/2026	0710102067542020(No.of Docs 2)	0710102067542020/5	INTERLOCUTORY APPLICATION (I.B.C)/2530(PB)2020	MAHENDER KUMAR KHANDELWAL (RESOLUTION PROFESSIONAL) VS. RAPID BUILDWELL LIMITED	Sec 66(1)	7/27/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. counsel details missed in index and 3. Pagination missed in bookmarking. 4. Copy of vakalatnama missed
98	8/1/2026	0710102042472026(No.of Docs 1)	0710102042472026/1	INTERLOCUTORY APPLICATION (I.B.C)/2446(ND)2026	BBCL PRIME CONSTRUCTIONS PRIVATE LIMITED VS. MR SUMAN KUMAR VERMA LIQUIDATOR OF HYDRIC FARM INPUTS LIMITED	Sec 60(5)	7/26/2026	"1. As per mention in PDF mismatch the details on bookmarking kindly correct the information. 2. As per the Compliance Order, the replywas required to be filed within the stipulated periodone week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure."
99	6/19/2026	0710102036872026(No.of Docs 2)	0710102036872026/1	INTERLOCUTORY APPLICATION (I.B.C)/2121(ND)2026	ANJU AGARWAL	Application under any other provisions- IBC	7/26/2026	1. Kindly attach latest order.
100	7/24/2026	0710102035522026(No.of Docs 2)	0710102035522026/2	COMPANY APPEAL(COMPANIES ACT)/49(ND)2026	T ANMAI PLANTATION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI II	Sec 252 (3)	7/26/2026	1.as per the compliance order the balance-sheet along with the memo filed was to be within a week. 2.page no 12 is paper cutting.
101	7/30/2026	0710102019622026(No.of Docs 2)	0710102019622026/8	COMPANY PETITION IB (IBC)/150(ND)2026	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	IBC under Sec 7	7/26/2026	1.kindly attach the latest compliance order in pdf.
102	7/25/2026	0710102047502026(No.of Docs 1)	0710102047502026/1	INTERLOCUTORY APPLICATION (I.B.C)/2727(ND)2026	MANASVI SECURITIES SERVICES VS. CREW BOS PRODUCTS LIMITED	Rule 11 of NCLT, 2016	7/26/2026	1.kindly file as IA.
103	8/1/2026	0710102095452025(No.of Docs 2)	0710102095452025/4	COMPANY PETITION IB (IBC)/590(ND)2025	SHREE S.B.G. STEELS PRIVATE LIMITED VS. SATNAM GLOBAL INFRAPROJECTS LIMITED	IBC Under Sec 9	7/26/2026	1.kindly attach the latest compliance order in pdf

104	7/23/2026	0710102052922021(No.of Docs 6)	0710102052922021/22	COMPANY PETITION (COMPANIES ACT)/145(ND)2021	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD	Sec. 241(1),Sec. 242(4),Section 246,Application under any other provisions	7/24/2026	1. Pages No. 2, 3, 167, and 168 are not clear in the PDF. Kindly replace them with clear copies. 2. The following pages contain double pagination in the PDF: * Pages No. 169 to 227 * Pages No. 251 to 308 * Pages No. 330 to 408 * Pages No. 413 to 482 (also have paper cutting issues) * Pages No. 619 to 633 * Page No. 668 Kindly rectify the pagination and upload the corrected PDF. 3. Kindly attach the compliance order and the latest order, if any.
105	7/23/2026	0710102054132026(No.of Docs 2)	0710102054132026/1	INTERLOCUTORY APPLICATION (I.B.C)/3095(ND)2026	MANEESH LAL VS. UMESH SINGHAL IRP	Sections 60(5)/Regulation 13	7/24/2026	1. The same PDF has been uploaded twice. Kindly remove the extra copy. 2. Pagination is missing in the index. Please add the page numbers. 3. The counsel's signature is missing in the index. Kindly affix the same. 4. Page numbering is missing in the PDF. Please ensure proper pagination throughout. 5. The affidavit with notary attestation and signature is missing from the PDF. Kindly attach it. 6. The vakalatnama copy is missing from the PDF. Kindly include the same. 7. Kindly attach the compliance order and the latest order, if any.
106	7/23/2026	0710102047572026(No.of Docs 2)	0710102047572026/3	INTERLOCUTORY APPLICATION (I.B.C)/2679(ND)2026	INDIAN BANK	Sec 60(5)	7/24/2026	1.page no is 55,56,are pages Hindi. 2.as per the compliance order the reply was to be filed with in two weeks. 3.vakalatanama copy missed in pdf
107	2/28/2019	0710102013392019(No.of Docs 2)	0710102013392019/1	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2019	GLOBAL IMAGE INDIA PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/24/2026	1.kindly file IA
108	7/23/2026	0710102047052026(No.of Docs 2)	0710102047052026/3	TRANSFER APPLICATION (IBC)/30(PB)2026	ANUJ GOYAL VS. MOHIT CHAWLA RESOLUTION PROFESSIONAL	Rule16(d),NCLT Rules,2016 IBC	7/24/2026	1. Kindly attach the NCLT compliance order and the latest order, if any.
109	7/23/2026	0710102013392019(No.of Docs 1)	0710102013392019/9	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2019	GLOBAL IMAGE INDIA PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/24/2026	1.as per the compliance order the affidavit was to be filed with in one week.
110	7/23/2026	0710102059702023(No.of Docs 2)	0710102059702023/3	COMPANY APPLICATION(COMPANIES ACT)/223(PB)2023	DECOR INVESTMENT & FINANCE PRIVATELIMITED VS. SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA	Rule 11 of NCLT	7/24/2026	1. The same PDF has been uploaded twice. Kindly remove the extra copy. 2. Pagination is missing in the index. Kindly add the page numbers. 3. The counsel's signature is missing in the index. Kindly affix the same. 4. Page numbering is missing in the PDF. Kindly ensure proper pagination on all pages. 5. Kindly ensure that every page of the PDF is duly signed.
111	7/23/2026	0710102008122026(No.of Docs 2)	0710102008122026/6	COMPANY PETITION IB (IBC)/43(ND)2026	TAANZ FASHIONS (INDIA) PRIVATE LIMITED	IBC Under Sec 10	7/24/2026	1. Pagination has been missed in the bookmarked paper book. 2. Court fee of ₹1 has not been affixed on the Vakalatnama. 3. As per the compliance order, the reply was required to be filed within one week. 4. The signature on the reply is missing. 5. The true copy signatures are missing on the annexures.
112	7/23/2026	0710102008122026(No.of Docs 2)	0710102008122026/7	COMPANY PETITION IB (IBC)/43(ND)2026	TAANZ FASHIONS (INDIA) PRIVATE LIMITED	IBC Under Sec 10	7/24/2026	1.pagination missed in bookmarking 2.court fee 1rs missed on vakalatanama 3.as per the compliance order the reply was to be filed with in one week
113	7/23/2026	0710102054732026(No.of Docs 2)	0710102054732026/1	INTERLOCUTORY APPLICATION (I.B.C)/3113(ND)2026	SRI NARAIN AGGARWAL VS. JIGAR TARUNKUMAR BHATT	Section 60(5)	7/24/2026	1.kindly attach the latest compliance order in pdf
114	7/24/2026	0710102026332026(No.of Docs 2)	0710102026332026/3	INTERLOCUTORY APPLICATION (I.B.C)/1559(ND)2026	PRABHU RAJ BUILDSTATE PROJECTS PRIVATE LIMITED VS. MS. RESHMA MITTAL	Sections 60(5)/Regulation 13	7/24/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
115	7/23/2026	0710102023322026(No.of Docs 3)	0710102023322026/17	TRANSFER APPLICATION/9(ND)2026	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	Rule16(d),NCLT Rules,2016	7/24/2026	1.same pdf uploaded kindly remove extra pdf 2.kindly attach the compliance order and the latest order in pdf if any.
116	7/23/2026	0710102033322026(No.of Docs 2)	0710102033322026/2	INTERLOCUTORY APPLICATION(IBC)(DIS.)/12(ND)2026	NEERAJ KUMAR JAIN VSLAXMI STEELS	Sec 54(1)	7/24/2026	Both files have been submitted separately. Kindly file the Interlocutory Application (I.A.) separately.
117	7/9/2026	0710102015462026(No.of Docs 2)	0710102015462026/2	COMPANY PETITION IB (IBC)/95(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. SANDEEP ANAND	Section 95(1)	7/23/2026	1. Kindly attach the latest compliance order in PDF format. 2. As per the order dated **18.05.2026**, learned counsel for the PG was granted **10 days' time** to file objections. Kindly clarify whether the objections have been filed within the stipulated period and provide the relevant details, if available.

118	7/30/2026	0710102106852025(No.of Docs 3)	0710102106852025/2	COMPANY PETITION IB (IBC)/64(ND)2026	SUREMINDS SOLUTIONS PRIVATE LIMITED VS. IDC TECHNOLOGIES SOLUTIONS INDIA PRIVATE LIMITED	IBC Under Sec 9	7/23/2026	As per the order dated 01.06.2026, necessary steps were required to be taken for uploading the file on the board within three days. However, the file has not been uploaded within the stipulated time, resulting in delay. The directions contained in the latest order have also not been complied with. Pls Attached Latest Order
119	7/18/2026	0710102017762024(No.of Docs 2)	0710102017762024/6	COMPANY PETITION IB (IBC)/212(ND)2024	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	IBC under Sec 7,IBC under Sec 7	7/23/2026	1.as per the compliance order the reply was to be filed with in one week
120	7/18/2026	0710102017762024(No.of Docs 2)	0710102017762024/7	COMPANY PETITION IB (IBC)/212(ND)2024	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	IBC under Sec 7,IBC under Sec 7	7/23/2026	1.as per the compliance order the reply was to be filed with in one week
121	7/22/2026	0710102093492025(No.of Docs 1)	0710102093492025/1	COMPANY PETITION IB (IBC)/625(ND)2025	UCO BANK VS. RAVI SHAH	Section 95(1)	7/23/2026	1.bookmarking mandatory 2.as per the compliance order the affidavit was to be filed with in one week
122	7/23/2026	0710102105082025(No.of Docs 2)	0710102105082025/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/39(ND)2025	SYNERGY INSOLVENCY PROFESSIONALS LLP RESOLUTION PROFESSIONAL THROUGH MR SUKHDEV MADNANI VS. SMT. DAYA SHANKAR ADDITIONAL DIRECTOR MOWKISH HEALTHCARE SOLUTIONS PRIVATE LIMITED	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/23/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. as we already mentioned same defect earlier but not cure yet.
123	7/22/2026	0710102052922021(No.of Docs 3)	0710102052922021/21	COMPANY PETITION (COMPANIES ACT)/145(ND)2021	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD	Sec. 241(1),Sec. 242(4),Section 246,Application under any other provisions	7/23/2026	1.kindly attach compliance order in pdf 2.page no is 8,21,25,26,27,35,36,38,47,53,77,124,125,127,128, are not clear in pdf
124	7/23/2026	0710102109192025(No.of Docs 2)	0710102109192025/12	INTERLOCUTORY APPLICATION (I.B.C)/6097(ND)2025	AMIT JAIN VS. MR. DEEPAK MAINI	Sec 60(5)	7/23/2026	1.kindly attach the compliance order and the latest order if any. 2.vakalatanama copy missed in pdf
125	11/18/2019	0710102074952019(No.of Docs 1)	0710102074952019/4	COMPANY PETITION (COMPANIES ACT)/58(PB)2019	SANJAY TIWARI VS. LOYAL HOTEL AND RESORTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4),Sec. 213	7/23/2026	**No. of Objections:** 1. All pages of the PDF are not properly aligned. Kindly rectify the alignment of all pages and upload the corrected PDF. 2. Bookmarking with proper numbering is missing in the PDF. Kindly ensure that the PDF is properly bookmarked as per the Index with correct numbering. 3. OCR is missing in the PDF. Kindly apply OCR on all pages and upload an OCR-enabled PDF. 4. Kindly separately file the reply for **CA No. 2354 (PB) of 2019** and the reply for **CA No. 2355 (PB) of 2019**. 5. **Page Nos. 51, 54, and 55** are not clear and legible. Kindly replace the said pages with clear copies. 6. **Vakalatnama is missing**. Kindly attach and upload the Vakalatnama along with the PDF.
126	7/9/2026	0710102058052025(No.of Docs 1)	0710102058052025/2	INTERLOCUTORY APPLICATION (I.B.C)/3842(ND)2025	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PVT. LTD VSFEDERAL BANK LIMITED	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A,Sec 43(1) r/w Sec 44 (1)	7/23/2026	1.kindly attach the latest compliance order in pdf
127	7/22/2026	0710102068042024(No.of Docs 3)	0710102068042024/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/325(ND)2024	TURBO BELL MOULDS PRIVATE LIMITED VS. SANJANA KAPOOR	Rule 11 of NCLT	7/23/2026	1.as per the compliance order the reply was to be filed with in three weeks.
128	7/22/2026	0710102068042024(No.of Docs 3)	0710102068042024/2	INTERLOCATORY APPLICATION(COMPANIES ACT)/325(ND)2024	TURBO BELL MOULDS PRIVATE LIMITED VS. SANJANA KAPOOR	Rule 11 of NCLT	7/23/2026	1.as per the compliance order the reply was to be filed with in three weeks.
129	7/13/2026	0710120011572018(No.of Docs 2)	0710120011572018/13	COMPANY PETITION (COMPANIES ACT)/363(ND)2018	LOKESH KUMAR BANSAL VS. ADHUNIK FOOD PRODUCTS PVT LTD	Application under any other provisions	7/23/2026	1.bookmarking as per the index. 2 as per the compliance order the affidavit was to be filed with in one week. 2. Kindly attach latest order. 3. Kindly note that OCR is required on all pages.

130	7/9/2026	07101020441220 26(No.of Docs 2)	0710102044122026/1	INTERLOCUTORY APPLICATION (I.B.C)/2606(ND)2026	TAI NIME VS. ATUL MITTAL	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/23/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order
131	6/17/2026	07101020229220 21(No.of Docs 2)	0710102022922021/4	COMPANY PETITION IB (IBC)/329(PB)2021	CENTRAL BANK OF INDIA THROUGH NITIN NARANG VS. SHRI SANJAY KUMAR YADAV	Section 95(1)	7/23/2026	1.kindly attach the latest compliance order in pdf
132	7/29/2026	07101020181520 26(No.of Docs 2)	0710102018152026/2	INTERLOCUTORY APPLICATION (I.B.C)/1171(ND)2026	M/S MANU TILING COMPANY VS. RAHUL JINDAL	Rule 11 of NCLT, 2016	7/23/2026	1.kindly attach the compliance order and the latest order if any 2.need every pages true copy in annexure.
133	7/16/2026	07101020138020 24(No.of Docs 2)	0710102013802024/3	COMPANY PETITION (COMPANIES ACT)/54(ND)2024	GARIMA JINDAL VS. A K LUMBERS LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4),Sec. 244(1),Application under any other provisions ,Section 447	7/23/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
134	7/23/2026	07101020133920 19(No.of Docs 1)	0710102013392019/8	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2019	GLOBAL IMAGE INDIA PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/23/2026	**No. of Objections:** 1. **OCR is missing** in the PDF. Kindly apply OCR to all pages and upload an OCR-enabled PDF. 2. Kindly attach the **latest Order** and upload the updated PDF with the same annexed.
135	7/30/2026	07101020233220 26(No.of Docs 1)	0710102023322026/16	TRANSFER APPLICATION/9(ND)2026	YASH BHUPESH GUPTA VS. M/S WOW SOLUTIONS AND SYSTEMS PRIVATE LIMITED	Rule16(d),NCLT Rules,2016	7/23/2026	1.pagination missed in bookmarking 2.kindly attach the latest compliance order in pdf
136	7/22/2026	07101020167220 24(No.of Docs 2)	0710102016722024/5	COMPANY PETITION IB (IBC)/144(ND)2024	M/S BAJRANG FIRE PROTECTION VS. GRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED	IBC Under Sec 9	7/23/2026	1.as per the compliance order the affidavit was to be filed with in one week
137	7/18/2026	07101020111320 26(No.of Docs 1)	0710102011132026/5	INTERLOCUTORY APPLICATION (I.B.C)/637(ND)2026	KESAR DASS B. & ASSOCIATES THROUGH ITS DULY AUTHORISED PARTNER MRS ASHA BATRA VS. TWENTY FIRST CENTURY WIRE RODS LIMITED THROUGH ITS RESOLUTION PROFESSIONAL MR ANKUR KUMAR	Sec 60(5)	7/23/2026	1.as per the compliance order the affidavit was to be filed with in three days 2.kindly attach the latest compliance order in pdf
138	7/22/2026	07101021066820 25(No.of Docs 1)	0710102106682025/4	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/12(ND)2026	SHEHNSHAH SHARES & STOCKS PRIVATE LIMITED VS. NA	Sec. 230-232 - Second Motion	7/23/2026	1.as per the compliance order the affidavit was to be filed with in one week
139	7/13/2026	07101200083620 18(No.of Docs 3)	0710120008362018/18	COMPANY PETITION (COMPANIES ACT)/83(ND)2018	ALOK JHA VS. AEROSHIP LOGISTICS PVT LTD	Application under any other provisions	7/23/2026	1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
140	7/29/2026	07101020609520 25(No.of Docs 3)	0710102060952025/1	INTERLOCUTORY APPLICATION (I.B.C)/3674(ND)2025	TRANSPORT INDIA - 3PL VS. MR. MANISH AGARWAL	Section 60(5)/Rule 11	7/23/2026	1.vakalatanama copy missed in pdf
141	5/22/2019	07101020749520 19(No.of Docs 1)	0710102074952019/1	COMPANY PETITION (COMPANIES ACT)/58(PB)2019	SANJAY TIWARI VS. LOYAL HOTEL AND RESORTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4),Sec. 213	7/23/2026	kindly file in application
142	7/23/2026	07101020455120 26(No.of Docs 1)	0710102045512026/1	INTERLOCUTORY APPLICATION (I.B.C)/2576(ND)2026	MANISH AGARWAL INTERIM RESOLUTION PROFESSIONAL VS. MADHAV AGARWAL	Section 19(2) / Regulation 30	7/23/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
143	7/23/2026	07101020671420 25(No.of Docs 2)	0710102067142025/6	COMPANY PETITION IB (IBC)/441(ND)2025	SSAB EMEA AB VS. MACHINO INTERNATIONAL PRIVATE LIMITED	IBC Under Sec 9	7/23/2026	1.same pdf uploaded kindly remove extra pdf. 2.proof of service required in pdf 3.bookmarking mandatory
144	7/20/2026	07101020489020 26(No.of Docs 1)	0710102048902026/1	COMPANY PETITION IB (IBC)/301(ND)2026	COIM INDIA PRIVATE LIMITED VS. KANAN PLASTIC PRODUCTS PRIVATE LIMITED	IBC Under Sec 9	7/22/2026	1.kindly attach the latest order in pdf

145	7/21/2026	0710102018372026(No.of Docs 1)	0710102018372026/2	COMPANY PETITION (COMPANIES ACT)/39(ND)2026	VIKASH KUMAR SINGH VS. ZEPHYR LIMITED	Sec. 241(1),Sec. 242(4)	7/22/2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
146	7/2/2026	0710102079412025(No.of Docs 2)	0710102079412025/4	COMPANY APPEAL(COMPANIES ACT)/123(ND)2025	PRABAL PRATAP SINGH YADAV VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/22/2026	As per the order dated **13.05.2026**, the Hon'ble Tribunal directed: > **"The Appellant is directed to make the Income Tax Department a party and serve notice upon it with proof of service within seven days."** You have filed the **amended Memo of Parties**, and the proof of service attached by you shows that service was effected by email on **27.06.2026 at 6:20 PM**. Kindly clarify this discrepancy, as the proof of service appears to be much later than the period stipulated in the order dated **13.05.2026**. If the proof of service was filed separately within the prescribed seven days, kindly provide the **Diary Number** and a copy of the filing so that we can verify whether the directions contained in the order dated **13.05.2026** were duly complied with.
147	6/27/2026	0710102079412025(No.of Docs 2)	0710102079412025/3	COMPANY APPEAL(COMPANIES ACT)/123(ND)2025	PRABAL PRATAP SINGH YADAV VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/22/2026	As per the order dated **13.05.2026**, the Hon'ble Tribunal directed: The Appellant is directed to make the Income Tax Department a party and serve notice upon it with proof of service within seven days."** You have filed the **amended Memo of Parties**, and the proof of service attached by you shows that service was effected by email on **27.06.2026 at 6:20 PM**. Kindly clarify this discrepancy, as the proof of service appears to be much later than the period stipulated in the order dated **13.05.2026**. If the proof of service was filed separately within the prescribed seven days, kindly provide the **Diary Number** and a copy of the filing so that we can verify whether the directions contained in the order dated **13.05.2026** were duly complied with.
148	7/20/2026	0710102039402026(No.of Docs 2)	0710102039402026/1	COMPANY APPLICATION(COMPANIES ACT)/127(ND)2026	ARUN JAIN VS. VV A DEVELOPERS PRIVATE LIMITED	Rule 11 of NCLT	7/22/2026	no of objection 1. latest compliance order missed 2 annexures pages missed sign with true copy
149	7/22/2026	0710102027112026(No.of Docs 2)	0710102027112026/4	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/26(ND)2026	EQUINOX INDIA PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/22/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
150	7/21/2026	0710102047272026(No.of Docs 2)	0710102047272026/4	INTERLOCUTORY APPLICATION (I.B.C)/2665(ND)2026	DEEPAK VIG VS. MR AVDHESH MITTAL	Sec 60(5)	7/22/2026	1.as per the compliance order the reply was to be filed with in one week
151	7/21/2026	0710102047052026(No.of Docs 2)	0710102047052026/2	TRANSFER APPLICATION (IBC)/30(PB)2026	ANUJ GOYAL VS. MOHIT CHAWLA RESOLUTION PROFESSIONAL	Rule16(d),NCLT Rules,2016 IBC	7/22/2026	1.compliance order missed in pdf

152	7/21/2026	0710102053332026(No.of Docs 3)	0710102053332026/1	INTERLOCUTORY APPLICATION (I.B.C)/3088(ND)2026	SUPERTECH REALTORS PRIVATE LIMITED VS. SUPERTECH TOWNSHIP PROJECT LIMITED	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1),Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1),Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/22/2026	**Objections:** 1. As per the compliance order, the affidavit of service is required to be filed within one week. 2. Kindly attach the latest order.
153	7/23/2026	0710102101122022(No.of Docs 1)	0710102101122022/6	INTERLOCUTORY APPLICATION (I.B.C)/6155(ND)2022	STATE BANK OF INDIA (THROUGH SH. PRABHAT RANJAN SINGH (RESOLUTION PROFESSIONAL) VS. SMT. RADHA PRAKASH (PERSONAL GUARANTOR TO KARMIC ENERGY PVT. LTD. THE CORPORATE DEBTOR)	Application under any other provisions- IBC	7/22/2026	**Objections:** 1. Bookmarking is mandatory. Kindly provide bookmarks for all documents strictly in accordance with the index and corresponding pagination. 2. As per the compliance order, the **Public Notice** was required to be filed within **seven days**. Since there has been a delay in filing the Public Notice, you are requested to file an **Interlocutory Application (IA)** seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought (i.e., the Public Notice) is also annexed to the IA and included in the PDF as an annexure. 3. The **Proof of Service** has not been attached. Kindly include the Proof of Service in the filing.
154	6/28/2026	0710102043422026(No.of Docs 2)	0710102043422026/1	INTERLOCUTORY APPLICATION (I.B.C)/2605(ND)2026	PRABHAT RANJAN SINGH VS. K M SEBASTINE	Application under any other provisions- IBC	7/22/2026	1. incomplete documents 2. Bookmarking and index mandatory along with pagination. 3. Numbering missed in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.5 5. Notary and date and sign missed on affidavit in PDF.
155	7/9/2026	0710102043422026(No.of Docs 2)	0710102043422026/2	INTERLOCUTORY APPLICATION (I.B.C)/2605(ND)2026	PRABHAT RANJAN SINGH VS. K M SEBASTINE	Application under any other provisions- IBC	7/22/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
156	7/29/2026	0710102023932026(No.of Docs 2)	0710102023932026/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/144(ND)2026	VINOD KUMAR JAIN VS. DIMENSION PROMOTERS PRIVATE LIMITED	Application under any other provisions ,Rule 11 of NCLT	7/22/2026	no of objection 1. as per Order delivered on 23.04.2026 you are late to file for reply 1. as per the compliance order the reply was required to be filed with in two weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed notes 3 but as per Order delivered on 09.07.2026 is not for to file a reply
157	6/24/2026	0710102045342026(No.of Docs 1)	0710102045342026/1	COMPANY PETITION IB (IBC)/287(ND)2026	AVRO COMMERCIAL COMPANY PRIVATE LIMITED VS. RAMAN RAHEJA	Section 95(1)	7/22/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
158	7/22/2026	0710102007352026(No.of Docs 1)	0710102007352026/4	COMPANY PETITION IB (IBC)/99(ND)2026	AMD INDUSTRIES LIMITED VS. B9 BEVERAGES LIMITED	IBC Under Sec 9	7/22/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order 3. numbering is missing in bookmarking 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
159	7/20/2026	0710102044892026(No.of Docs 1)	0710102044892026/1	RESTORATION APPLICATION (COMPANIES ACT)/10(ND)2026	MATRIX TECHNO VENTURES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	Application under any other provisions	7/22/2026	1.as per the compliance order the affidavit was to be filed with in one week

160	6/26/2026	0710102043922026(No.of Docs 2)	0710102043922026/1	COMPANY APPLICATION(COMPANIES ACT)/146(ND)2026	ASHOK MANCHANDA VS. CLPRECISION TOOLS AND FOUNDRY PVT LTD	Sec. 242(4)	7/22/2026	no of objections: - 1. kindly attach latest order
161	7/9/2026	0710102007572026(No.of Docs 4)	0710102007572026/5	INTERLOCUTORY APPLICATION (I.B.C)/412(ND)2026	M/S. SCOPIC INTERNATIONAL VS. ATUL MITTAL	Section 60(5)	7/22/2026	1 Kindly file in I.A condonation of delay. 2 In rejoinder As per the compliance order the rejoinder was required to be filed within a week. 3 Kindly remove the blank page from the uploaded PDF.
162	5/30/2026	0710102110232025(No.of Docs 1)	0710102110232025/2	TRANSFER APPLICATION (IBC)/1(PB)2026	MATHIOLI NAGARAJAN VS. RELIANCE ASSET RECONSTRUCTION COMPANY LIMITED	Rule16(d),NCLT Rules,2016 IBC	7/22/2026	1. incomplete bookmarking along with pagination. 2. Counsel details missed on index. 3. wrong file kindly file in IA.
163	7/2/2026	0710102024022024(No.of Docs 2)	0710102024022024/4	COMPANY APPEAL(COMPANIES ACT)/115(ND)2024	CYBER ALUINFRA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/22/2026	no of objections: - 1. kindly attach latest order
164	6/16/2026	0710102165222019(No.of Docs 2)	0710102165222019/8	COMPANY PETITION (COMPANIES ACT)/181(ND)2019	ARKAY FABSTEEL SYSTEMS PRIVATE LIMITED	Sub-Section (1) 0f Section 66.	7/22/2026	1. incomplete bookmarking along with pagination. 2. OCR missed in PDF. 3. As per the Compliance Order, the reply was required to be filed within the stipulated period ten days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
165	7/24/2026	0710102024942026(No.of Docs 3)	0710102024942026/1	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/19(ND)2026	GAYLORD IMPEX LIMITED.	Sec. 230-232, Sec 234	7/22/2026	**Objections:** 1. Bookmarking and pagination have not been done. 2. As per the compliance order, the Court Commissioner shall file the report within one month from the date of service of the order. Kindly ensure compliance with the said direction.
166	7/22/2026	0710102032662026(No.of Docs 2)	0710102032662026/3	COMPANY PETITION IB (IBC)/205(ND)2026	NEOBRIX CONSULTING PRIVATE LIMITED VS. ALISA INFRATECH PRIVATE LIMITED	IBC Under Sec 9	7/22/2026	1.bookmarking mandatory 2.kindly attach the compliance order and the latest order in pdf
167	7/22/2026	0710102035032026(No.of Docs 2)	0710102035032026/1	INTERLOCUTORY APPLICATION (I.B.C)/2019(ND)2026	PHOENIX ARC LIMITED VS. MR PURUSOTTAM BEHERA	Sec 60(5)	7/22/2026	1.as per the compliance order the reply was to be filed with in two weeks
168	7/22/2026	0710102041322026(No.of Docs 2)	0710102041322026/2	INTERLOCUTORY APPLICATION (I.B.C)/2313(ND)2026	AMIT VIG VS. RAJESH RAMNANI AND ANR	Sec 60(5)	7/22/2026	1.as per the compliance order the rejoinder was to be filed with in one week
169	7/29/2026	0710102041072026(No.of Docs 3)	0710102041072026/1	COMPANY PETITION IB (IBC)/261(ND)2026	ROTOPACK INC VS. SHELLZ INDIA LIMITED	IBC Under Sec 9	7/22/2026	no of objection 1. ocr need every pages 2 as per the compliance order 07.07.2026 the reply was required to be filed with in a weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
170	7/27/2026	0710102040672026(No.of Docs 2)	0710102040672026/1	INTERLOCUTORY APPLICATION (I.B.C)/2267(ND)2026	HIGHRISE SECURITIES AND TRADING PRIVATE LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	Section 60(5)/Rule 11	7/22/2026	no of objection 1. book marking mandatory as per index with pagination 2. 1 day delay to file of rejoinder
171	7/8/2026	0710102040052026(No.of Docs 2)	0710102040052026/2	INTERLOCUTORY APPLICATION (I.B.C)/2224(ND)2026	DEEPAK MITTAL VS. SH VIKAS GOEL	Application under any other provisions- IBC	7/22/2026	2. In the index, you have mentioned **C.P. (IB) No. 704/ND/2022**, but the order attached is for **C.P. (IB) No. 707/ND/2022**. Kindly verify and correct the record, as there appears to be a mismatch. Please confirm which case number is correct and upload the corresponding order.
172	7/10/2026	0710102040052026(No.of Docs 3)	0710102040052026/3	INTERLOCUTORY APPLICATION (I.B.C)/2224(ND)2026	DEEPAK MITTAL VS. SH VIKAS GOEL	Application under any other provisions- IBC	7/22/2026	**Objections:** 1. Kindly attach the latest order. 2. As per the compliance order, the **reply** was required to be filed within **one week**. If there has been any delay in filing the reply, kindly file an **Interlocutory Application (IA)** seeking condonation of delay and annex the reply along with the IA. 3. There is a mismatch in the case number. The soft copy mentions **C.P. (IB) No. 704/ND/2022**, whereas the order attached pertains to **C.P. (IB) No. 707/ND/2022**. Kindly verify the correct case number and attach the order relating to the correct matter.

173	7/29/2026	0710102011632026(No.of Docs 1)	0710102011632026/2	COMPANY PETITION IB (IBC)/100(ND)2026	TRIBHUVAN MARKPLUS PRIVATE LIMITED VS. KAMDHENU GLOBAL LIMITED	IBC Under Sec 9	7/22/2026	no of objection 1. latest compliance order missed in pdf
174	7/3/2026	0710102042522024(No.of Docs 2)	0710102042522024/5	COMPANY APPLICATION(COMPANIES ACT)/126(ND)2024	BHUSHAN POWER AND STEEL LIMITED VS. SAKTHI ENGINEERS	Sec. 242(4)	7/22/2026	Objections: The uploaded document is only the proof of service; the required accompanying documents have not been filed. The rejoinder has not been uploaded/filed.
175	7/17/2026	0710102006332026(No.of Docs 2)	0710102006332026/7	COMPANY PETITION IB (IBC)/41(ND)2026	STATE BANK OF INDIA VS. SURYA FOUNDRY PRIVATE LIMITED	IBC under Sec 7	7/22/2026	**Objections:** 1. Kindly attach the compliance order and the latest order. 2. OCR is mandatory on all pages of the PDF.
176	6/8/2026	0710102064092024(No.of Docs 2)	0710102064092024/33	COMPANY PETITION IB (IBC)/434(ND)2024	NARAIN PAPERS PRIVATE LIMITED VS. FRANK EDUCATIONAL AIDS PRIVATE LTD	IBC Under Sec 9	7/22/2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period two weeks However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
177	7/20/2026	0710102060372022(No.of Docs 2)	0710102060372022/5	COMPANY PETITION (COMPANIES ACT)/142(ND)2022	ERICH UTSCH AG VS. SAYA UTSCH TECHNOLOGIES PRIVATE LIMITED	Sec 272 of the Companies Act , 2013	7/22/2026	no of objections: - 1. Please note that page(s) No. 18,19 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Please note that page(s) No. 17 to 20 are in other language. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided.
178	7/14/2026	0710102073592023(No.of Docs 2)	0710102073592023/2	INTERLOCUTORY APPLICATION (I.B.C)/4534(PB)2023	PRAVEEN KUMAR MADURI VS. CONSORTIUM OF KGK REALTY (INDIA) PRIVATE LIMITED (SUCCESSFUL RESOLUTION APPLICANT)	Sec 60(5)	7/22/2026	1.as per the compliance order the rejoinder was to be filed with in one week
179	7/6/2026	0710102092092024(No.of Docs 2)	0710102092092024/6	INTERLOCUTORY APPLICATION (I.B.C)/5778(ND)2024	LATE SH. ANOOP SINGH MINHAS A.K.A. LATE SH. S. ANUP SINGH MINHAS THROUGH MRS. PRABHJIT KAUR MINHAS VS. MR. NILESH SHARMA (RESOLUTION PROFESSIONAL)	Sections 60(5)/Regulation 13	7/22/2026	1.as per the compliance order the report was to be filed with in one week. 2.kindly attach the latest compliance order in pdf
180	7/22/2026	0710102086842025(No.of Docs 2)	0710102086842025/4	COMPANY PETITION IB (IBC)/600(ND)2025	KOTAK MAHINDRA BANK LIMITED VS. BERRYS AUTO ANCILLARIES PRIVATE LIMITED	IBC under Sec 7	7/22/2026	1.kindly file IA
181	7/20/2026	0710102070422021(No.of Docs 2)	0710102070422021/15	COMPANY PETITION IB (IBC)/661(PB)2021	DBIL VS. M/S. VAYAM TECHNOLOGIES LIMITED	IBC under Sec 7	7/22/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
182	7/21/2026	0710102022532026(No.of Docs 1)	0710102022532026/3	COMPANY PETITION IB (IBC)/158(ND)2026	UNION BANK OF INDIA VS. WISDOM REALTORS PRIVATE LIMITED	IBC under Sec 7	7/22/2026	1.as per the compliance order the affidavit was to be filed with in three days
183	7/9/2026	0710102015432026(No.of Docs 2)	0710102015432026/2	COMPANY PETITION IB (IBC)/98(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. RAJEEV ANAND	Section 95(1)	7/22/2026	1. kindly attach the latest order . 2. kindly correct the alignment of page no 8 in PDF. 3. As per the Compliance Order, the reply was required to be filed within the stipulated period10 days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.

184	6/7/2026	0710102032832025(No.of Docs 2)	0710102032832025/10	INTERVENTION PETITION (IBC)/21(ND)2025	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VS. DMI FINANCE PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE	Application under any other provisions-IBC,Sec 60(5),Rule 11 of NCLT, 2016	7/22/2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
185	7/9/2026	0710102015432026(No.of Docs 2)	0710102015432026/3	COMPANY PETITION IB (IBC)/98(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. RAJEEV ANAND	Section 95(1)	7/22/2026	1. kindly attach the latest order 2. OCR missed in page no 24 . 3. kindly correct alignment of pages are 7, 9, 14, 16 and 19 in PDF.
186	7/20/2026	0710102066102024(No.of Docs 2)	0710102066102024/16	COMPANY PETITION (COMPANIES ACT)/159(ND)2024	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4)	7/22/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
187	7/20/2026	0710102066102024(No.of Docs 2)	0710102066102024/15	COMPANY PETITION (COMPANIES ACT)/159(ND)2024	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4)	7/22/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
188	7/20/2026	0710102066102024(No.of Docs 2)	0710102066102024/14	COMPANY PETITION (COMPANIES ACT)/159(ND)2024	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4)	7/22/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
189	7/20/2026	0710102066102024(No.of Docs 2)	0710102066102024/17	COMPANY PETITION (COMPANIES ACT)/159(ND)2024	PRAMOD KUMAR JAISWAL VS. ALEPH ACCREDITATION AND TESTING CENTRE PRIVATE LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4)	7/22/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
190	6/15/2026	0710102026372026(No.of Docs 2)	0710102026372026/1	COMPANY PETITION IB (IBC)/242(PB)2026	POWER2SME PRIVATE LIMITED VS. S.N.S INFRAPROJECTS PRIVATE LIMITED	IBC Under Sec 9	7/22/2026	1. kindly attach the latest order.
191	6/11/2026	0710102030602026(No.of Docs 1)	0710102030602026/1	INTERLOCUTORY APPLICATION (I.B.C)/1684(ND)2026	MRKEHSRI KUMAR IBBI PROFESSSIONALERSTWHILE LIQUIDATOR OF SHAKTI BHOG FOODS LIMITED RELEASE AMOUNT VS. STAKEHOLDERS CONSULTATION COMMITTEE OF SHAKTI BHOG FOODS LIMITED THROUGH STATE BANK OF INDIA ORS	Sec 60(5)	7/22/2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
192	7/9/2026	0710102015462026(No.of Docs 2)	0710102015462026/3	COMPANY PETITION IB (IBC)/95(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. SANDEEP ANAND	Section 95(1)	7/22/2026	1. Kindly attach the latest order. 2. As per the compliance order, the reply was required to be filed within 10 days.
193	2/7/2026	0710102011352026(No.of Docs 0)	0710102011352026/2	COMPANY PETITION (COMPANIES ACT)/25(ND)2026	GAURAV RAJ BAJAJ VS. SANSKRITI VILLAS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/22/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
194	6/6/2026	0710102000872026(No.of Docs 1)	0710102000872026/1	INTERLOCUTORY APPLICATION (I.B.C)/685(ND)2026	DWARKA PRASAD VSADEL LANDMARKS LTD.	Application under any other provisions-IBC,Sec 60(5)	7/22/2026	1. kindly attach the latest order.
195	7/16/2026	0710102075382025(No.of Docs 2)	0710102075382025/5	COMPANY PETITION IB (IBC)/478(ND)2025	ASHISH JAIN VS. M/S PERFECT CONSTECH PRIVATE LIMITED	IBC under Sec 7	7/22/2026	**Objections:** 1. As per the compliance order, the **Rejoinder** was required to be filed within **one week**. Since there has been a delay in filing the Rejoinder, you are requested to file an **Interlocutory Application (IA)** seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought (i.e., the Rejoinder) is also annexed to the IA and included in the PDF as an annexure. 2. OCR is required for **every page** of the PDF. Kindly ensure that all pages are OCR-enabled. 3. On **page 14**, the alignment/formatting is incorrect. Kindly correct the alignment as per the original PDF. 4 Kindly Attach Latest Order

196	6/9/2026	0710102069862025(No.of Docs 1)	0710102069862025/3	INTERLOCUTORY APPLICATION (I.B.C)/4445(ND)2025	MR. GAURAV KAPOOR VS. MR. SATISH KUMAR & ORS.	Sec 66(1)	7/22/2026	1. As per the Compliance Order, the affidavit was required to be filed within the stipulated period one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
197	7/21/2026	0710102068612020(No.of Docs 1)	0710102068612020/38	COMPANY PETITION (COMPANIES ACT)/98(PB)2021	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. AMB BUILDPROP PVT LTD & ORS	Sec 241 (2)	7/22/2026	1.bookmarking mandatory 2.date missed on vakalatanama
198	7/7/2026	0710102109622020(No.of Docs 3)	0710102109622020/15	INTERLOCUTORY APPLICATION (I.B.C)/38(ND)2021	MUKESH GUPTA VS. PARESH RASTOGI	Sec 66(1)	7/22/2026	1. translate the copy of page no 167,169, 171, 184, 186, 188, from Hindi to English. 2. twenty five Rs. welfare ticket and date missed on vakalatanama 3. kindly merge all documents in one PDF along with proper pagination. 4. kindly attach the latest order
199	6/26/2026	0710102035402026(No.of Docs 2)	0710102035402026/3	INTERLOCUTORY APPLICATION (I.B.C)/2010(ND)2026	YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY VS. UMESH SINGHAL INTERIM RESOLUTION PROFESSIONAL OF SUPERTECH TOWNSHIP PROJECT LIMITED	Section 60(5)	7/22/2026	no of objections: - 1. As per the Compliance Order, the rejoinder was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
200	5/29/2026	0710102048962025(No.of Docs 2)	0710102048962025/2	COMPANY PETITION IB (IBC)/342(ND)2025	VALUEFIRST DIGITAL MEDIA PRIVATE LIMITED VS. SYSCOM ORGANIC WORLD PRIVATE LIMITED	IBC Under Sec 9	7/22/2026	1.pagination missed on bookmarking
201	5/10/2026	0710102035882026(No.of Docs 2)	0710102035882026/1	INTERLOCUTORY APPLICATION (I.B.C)/1944(ND)2026	MS AARTI SINGAL VS. PUNJAB NATIONAL BANK THROUGH ITS CHIEF MANAGER	Rule 11 of NCLT, 2016	7/22/2026	1. incomplete file 2. bookmarking mandatory along with pagination. 3. Pagination missed and counsel sign missed too on index. 4. Sign missed on every page of reply and counsel sign missed on last page of reply. 5. vakalatanama missed in PDF. 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. numbering missed in PDF. .
202	7/21/2026	0710102043152022(No.of Docs 3)	0710102043152022/3	COMPANY PETITION IB (IBC)/861(PB)2022	STATE BANK OF INDIA VS. PINKI DHINGRA	Section 95(1)	7/22/2026	1.as per the compliance order the reply was to be filed with in ten days kindly attach the latest order in pdf
203	7/6/2026	0710102064162025(No.of Docs 3)	0710102064162025/2	INTERLOCUTORY APPLICATION (I.B.C)/3592(ND)2025	MAGPPIE LNTERNATIONAL LTD VS. HARY ANA ST ATE INDUSTRIAL & INFRASTRUCTURE DEVELOPMENT CORPORATION	Sec 60(5)	7/22/2026	1.kindly attach the latest compliance order in pdf
204	7/14/2026	0710102046342025(No.of Docs 2)	0710102046342025/4	COMPANY PETITION (COMPANIES ACT)/94(PB)2025	KAILASH BAJAJ VS. VARDHMAN REALTECH PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/22/2026	1 As per the compliance order, the reply was to be filed with in two weeks . 2 Kindly attach the latest order.
205	7/20/2026	0710102041172025(No.of Docs 1)	0710102041172025/2	COMPANY APPLICATION(COMPANIES ACT)/108(ND)2025	ULTRATECH CEMENT LTD VS. MAXOUT INFRASTRUCTURE PVT. LTD.	Rule 11 of NCLT	7/22/2026	1.kindly attach the compliance order and the latest order.
206	7/21/2026	0710102043032022(No.of Docs 3)	0710102043032022/3	COMPANY PETITION IB (IBC)/862(PB)2022	STATE BANK OF INDIA VS. JAMNA DEVI DHINGRA	Section 95(1)	7/22/2026	1.as per the compliance order the reply was to be filed with in ten days kindly attach the latest order in pdf
207	6/19/2026	0710102018202022(No.of Docs 3)	0710102018202022/9	COMPANY PETITION (COMPANIES ACT)/56(ND)2022	PARVEEN KUMAR GOYAL VS. VIPIN KUMAR GOYAL	Sec. 213,Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/22/2026	no of objections: - 1. Page No(s). 55 to 116, 236, 237, 242 are not clear. Kindly upload legible copies of the said pages. 2. double pagination from page no-117 to 155 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service missing
208	7/29/2026	0710102056352025(No.of Docs 2)	0710102056352025/2	INTERLOCUTORY APPLICATION (I.B.C)/4048(ND)2025	VIVEK PARTI VS. SHIRAZ ALI	Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/22/2026	Kindly attach compliance order and latest order if any

209	7/29/2026	0710102056352025(No.of Docs 2)	0710102056352025/3	INTERLOCUTORY APPLICATION (I.B.C)/4048(ND)2025	VIVEK PARTI VS. SHIRAZ ALI	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/22/2026	Kindly attach compliance order and latest order if any
210	7/6/2026	0710102063882025(No.of Docs 3)	0710102063882025/1	INTERLOCUTORY APPLICATION (I.B.C)/3542(ND)2025	ISR EXIM PVT LTD VS. WEST FACE HOSPITALITY AND MANAGEMENT PRIVATE LIMITED	Sec 60(5)	7/22/2026	1.kindly attach the compliance order and the latest order if any.
211	6/22/2026	0710102095412024(No.of Docs 1)	0710102095412024/2	INTERLOCATORY APPLICATION(COMPANIES ACT)/432(ND)2024	SUNITA JAIN VS. DEEPAK JAIN	Rule 11 of NCLT	7/22/2026	1. one Rs. court fee and twenty five Rs. welfare ticket missed on vakalatanama kindly paste on blank spce of vakalatanama.
212	7/14/2026	0710102064462025(No.of Docs 1)	0710102064462025/5	INTERLOCUTORY APPLICATION(IBC)(PLAN)/46(ND)2025	BHIM SAIN GOYAL (RP) CLICKONTRIP INDIA PVT LTD	Sec 30	7/22/2026	**Objection:** 1. Kindly attach the latest order.
213	7/7/2026	0710102049892026(No.of Docs 2)	0710102049892026/1	INTERLOCUTORY APPLICATION (I.B.C)/2965(PB)2026	ARVIND GARG LIQUIDATOR OF MOSER BAER SOLAR LIMITED VS	Regulation 44(2), Liquidation process Regulation, 2016	7/22/2026	No of objection 1.missed latest compliance order of nclt
214	10/7/2019	0710102406312018(No.of Docs 1)	0710102406312018/1	COMPANY PETITION IB (IBC)/375(PB)2018	M/S BIPIN INDUSTRIES PVT LTD VS ABW INFRASTRUCTURE LTD	IBC under Sec 7	7/21/2026	Kindly attach the compliance Order
215	7/16/2026	0710102049522023(No.of Docs 5)	0710102049522023/4	RESTORATION APPLICATION (COMPANIES ACT)/26(ND)2023	KRISHEN BANS BAHADUR & ORS VS. THE INSTALMENT SUPPLY LIMITED	Rule 11 of NCLT	7/21/2026	1. kindly remove the repeat PDF. 2. As per the Compliance Order, the reply was required to be filed within the stipulated period four weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
216	7/19/2026	0710102068862024(No.of Docs 2)	0710102068862024/13	COMPANY PETITION IB (IBC)/553(ND)2024	HIGHRISE SECURITIES AND TRADING PRIVATE LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	IBC under Sec 7	7/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. bookmarking along with pagination.
217	7/18/2026	0710102071192024(No.of Docs 2)	0710102071192024/5	COMPANY PETITION IB (IBC)/562(ND)2024	IDBI TRUSTEESHIP SERVICES LIMITED VS. MR. SACHIN JAIN	Section 95(1)	7/21/2026	**No. of Objections** 1. Kindly attach the **Compliance Order** and the latest order, if any. Further, mention the date on which the **Compliance Order** was uploaded in the **Index**. 2. **OCR is missing in the Annexures**. Kindly ensure OCR is applied to all annexure pages.
218	7/19/2026	0710102088142024(No.of Docs 3)	0710102088142024/2	COMPANY APPLICATION(COMPANIES ACT)/255(ND)2024	UMESH GUPTA VS. MEDIPOL PHARMACEUTICAL INDIA PRIVATELIMITED	Rule 11 of NCLT	7/21/2026	1. one Rs. court fee missed on vakalatanaama in PDF.
219	7/20/2026	0710102090132024(No.of Docs 1)	0710102090132024/3	COMPANY PETITION (COMPANIES ACT)/8(ND)2025	HARLEEN KAUR CHADHA VS. M K SACHDEVA BUILDERS PVT LTD	Sec. 241(1),Sec. 242(4)	7/21/2026	1. One rupee court fee missed in vakalatnama. 2. welfare ticket paste on blank space in vakalatnama.
220	7/11/2026	0710102058062025(No.of Docs 2)	0710102058062025/3	INTERLOCUTORY APPLICATION (I.B.C)/3605(ND)2025	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSHDFC BANK LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/21/2026	1. As per the Compliance Order, the Rejoinder was required to be filed within two days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
221	7/16/2026	0710102062362025(No.of Docs 2)	0710102062362025/6	COMPANY PETITION (COMPANIES ACT)/119(ND)2025	MRS. MAMTA SHARMA VS. AVOK ENGINEERING CONSULTING & CONTRACTING PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly specify the date of the order that has not been uploaded instead of mentioning only that the order is not uploaded.
222	7/17/2026	0710102007352026(No.of Docs 1)	0710102007352026/3	COMPANY PETITION IB (IBC)/99(ND)2026	AMD INDUSTRIES LIMITED VS. B9 BEVERAGES LIMITED	IBC Under Sec 9	7/21/2026	1. bookmarking and index mandatory along with pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

223	6/25/2026	0710102044822026(No.of Docs 2)	0710102044822026/2	COMPANY APPEAL(COMPANIES ACT)/63(ND)2026	VS	Sec 252 (1) - By Government Body	7/21/2026	1. kindly file normal document do not file ap plication form
224	7/28/2026	0710102027042026(No.of Docs 1)	0710102027042026/1	INTERLOCUTORY APPLICATION (I.B.C)/1566(ND)2026	BRIJESH KUMAR TAMBER RESOLUTION PROFESSIONAL MOBONAIR WIRELESS PVT LTD. VS. SANDESH KUMAR PANDEY (DIRECTOR OF SUSPENDED BOARD)	Sec. 12A	7/21/2026	As per the Compliance Order, the affidavit was required to be filed within the stipulated period three days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
225	5/4/2026	0710102036362026(No.of Docs 0)	0710102036362026/10	INTERLOCUTORY APPLICATION (I.B.C)/1985(ND)2026	RAJESH KUMAR PAREKH RESOLUTION PROFESSIONAL OF CHD DEVELOPERS LTD VS. GAURAV MITTAL SUSPENDED DIRECTOR OF CHD DEVELOPERS LIMITED	Sec 60(5)	7/21/2026	1. Sign missed on every page of reply. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. As per mention in index Proof of service is missing in PDF.
226	5/12/2026	0710102038692026(No.of Docs 0)	0710102038692026/1	INTERLOCUTORY APPLICATION (I.B.C)/2199(ND)2026	SBG STEELS PVT LTD VS. SATNAM GLOBAL INFRAPROJECTS LIMITED	Application under any other provisions- IBC	7/21/2026	1.both file are separately 2.kindly attach the compliance order and the latest order if any.
227	7/18/2026	0710102040372026(No.of Docs 1)	0710102040372026/2	COMPANY PETITION IB (IBC)/269(ND)2026	CHAMPION COMPUTERS PRIVATE LIMITED VS. HDFC BANK	IBC Under Sec 10	7/21/2026	**No. of Objections** 1. The file is incomplete. Kindly upload the complete file. 2. Proper bookmarking and an index with correct pagination are mandatory. Kindly ensure that the same are provided. 3. Kindly provide the **Affidavit of Service**.
228	7/18/2026	0710102042452026(No.of Docs 5)	0710102042452026/7	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/21/2026	1. incomplete file. 2. kindly merge all documents in one PDF along with proper bookmarking and index with pagination . 3. Vaklatanama missed in PDF. 4. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
229	7/20/2026	0710102042452026(No.of Docs 1)	0710102042452026/6	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/21/2026	1. As per the Compliance Order, the reply was required to be filed within the stipulated period Four weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
230	7/18/2026	0710102042452026(No.of Docs 5)	0710102042452026/9	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/21/2026	**No. of Objections** 1. The file is incomplete. Kindly upload the complete file. 2. Kindly merge all documents into a single PDF along with proper bookmarking and correct pagination. 3. The **Vakalatnama** is missing in the PDF. Kindly attach the same. 4. Kindly attach the **Compliance Order** and the latest order, if any. Further, mention the date of uploading of the Compliance Order in the Index.
231	7/18/2026	0710102043122026(No.of Docs 1)	0710102043122026/1	CONTEMPT PETITION (IBC)/19(ND)2026	MS D LIGHT ENERGY PRIVATE LIMITED VS. ALOK TRIPATHI	Rule 11 of NCLT, 2016	7/21/2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
232	7/18/2026	0710102043132026(No.of Docs 1)	0710102043132026/1	CONTEMPT PETITION (IBC)/20(ND)2026	MS D LIGHT ENERGY PRIVATE LIMITED VS. ALOK TRIPATHI	Rule 11 of NCLT, 2016	7/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
233	7/19/2026	0710102045842026(No.of Docs 2)	0710102045842026/3	INTERLOCUTORY APPLICATION (I.B.C)/2571(ND)2026	MS TIRATH RAM AHUJA PVT LTD VS. AKME PROJECTS LIMITED	Sec 60(5)	7/21/2026	1. Same document uploaded twice in pdf, Kindly remove extra pdf. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Pagination missed in index and pdf. 4. According to your index pdf is incomplete, kindly upload full pdf.

234	7/28/2026	0710102047712026(No.of Docs 1)	0710102047712026/1	INTERLOCUTORY APPLICATION (I.B.C)/2700(ND)2026	AMRUT HOMES HOMEBUYERS ASSOCIATION THROUGH ITS PRESIDENT TREASURER VS. MR ASHISH SINGH THE RESOLUTION PROFESSIONAL FOR FERROUS INFRASTRUCTURE PRIVATE LIMITED	Section 60(5)	7/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
235	7/17/2026	0710102047532026(No.of Docs 2)	0710102047532026/4	COMPANY PETITION (COMPANIES ACT)/108(ND)2026	GRAPECITY FOUNDATION VS. GRAPECITY INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/21/2026	1. kindly mention the main case number in index.
236	7/16/2026	0710102051632026(No.of Docs 2)	0710102051632026/1	INTERLOCUTORY APPLICATION (I.B.C)/2915(ND)2026	SUKHDEV SINGH RAI VS. GYAN CHANDRA MISRA	Sec 60(5)	7/21/2026	1. Signature is missing on every page of the Reply.
237	7/17/2026	0710102107482025(No.of Docs 1)	0710102107482025/3	INTERLOCUTORY APPLICATION(IBC)(PLAN)/5(ND)2026	NIRAJ KUMAR VS. MR. ANJUL KUMAR RESOLUTION APPLICANT	Sec 30	7/21/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
238	7/28/2026	0710102000202026(No.of Docs 1)	0710102000202026/1	COMPANY PETITION (COMPANIES ACT)/4(ND)2026	SURESH KUMAR CHANDAK VS. RAKESH KUMAR GOEL DIRECTOR OF M/S SURAJ LAMP AND INDUSTRIES PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/21/2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
239	7/28/2026	0710102000202026(No.of Docs 1)	0710102000202026/2	COMPANY PETITION (COMPANIES ACT)/4(ND)2026	SURESH KUMAR CHANDAK VS. RAKESH KUMAR GOEL DIRECTOR OF M/S SURAJ LAMP AND INDUSTRIES PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/21/2026	no of objections: - 1. numbering is missing in bookmarking 2. As per the Compliance Order, the affidavit was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
240	7/20/2026	0710102009342026(No.of Docs 2)	0710102009342026/2	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/6(ND)2026	ABHILASHA DEALTRADE PRIVATE LIMITED VS. NA	Sec. 230-232, Sec 234	7/21/2026	no of objections: - 1. Kindly attach the latest NCLT Order
241	7/18/2026	0710102035732026(No.of Docs 2)	0710102035732026/6	COMPANY PETITION IB (IBC)/228(ND)2026	ELITE DESIGN PRIVATE LIMITED VS. COLORBAR COSMETICS PRIVATE LIMITED	IBC Under Sec 9	7/21/2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
242	7/18/2026	0710102037292026(No.of Docs 2)	0710102037292026/4	INTERLOCUTORY APPLICATION (I.B.C)/2152(ND)2026	DEEPAK MITTAL VSSH ANIL GOEL	Application under any other provisions- IBC	7/21/2026	As per the Compliance Order, the reply was required to be filed within the stipulated period one week. . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
243	7/16/2026	0710102055212026(No.of Docs 2)	0710102055212026/1	INTERLOCUTORY APPLICATION (I.B.C)/3141(ND)2026	CHIRAG JAIN VS. MR NARENDER KUMAR SHARMA RESOLUTION PROFESSIONAL OF INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	Sec 60(5)	7/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
244	7/28/2026	0710102059222026(No.of Docs 1)	0710102059222026/1	INTERLOCUTORY APPLICATION (I.B.C)/3468(ND)2026	UMESH GARG VSSHREE BALAJI REFRACTORIES CO	Regulation 44(2), Liquidation process Regulation, 2016	7/21/2026	1.kindly attach the compliance order and the latest order if any. 2.page no is 18 to 50.are pages double pagination in annexure.

245	7/27/2026	0710102079852025(No.of Docs 1)	0710102079852025/20	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/73(ND)2025	VAMAR VENTURES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/21/2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance in pdf.
246	7/27/2026	0710102079852025(No.of Docs 1)	0710102079852025/18	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/73(ND)2025	VAMAR VENTURES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/21/2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance
247	7/27/2026	0710102079852025(No.of Docs 1)	0710102079852025/19	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/73(ND)2025	VAMAR VENTURES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/21/2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance in pdf. 3. Please note that page No. 45 is cut from the right side, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page, ensuring that no portion of the text or document is cut off.
248	10/7/2019	0710102406312018(No.of Docs 1)	0710102406312018/2	COMPANY PETITION IB (IBC)/375(PB)2018	M/S BIPIN INDUSTRIES PVT LTD VS ABW INFRASTRUCTURE LTD	IBC under Sec 7	7/21/2026	Kindly attach Compliance Order
249	7/25/2026	0710102002522026(No.of Docs 3)	0710102002522026/1	COMPANY PETITION IB (IBC)/25(ND)2026	JUGAL KISHORE VS. PUNJAB NATIONAL BANK	Section 94(1)	7/20/2026	As per the compliance order, the Memo and the NCLAT order were required to be uploaded and filed within three days. However, there has been a delay in complying with the said order.
250	7/27/2026	0710102079852025(No.of Docs 1)	0710102079852025/17	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/73(ND)2025	VAMAR VENTURES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/20/2026	1. As per the Compliance Order, the affidavit Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach Memorandum of Appearance
251	7/18/2026	0710102017762024(No.of Docs 2)	0710102017762024/5	COMPANY PETITION IB (IBC)/212(ND)2024	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	IBC under Sec 7,IBC under Sec 7	7/20/2026	**Objection:** 1. Since there is a delay in compliance with the Court's direction, the matter can be processed only after the delay is condoned by the Hon'ble Court. Kindly attach the **order condoning the delay** or the **application for condonation of delay**, if filed. Thereafter, the file will be processed accordingly.
252	7/27/2026	0710102094662025(No.of Docs 3)	0710102094662025/8	COMPANY PETITION (COMPANIES ACT)/188(ND)2025	MANPREET SINGH VS. IRIS ASSOCIATES PPRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/20/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination in volume-1,2.
253	7/16/2026	0710102062362025(No.of Docs 2)	0710102062362025/7	COMPANY PETITION (COMPANIES ACT)/119(ND)2025	MRS. MAMTA SHARMA VS. AVOK ENGINEERING CONSULTING & CONTRACTING PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/20/2026	**No. of Objections:** 1. Kindly prepare the note in the Index properly and ensure that it is complete and accurate. 2. Kindly attach the compliance order and the latest order (if any) in the PDF and update the Index accordingly.
254	6/15/2026	0710102064432025(No.of Docs 2)	0710102064432025/6	COMPANY PETITION IB (IBC)/419(ND)2025	BENCH WALK LAW VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	IBC Under Sec 9	7/20/2026	2. Pagination mandatory in bookmarking. 3. OCR missed in page no 6 and 7.

255	7/17/2026	0710102050612026(No.of Docs 1)	0710102050612026/1	INTERLOCUTORY APPLICATION (I.B.C)/2895(PB)2026	GYANESHWAR SAHAI VSKAMLESH JAIN	Application under any other provisions- IBC	7/20/2026	**No. of Objections:** 1. As per the Compliance Order, the Affidavit was required to be filed within one week. However, the same has been filed beyond the stipulated period. Therefore, kindly file an **Interlocutory Application (IA)** seeking condonation of delay. The document for which condonation of delay is sought shall be annexed to the IA and included in the PDF as an annexure.
256	7/24/2026	0710102044032026(No.of Docs 2)	0710102044032026/1	INTERLOCUTORY APPLICATION (I.B.C)/2616(ND)2026	VIVEK PARTI RESOLUTION PROFESSIONAL	Section 105,112, 113	7/20/2026	"no of objection 1. as per the compliance order the reply was required to be filed with in one weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
257	7/24/2026	0710102044012026(No.of Docs 2)	0710102044012026/1	INTERLOCUTORY APPLICATION (I.B.C)/2614(ND)2026	VIVEK PARTI RESOLUTION PROFESSIONAL	Section 105,112, 113	7/20/2026	"no of objection 1. as per the compliance order the reply was required to be filed with in one weeks are granted however a delay in filling the reply therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
258	7/18/2026	0710102042452026(No.of Docs 5)	0710102042452026/8	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/20/2026	**No. of Objections:** 1. OCR is missing. Kindly apply OCR to every page of the PDF and re-upload the corrected PDF. 2. Kindly merge all documents into a single PDF. 3. The Affidavit is incomplete as the **first page is missing**. Kindly upload the complete Affidavit. 4. Duplicate copies of the Affidavit have been uploaded. Kindly remove the extra/duplicate Affidavit and upload a single complete copy. 5. **Pages 40 to 48** are missing from the PDF. Kindly upload the complete PDF with the missing pages. 6. Kindly ensure that the PDF is properly bookmarked with correct pagination. 7. Kindly attach the Compliance Order and the latest Order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
259	7/24/2026	0710102055472026(No.of Docs 1)	0710102055472026/1	CONTEMPT PETITION(COMPANIES ACT)/8(ND)2026	DR. PREET ANAND VS. C.P. WORLD LINES PRIVATE LIMITED	Sec 425	7/20/2026	No of objection 1. book marking mandatory as per index with pagination 2. as per the compliance order the proof of service was required to be filed with in three days are granted however a delay in filling the proof of service therefore you are requested to kindly file an interlocutory application (IA) Seeking condonation of delay. kindly ensure that the document of which condonation of delay is sought is also annexed to the IA AND included in the pdf as an annexed
260	7/15/2026	0710102035112026(No.of Docs 3)	0710102035112026/3	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2026	KANCHENJUNGA SERVICES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/20/2026	1.kindly attach latest order in pdf
261	7/15/2026	0710102035112026(No.of Docs 3)	0710102035112026/2	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2026	KANCHENJUNGA SERVICES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/20/2026	1.kindly attach latest order in pdf
262	7/23/2026	0710102106112024(No.of Docs 2)	0710102106112024/2	COMPANY PETITION IB (IBC)/850(ND)2024	RAJENDER PRASAD MITTAL VS. JAIKRISHAN ESTATES PRIVATE LIMITED	IBC under Sec 7	7/19/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. kindly attach latest order
263	7/24/2026	0710102031312026(No.of Docs 2)	0710102031312026/2	INTERLOCUTORY APPLICATION (I.B.C)/1736(ND)2026	GOEL AGRICO FOODS PRIVATE LIMITED VS. UTTAR HARYANA BIJLI VITRAN NIGAM LIMITED	Sec 60(5)	7/19/2026	no of objections: - 1. kindly file in IA
264	7/23/2026	0710102053402026(No.of Docs 2)	0710102053402026/1	COMPANY PETITION IB (IBC)/319(ND)2026	IMPRESARIO VS. COLORBAR COSMETICS PRIVATE LIMITED	IBC Under Sec 9	7/19/2026	1. The PDF is incomplete and contains only one page proof of service. Kindly upload the complete PDF.

265	7/24/2026	0710102052692026(No.of Docs 1)	0710102052692026/1	COMPANY PETITION IB (IBC)/318(PB)2026	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. INTERNATIONAL AMUSEMENT LIMITED	IBC under Sec 7	7/19/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
266	6/30/2026	0710102039532026(No.of Docs 2)	0710102039532026/2	INTERLOCUTORY APPLICATION (I.B.C)/2279(ND)2026	MR PANKAJ ARORA IRP VS. MS LNSPIRED CONSULTANCY SERVICES PVT LTD OPERA TIOAL CREDITOR	Section 60(5)/Rule 11	7/19/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. as we already mention the same defect earlier but not cure yet.
267	7/25/2026	0710102051272026(No.of Docs 2)	0710102051272026/1	INTERLOCUTORY APPLICATION (I.B.C)/2905(ND)2026	MRS ABHILASHA SHARMA VS. HARISH TANEJA RESOLUTION PROFESSIONAL OF ABW INFRASTRUCTURE LIMITED	Sec 60(5)	7/19/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
268	7/15/2026	0710102086922025(No.of Docs 2)	0710102086922025/4	INTERLOCUTORY APPLICATION (I.B.C)/5318(ND)2025	NATIONAL SPOT EXCHANGE LIMITED VS. MR. RAHUL JINDAL RESOLUTION PROFESSIONAL OF TIRUPATI INFRAPROJECTS PVT. LTD.	Section 60(5)	7/17/2026	**No. of Objections:** 1. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, please mention the date on which the **Compliance Order** was uploaded in the **Index**.
269	7/15/2026	0710102003422026(No.of Docs 2)	0710102003422026/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/19(PB)2026	PAWAN KUMAR AGGARWAL VS. KOKO TAWA WELDING INDUSTRY PRIVATE LIMITED	Rule 11 of NCLT	7/17/2026	no of objections: - 1. pagination is missing in index
270	7/15/2026	0710102016492023(No.of Docs 1)	0710102016492023/18	COMPANY PETITION IB (IBC)/127(PB)2023	INDUSIND BANK LTD VS. FIDERE FACILITIES MANAGEMENT PVT. LTD	IBC under Sec 7	7/17/2026	**No. of Objections:** 1. Kindly file the matter as an **Interlocutory Application (IA)**.
271	7/15/2026	0710102042452026(No.of Docs 11)	0710102042452026/5	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/17/2026	**No. of Objections:** 1. Kindly ensure that the annexure pages bearing **Page Nos. 52–74, 104–112, 121–847, 896–1082, 1086–1091, 1122–1128, 1133–1187, 1235–1242, 1248–1252, 1258–1268, 1289–1368, 1535–1834, and 1843–1893** are duly signed and bear the **"True Copy"** endorsement. 2. Please note that **Page Nos. 91, 864, 889, 1111, 1117, 1226, 1233, 1385, 1410, 1437, 1443, 1466, 1473, 1496, 1502, 1525, and 1532** are in incorrect alignment. Kindly upload the said pages in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, please mention the date on which the **Compliance Order** was uploaded in the **Index**. 4. Kindly attach the **Vakalatnama**. If the **Vakalatnama** is already on record, please mention the same in the **Index** as **"Vakalatnama is on record."**
272	7/15/2026	0710102000022026(No.of Docs 2)	0710102000022026/8	COMPANY PETITION IB (IBC)/69(ND)2026	MR. RAJEEV SHARMA VS. GAYATRI HOSPITALITY AND REALCON LIMITED	IBC under Sec 7	7/17/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly ensure that all pages of the documents are duly signed. 3. OCR is missing. Kindly upload an OCR-enabled PDF with OCR on every page.
273	7/15/2026	0710102082442022(No.of Docs 2)	0710102082442022/6	COMPANY PETITION IB (IBC)/765(ND)2022	DMI FINANCE PRIVATE LIMITED VS. SANDEEP GARG	Section 95(1)	7/17/2026	**No. of Objections:** 1. The same PDF has been uploaded twice. Kindly remove the duplicate PDF. 2. Kindly attach the **latest order** in the PDF.
274	7/15/2026	0710102082442022(No.of Docs 3)	0710102082442022/5	COMPANY PETITION IB (IBC)/765(ND)2022	DMI FINANCE PRIVATE LIMITED VS. SANDEEP GARG	Section 95(1)	7/17/2026	1.please note that pages 185,186,187,are in incorrect alignment kindly upload the said pages in the correct alignment and and ensure that they are properly oriented and clearly legible. 2.kindly attach the compliance order and the latest order, if any, also please mention the date on which the compliance order was uploaded in the index.

275	7/15/2026	0710102042592026(No.of Docs 1)	0710102042592026/1	INTERLOCUTORY APPLICATION (I.B.C)/2426(ND)2026	SARITA JUNEJA VS. SHRI PRADEEP KUMAR KAUSHIK	Section 60(5)/Rule 11	7/17/2026	no of objections: - 1. As per the Compliance Order, the affidavit of service was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
276	7/15/2026	0710102026912026(No.of Docs 2)	0710102026912026/2	COMPANY PETITION IB (IBC)/197(ND)2026	ROYAL TREXIM PRIVATE LIMITED VS. AKURATH STEELS PRIVATE LIMITED	IBC Under Sec 9	7/17/2026	**No. of Objections:** 1. OCR is missing. Kindly upload an OCR-enabled PDF with OCR on every page. 2. Please note that **Page No. 43** is in Hindi. Kindly upload the **English translated copy** of the said page. While uploading the translated copy, clearly mention the corresponding page number for which the English translation has been provided. 3. Kindly attach the **Compliance Order** and the **latest order**, if any. Also, mention the date on which the Compliance Order was uploaded in the **Index**.
277	7/15/2026	0710102100202025(No.of Docs 2)	0710102100202025/9	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/88(ND)2025	ODISHA TELEVISION LIMITED	Sec. 230-232 - Second Motion	7/17/2026	Kindly attach compliance order
278	7/15/2026	0710102092982023(No.of Docs 1)	0710102092982023/8	INTERLOCUTORY APPLICATION (I.B.C)/5874(PB)2023	MR. SAJJAN KUMAR DOKANIA VSMR SUBASH CHANDRA & ORS	Application under any other provisions- IBC	7/17/2026	**No. of Objections:** 1. The **Index** is missing from the PDF. Kindly upload the same.
279	7/15/2026	0710102045212026(No.of Docs 1)	0710102045212026/1	INTERLOCUTORY APPLICATION (I.B.C)/2527(ND)2026	VIJENDER SHARMA VS. KISHAN PAL SINGH	Application under any other provisions- IBC	7/17/2026	1.as per the compliance order the affidavit was to be filed with in one week
280	7/15/2026	0710102035112026(No.of Docs 3)	0710102035112026/4	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2026	KANCHENJUNGA SERVICES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/17/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
281	7/13/2026	0710102055022025(No.of Docs 3)	0710102055022025/1	COMPANY APPLICATION(COMPANIES ACT)/148(ND)2025	SUKHJOT SINGH SODHI VS. AVDESH INFOTECH PRIVATE LIMITED	Rule 11 of NCLT	7/16/2026	1. OCR missed in page no 45,46. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
282	7/13/2026	0710102035692018(No.of Docs 2)	0710102035692018/19	COMPANY PETITION (COMPANIES ACT)/9(ND)2019	RIKEN CORPORATION VS. AMTEK RIKEN CASTING PVT. LTD	Sec. 271-273,Rule 11 of NCLT	7/16/2026	1. Page No 8 is not clear. Kindly upload legible copy of the said page.
283	7/13/2026	0710102073322024(No.of Docs 2)	0710102073322024/11	COMPANY PETITION IB (IBC)/601(ND)2024	KAISER INDUSTRIES LTD VS. JB ROLLING MILLS LIMITED	IBC Under Sec 9	7/16/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. kindly ensure that the annexures are duly signed and stamped with "True Copy". 3. Pagination missed in pdf.
284	7/13/2026	0710102036332024(No.of Docs 3)	0710102036332024/12	COMPANY APPEAL(COMPANIES ACT)/82(ND)2024	INCOME TAX OFFICE WARD 10 1 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI	Sec 252 (1) - By Government Body	7/16/2026	1.kindly ensure that the pdf is properly bookmarked with correct pagination.
285	7/13/2026	0710102025632024(No.of Docs 2)	0710102025632024/8	COMPANY PETITION IB (IBC)/738(ND)2024	SHRI SANDEEP KANSAL VS. KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1.kindly attach the latest compliance order in pdf
286	7/24/2026	0710102049642026(No.of Docs 1)	0710102049642026/1	COMPANY PETITION IB (IBC)/310(ND)2026	MOHIT MITTAL AND OTHERS VS. ABET BUILDCON PRIVATE LIMITED	IBC under Sec 7	7/16/2026	no of objections: - 1. Please note that page(s) No. 5,6,7 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible.
287	7/23/2026	0710102040212026(No.of Docs 1)	0710102040212026/1	COMPANY PETITION (COMPANIES ACT)/98(ND)2026	LATESH JAIN VS. COLAB PLATFORMS LIMITED	Sec. 59	7/16/2026	**No. of Objections: 4** 1. Welfare fee of ₹5/- is missing on the Vakalatnama. 2. Counsel's signature is missing on the index. 3. OCR is missing for the index and page 4. 4. Bookmarking with proper numbering is missing in the PDF.
288	7/14/2026	0710102021802026(No.of Docs 1)	0710102021802026/1	INTERLOCUTORY APPLICATION (I.B.C)/1555(ND)2026	SUNIL KUMAR AGRAWAL VSSTATE BANK OF INDIA	Sec 60(5)	7/16/2026	

289	7/14/2026	0710102013672026(No.of Docs 1)	0710102013672026/1	RESTORED COMPANY PETITION (IBC)/3(PB)2026	RIKHAB CHAND JAIN VS. DRP FINANCIAL SERVICES PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
290	7/8/2026	0710102058112025(No.of Docs 2)	0710102058112025/4	INTERLOCUTORY APPLICATION (I.B.C)/3655(ND)2025	RAM KUMAR ADMINISTRATOR OF A VIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSUTKARSH SMALL FINANCE BANK LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/16/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within 2 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
291	7/14/2026	0710102021822026(No.of Docs 1)	0710102021822026/1	INTERLOCUTORY APPLICATION (I.B.C)/1556(ND)2026	SUNIL KUMAR AGRAWAL VSSTATE BANK OF INDIA	Sec 60(5)	7/16/2026	1. OCR missed on page no 1 to 3, 7 to 16 and index 2. true copy sign missed on annexures.
292	7/14/2026	0710102038582026(No.of Docs 2)	0710102038582026/1	COMPANY PETITION (COMPANIES ACT)/107(ND)2026	NARESH KUMAR AGARWAL VS. SHRADHA OUTDOOR EQUIPMENTS PRIVATE LIMITED	Sec. 213,Sec. 241(1)	7/16/2026	1. Page No 30 is not clear. Kindly upload legible copies of the said pages. 2. date missed on vaklatanama in PDF. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
293	7/13/2026	0710102033242024(No.of Docs 5)	0710102033242024/7	INTERLOCUTORY APPLICATION (I.B.C)/2063(ND)2024	MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED	Sec 60(5)	7/16/2026	Kindly file the appropriate Interlocutory Application (I.A.)."
294	7/13/2026	0710102023992026(No.of Docs 1)	0710102023992026/3	COMPANY PETITION IB (IBC)/174(ND)2026	AVA MERCHANDISING SOLUTIONS PRIVATE LIMITED	IBC Under Sec 10	7/16/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
295	7/14/2026	0710102013672026(No.of Docs 1)	0710102013672026/2	RESTORED COMPANY PETITION (IBC)/3(PB)2026	RIKHAB CHAND JAIN VS. DRP FINANCIAL SERVICES PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
296	7/14/2026	0710102095122019(No.of Docs 5)	0710102095122019/10	COMPANY PETITION (COMPANIES ACT)/97(PB)2019	SHIVI HOLDINGS PVT LTD VS. SHIVI HOLDINGS PVT LTD	Sec. 241(1)	7/16/2026	1.these pages no 101 to 125.are not clear kindly upload legible copes of the said pages. 2.these pages no 376 to 388. 413 to 422. 460 to 465. 518 to 537. 678 to 683. are double pagination wrong in pdf. 3. these pages no 619 to 626 are numbering missed in pdf. 4. kindly attach the compliance order and the latest order, if any, also, please mention the date on which the compliance order was uploaded in the index.
297	7/23/2026	0710102093062025(No.of Docs 2)	0710102093062025/113	TRANSFER PETITION(COMPANIES ACT)/22(PB)2025	COL PK OBEROI RETD VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED	Sec 433(e)/433(f) of CA 1956	7/16/2026	no of objections: - 1. Page No(s). 29,45 to 47 are not clear. Kindly upload legible copies of the said pages. and also OCR missing 2. kindly attach compliance order
298	7/14/2026	0710102054422025(No.of Docs 2)	0710102054422025/4	INTERLOCUTORY APPLICATION (I.B.C)/3421(ND)2025	STATE BANK OF INDIA VS. HEMANT SETHI RESOLUTION PROFESSIONAL OF EMKAY AUTOMOBILES LTD & ANR	Rule 11 of NCLT, 2016	7/16/2026	1.as per the compliance order the reply was to be filed with in one week. 2.kindly attach the vakalatanama if the vakalatanama is already on record, please mention the same in the index as; vakalatanama is on record."
299	2/13/2026	0710102012922026(No.of Docs 0)	0710102012922026/4	COMPANY PETITION IB (IBC)/105(ND)2026	THE CANARA BANK LIMITED VS. BHAVYABHARAT INFRASTRUCTURE & CONSTRUCTION PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
300	7/20/2026	0710102028722025(No.of Docs 4)	0710102028722025/2	INTERLOCUTORY APPLICATION (I.B.C)/1687(ND)2025	HARVINDER SINGH VS. RAM PHOOL PHOUR	Sec 66(1)	7/16/2026	no of objections: - 1. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
301	7/14/2026	0710102089892025(No.of Docs 2)	0710102089892025/2	INTERLOCUTORY APPLICATION (I.B.C)/5385(ND)2025	ROMY BANSAL VSMICA INDUSTRIES LIMITED	Sec 60(5)	7/16/2026	1.compliance order missed in pdf
302	7/14/2026	0710102109262025(No.of Docs 1)	0710102109262025/26	COMPANY PETITION IB (IBC)/698(ND)2025	KARABI VINIMAY PRIVATE LIMITED VS. GRIMUS EXPORTS PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1.as per the compliance order the affidavit was to be filed with three days

303	7/14/2026	0710102042452026(No.of Docs 11)	0710102042452026/4	COMPANY PETITION (COMPANIES ACT)/92(ND)2026	ARUN KUMAR JAIN VS. ASIER METALS PRIVATE LIMITED	Sec. 241(1)	7/16/2026	No. of Objections The "True Copy" endorsement and signature are missing on Annexure Pages Nos. 52 to 74, 104 to 116, 121 to 124, 126 to 838, 896 to 1091, 1122 to 1128, 1133 to 1143, 1147 to 1148, 1179 to 1187, 1235 to 1242, 1248 to 1254, 1258 to 1279, 1288 to 1290, 1295 to 1307, 1309 to 1312, 1316 to 1320, 1331 to 1337, 1347 to 1368, 1535 to 1831, 1838, and 1843 to 1846. Kindly ensure that all the said annexure pages bear the "True Copy" endorsement along with the signature. Pages Nos. 91, 864, 889, 1111, 1117, 1120, 1226, 1233, 1385, 1410, 1437, 1443, 1466, 1473, 1496, 1502, 1525, 1532, and 1847 to 1892 are not properly aligned. Kindly upload the said pages in the correct alignment and ensure that they are properly oriented and clearly legible. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date on which the Compliance Order was uploaded in the Index. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as "Vakalatnama is on record."
304	7/13/2026	0710102080042025(No.of Docs 4)	0710102080042025/2	INTERLOCUTORY APPLICATION (I.B.C)/4507(PB)2025	IDBI TRUSTEESHIP SERVICES LIMITED VS. SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED	Section 60(5)	7/16/2026	**No. of Objections** 1. Counsel details and signature are missing on Page No. 7. Kindly rectify the same. 2. Duplicate pagination has been provided on Pages Nos. 12 to 30. Kindly remove the duplicate pagination. 3. Kindly ensure that every page of the annexures bears the **"True Copy"** endorsement along with the signature. 4. OCR is mandatory on Pages Nos. 31 to 419. Kindly upload an OCR-enabled PDF. 5. Separate Indices for **Volume I, Volume II, and Volume III** are required in the PDF. Kindly file the same. 6. Kindly ensure that the PDF is properly bookmarked with correct pagination corresponding to the Index.
305	7/14/2026	0710102038102026(No.of Docs 1)	0710102038102026/2	COMPANY PETITION (COMPANIES ACT)/103(ND)2026	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/16/2026	As per the Compliance Order, the affidavit of service was required to be filed within the 7 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
306	7/14/2026	0710102109262025(No.of Docs 2)	0710102109262025/27	COMPANY PETITION IB (IBC)/698(ND)2025	KARABI VINIMAY PRIVATE LIMITED VS. GRIMUS EXPORTS PRIVATE LIMITED	IBC under Sec 7	7/16/2026	1.as per the compliance order the affidavit was to be filed with three days
307	7/14/2026	0710102007352026(No.of Docs 1)	0710102007352026/2	COMPANY PETITION IB (IBC)/99(ND)2026	AMD INDUSTRIES LIMITED VS. B9 BEVERAGES LIMITED	IBC Under Sec 9	7/16/2026	**No. of Objections** 1. The uploaded file is incorrect. Kindly file the appropriate **Interlocutory Application (I.A.)**.
308	7/14/2026	0710102019002022(No.of Docs 2)	0710102019002022/5	INTERLOCUTORY APPLICATION (I.B.C)/1137(ND)2022	RESOLUTION PROFESSIONAL SARVOTTAM REALCON PRIVATE LIMITED VS. VIKAS JAIN	Sec 43(1) r/w Sec 44 (1)	7/16/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
309	5/26/2026	0710102058052025(No.of Docs 1)	0710102058052025/1	INTERLOCUTORY APPLICATION (I.B.C)/3842(ND)2025	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PVT. LTD VSFEDERAL BANK LIMITED	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A,Sec 43(1) r/w Sec 44 (1)	7/15/2026	1.kindly attach the latest compliance order in pdf
310	7/16/2026	0710102011232026(No.of Docs 3)	0710102011232026/15	INTERLOCUTORY APPLICATION (I.B.C)/759(PB)2026	ANIL KUMAR AGGARWAL (THROUGH SPV GOLDKEY PRIMELAND LLP) VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/15/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination in both volumes.

311	7/21/2026	0710102111142025(No.of Docs 1)	0710102111142025/3	COMPANY PETITION IB (IBC)/18(ND)2026	1. MR ANKIT SURI S/O ASHOK KUMAR SURI VS. M/S RAHEJA DEVELOPERS LTD	IBC under Sec 7	7/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within three days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
312	7/18/2026	0710102039092026(No.of Docs 6)	0710102039092026/2	INTERLOCUTORY APPLICATION (I.B.C)/2280(PB)2026	TEKRAM YADAV VSDUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/15/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination
313	7/21/2026	0710102040272026(No.of Docs 2)	0710102040272026/2	INTERLOCUTORY APPLICATION (I.B.C)/2378(ND)2026	VEENU DRALL	Application under any other provisions- IBC	7/15/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
314	7/22/2026	0710102040272026(No.of Docs 2)	0710102040272026/1	INTERLOCUTORY APPLICATION (I.B.C)/2378(ND)2026	VEENU DRALL	Application under any other provisions- IBC	7/15/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
315	7/11/2026	0710102033542026(No.of Docs 2)	0710102033542026/3	INTERLOCUTORY APPLICATION (I.B.C)/2391(ND)2026	VICTORA AUTOMOTIVE PRIVATE LIMITED VS. MR MADAN MOHAN DHUPAR RESOLUTION PROFESSIONAL OF PCI LIMITED	Sec 60(5)	7/15/2026	No. of Objections: Pagination is missing in the Index. Kindly provide proper pagination in the Index. Counsel's signature and date are missing in the Index and on Page No. 12. Kindly rectify the same. Every page of the Rejoinder must be duly signed. Kindly ensure that all pages bear the requisite signatures. In the Affidavit, the deponent's signature, the Notary's signature/seal, and the date are missing. Kindly complete the Affidavit accordingly. Kindly attach the latest order and re-file the matter. Proof of service is missing. Kindly upload the proof of service. Kindly attach the latest order. (This objection is already covered under Objection No. 5 and need not be repeated.)
316	7/12/2026	0710102082662025(No.of Docs 1)	0710102082662025/2	INTERLOCUTORY APPLICATION (I.B.C)/4625(ND)2025	MALLIKA RAWAL VS. MR MOHIT GOEL CA	Sec 60(5)	7/15/2026	**No. of Objections:** 1. Kindly ensure that all annexures are duly signed and bear the endorsement **"True Copy"** along with the requisite signature. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention in the Index the date on which the Compliance Order was uploaded.
317	7/14/2026	0710102046612026(No.of Docs 1)	0710102046612026/1	COMPANY PETITION IB (IBC)/296(ND)2026	NORTHERN ARC CAPITAL LIMITED VS. KAAJAL AIZAJ ILMI	Section 95(1)	7/15/2026	1.as per the compliance order the affidavit was to be filed with in three days
318	7/13/2026	0710102080042025(No.of Docs 4)	0710102080042025/3	INTERLOCUTORY APPLICATION (I.B.C)/4507(PB)2025	IDBI TRUSTEESHIP SERVICES LIMITED VS. SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED	Section 60(5)	7/15/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination in all volumes. 2. As the Index of Volume 2 has been incorrectly attached with volume 1. Kindly upload the correct Indexes for Volume I and Volume 2 separately. 3.Kindly ensure that all annexures bear the endorsement True Copy along with the signature.
319	7/11/2026	0710102080912025(No.of Docs 2)	0710102080912025/7	INTERLOCUTORY APPLICATION (I.B.C)/4653(ND)2025	M/S. NOIDA MEDICARE CENTRE LIMITED VSSURAKSHA ASSET RECONSTRUCTION LIMITED	Sec 60(5)	7/15/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Pagination is missing in the Index and the PDF. Kindly provide proper pagination throughout the file. 3. Counsel's signature is missing on every page of the Written Submission. Further, the counsel's signature and date are missing in the Index and on the last page of the Written Submission. Kindly rectify the same. 4. Kindly remove the blank page(s) from the PDF. 5. As mentioned in the Index, the copy of the judgment is missing from the PDF. Kindly upload the same. 6. Kindly remove the extra/unrelated PDF and re-file the matter.
320	7/11/2026	0710102047532026(No.of Docs 1)	0710102047532026/3	COMPANY PETITION (COMPANIES ACT)/108(ND)2026	GRAPECITY FOUNDATION VS. GRAPECITY INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/15/2026	**No. of Objections:** 1. Kindly attach the Compliance Order and the latest order, if any. Also, mention in the Index the date on which the Compliance Order was uploaded.

321	7/13/2026	0710102049042026(No.of Docs 1)	0710102049042026/1	INTERLOCUTORY APPLICATION (I.B.C)/2790(ND)2026	PNB HOUSING FINANCE LIMITED VS. MR MOHIT ARORA	Application under any other provisions- IBC	7/15/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within the one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
322	7/20/2026	0710102072732025(No.of Docs 2)	0710102072732025/8	INTERLOCUTORY APPLICATION (I.B.C)/4120(ND)2025	RAJESH GULLAH VS. SHRI RAHUL JINDAL AND ORS.	Application under any other provisions- IBC	7/15/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
323	7/13/2026	0710102036812026(No.of Docs 1)	0710102036812026/1	COMPANY APPEAL(COMPANIES ACT)/80(ND)2026	SHAHZAD ALI VS. REGISTRAR OF COMPANIES DELHI & HARYANA	Sec 252 (3)	7/15/2026	1. Only Authorization Letter was uploaded in pdf, kindly upload full pdf with format.
324	7/11/2026	0710102087822025(No.of Docs 2)	0710102087822025/1	COMPANY PETITION (COMPANIES ACT)/181(ND)2025	BRAJESH BHADAURIA VS. RAKSHA INFRAPROMOTERS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/15/2026	No. of Objections: Page No. 19 is not clear/readable. Kindly upload a clear and legible copy of the said page. Kindly attach the Compliance Order and the latest order, if any. Also, mention in the Index the date on which the Compliance Order was uploaded.
325	7/13/2026	0710102042462026(No.of Docs 1)	0710102042462026/1	INTERLOCUTORY APPLICATION (I.B.C)/2447(ND)2026	SHEHZADI GULNAR MIRZA VS. MSX MALL PRIVATE LIMITED	Sec 60(5)	7/15/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
326	7/17/2026	0710102081752024(No.of Docs 2)	0710102081752024/2	COMPANY PETITION IB (IBC)/704(ND)2024	PUNJAB NATIONAL BANK VS. DANISH KHAN	Section 95(1)	7/15/2026	1. OCR missed in page no 1 to 12 of written submissions.
327	7/13/2026	0710102098982024(No.of Docs 1)	0710102098982024/4	COMPANY APPEAL(COMPANIES ACT)/201(ND)2024	M/S. SRS OVERSEAS PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIES	Sec 252 (3)	7/15/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
328	7/12/2026	0710102012922026(No.of Docs 2)	0710102012922026/2	COMPANY PETITION IB (IBC)/105(ND)2026	THE CANARA BANK LIMITED VS. BHAVYABHARAT INFRASTRUCTURE & CONSTRUCTION PRIVATE LIMITED	IBC under Sec 7	7/15/2026	No. of Objections: Kindly ensure that all annexures are duly signed and bear the endorsement "True Copy" before re-filing the matter.
329	7/12/2026	0710102064232025(No.of Docs 2)	0710102064232025/6	COMPANY PETITION (COMPANIES ACT)/124(ND)2025	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/15/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
330	5/26/2026	0710102058182025(No.of Docs 1)	0710102058182025/1	INTERLOCUTORY APPLICATION (I.B.C)/3588(ND)2025	RAM KUMAR ADMINISTRATOR OF A VIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSTOURISM FINANCE CORPORATION OF INDIA LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/15/2026	1.as per the compliance order the affidavit was to be filed with in one week
331	7/22/2026	0710102010672026(No.of Docs 3)	0710102010672026/5	INTERLOCUTORY APPLICATION (I.B.C)/588(ND)2026	BIJENDER JAIN VS. IDBI TRUSTEESHIP SERVICES LIMITED	Rule 11 of NCLT, 2016	7/15/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. double pdf uploaded kindly remove one 3. sign missed in last page of Written Submission
332	5/26/2026	0710102058062025(No.of Docs 1)	0710102058062025/2	INTERLOCUTORY APPLICATION (I.B.C)/3605(ND)2025	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSHDFC BANK LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/15/2026	1.kindly attach the latest compliance order in pdf affidavit is Missing

333	7/12/2026	0710102049222025(No.of Docs 2)	0710102049222025/11	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/15/2026	No. of Objections: Kindly attach the Compliance Order and the latest order, if any. Also, please mention in the Index the date on which the Compliance Order was uploaded. Page Nos. 30 and 57 are not clear/readable. Kindly upload clear and legible copies of the said pages.
334	7/23/2026	0710102094662025(No.of Docs 2)	0710102094662025/5	COMPANY PETITION (COMPANIES ACT)/188(ND)2025	MANPREET SINGH VS. IRIS ASSOCIATES PPRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/15/2026	1kindly attach the compliance order missed in pdf
335	6/30/2026	0710102094662025(No.of Docs 2)	0710102094662025/6	COMPANY PETITION (COMPANIES ACT)/188(ND)2025	MANPREET SINGH VS. IRIS ASSOCIATES PPRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/15/2026	1kindly attach the compliance order missed in pdf
336	7/17/2026	0710102058142025(No.of Docs 2)	0710102058142025/8	INTERLOCUTORY APPLICATION (I.B.C)/3261(PB)2025	TEKRAM YADAV AND OTHERS VS. JALESH KUMAR GROVER RESOLUTION PROFESSIONAL	Rule 11 of NCLT, 2016,Section 60(5)	7/15/2026	no of objections: - 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2ND REMINDER SAME DEFECT
337	7/14/2026	0710102001532025(No.of Docs 2)	0710102001532025/5	INTERLOCUTORY APPLICATION(IBC)(PLAN)/12(ND)2025	SANJAY MEHRA	Sec 30	7/15/2026	**No. of Objections:** 1. Kindly attach the compliance order and re-file the matter. 2. Proof of service is missing. Kindly upload the proof of service and re-file the matter.
338	7/13/2026	0710102108752025(No.of Docs 1)	0710102108752025/2	INTERLOCUTORY APPLICATION (I.B.C)/321(PB)2026	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED VS. TUSHARGOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & ORS	Sec 43(1) r/w Sec 44 (1)	7/15/2026	1.as per the compliance order the affidavit was to be filed with in one week
339	7/13/2026	0710102026552026(No.of Docs 2)	0710102026552026/2	COMPANY PETITION IB (IBC)/233(PB)2026	CITIZEN CO -OPERATIVE BANK LIMITED VS. EXCELSIOR COMPUSOFT PRIVATE LIMITED	IBC under Sec 7	7/15/2026	**No. of Objections:** 1. Kindly attach the latest Order. 2. As per the Compliance Order, the reply was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, kindly file an Interlocutory Application (IA) seeking condonation of delay. Further, ensure that the document for which condonation of delay is sought is annexed to the IA and included in the PDF as an annexure.
340	7/12/2026	0710102025872026(No.of Docs 2)	0710102025872026/3	INTERLOCATORY APPLICATION(COMPANIES ACT)/152(ND)2026	REKHHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 242(4)	7/15/2026	**No. of Objections:** 1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, kindly mention in the Index: **"Vakalatnama is on record."** 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention in the Index the date on which the Compliance Order was uploaded.
341	7/12/2026	0710102026032026(No.of Docs 1)	0710102026032026/4	INTERLOCUTORY APPLICATION (I.B.C)/1500(ND)2026	PRADEEP KUMAR KAUSHIK VS. ANAL GUPTA	Sec 60(5)	7/15/2026	**No. of Objections:** 1. The uploaded file is incomplete. Kindly upload the complete set of documents. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention in the Index the date on which the Compliance Order was uploaded. 3. Proper bookmarking along with pagination is mandatory. Kindly ensure that the PDF is duly bookmarked in accordance with the Index and page numbering. 4. An Index is mandatory. Kindly attach a proper Index with correct pagination.
342	7/22/2026	0710102010932026(No.of Docs 4)	0710102010932026/9	INTERLOCUTORY APPLICATION (I.B.C)/687(PB)2026	ANIL KUMAR AGGARWAL (THROUGH SPV GOLDKEY PRIMELAND LLP) VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/15/2026	no of objections: - 1. in volume-1 bookmarking was incomplete 2. volume-2 bookmarking with numbering is missing 3. volume-1 pdf is double uploaded kindly remove one

343	7/13/2026	0710102001162026(No.of Docs 2)	0710102001162026/4	COMPANY PETITION IB (IBC)/76(ND)2026	S.B.E. ENGINEERING AND INFRASTRUCTURE PRIVATE LIMITED VS. H C JAIN PIPES PRIVATE LIMITED	IBC Under Sec 9	7/15/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked as per the Index with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Further, mention the date of uploading of the Compliance Order in the Index.
344	7/13/2026	0710102019342026(No.of Docs 2)	0710102019342026/5	COMPANY PETITION IB (IBC)/165(ND)2026	SUBHASREE PROJECTS PRIVATE LIMITED VS. GRIDCREST TECHNOLOGIES PRIVATE LIMITED	IBC Under Sec 9	7/15/2026	1.Kindly specify if any direction was given in order dated 06.07.2026.
345	7/22/2026	0710102040282026(No.of Docs 2)	0710102040282026/1	INTERLOCUTORY APPLICATION (I.B.C)/2382(ND)2026	VEENU DRALL	Application under any other provisions- IBC	7/15/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
346	7/13/2026	0710102021382025(No.of Docs 2)	0710102021382025/7	COMPANY PETITION IB (IBC)/188(ND)2025	SAMRVIR BIOTECH PRIVATE LIMITED VS. CLENSTA INTERNATIONAL PRIVATE LIMITED	IBC Under Sec 9	7/15/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly ensure that index and page no 8 are duly signed.
347	7/1/2026	0710102010692026(No.of Docs 2)	0710102010692026/2	COMPANY APPLICATION(COMPANIES ACT)/33(ND)2026	BW BUSINESSWORLD MEDIA PRIVATE LIMITED VS. DICET CREATIVE CONSUMER VENTURES (INDIA) PRIVATE LIMITED	Application under any other provisions	7/14/2026	1.as per the compliance order the rejoinder was to be filed with in one week
348	7/3/2026	0710102023042026(No.of Docs 2)	0710102023042026/4	INTERLOCUTORY APPLICATION (I.B.C)/1432(ND)2026	SHRI ROHIT SEHGAL INTERIM RESOLUTION PROFESSIONAL VSIDBI BANK LIMIKTED	Section 12(A) /Regulation 30A	7/14/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Sign mandatory in every page of rejoinder.
349	7/20/2026	0710102023812026(No.of Docs 2)	0710102023812026/6	INTERLOCUTORY APPLICATION(IBC)(PLAN)/25(ND)2026	SANJEEV CHAUDHARY VS. VIBGYOR INVESTORS & DEVELOPERS PRIVATE LIMTED	Sec 30	7/14/2026	1. As per the Compliance Order, the affidavit was required to be filed within Three weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Page No 58,95 are not clear. Kindly upload legible copies of the said pages.
350	7/13/2026	0710102028562026(No.of Docs 2)	0710102028562026/3	COMPANY PETITION IB (IBC)/195(ND)2026	ISGEC HEAVY ENGINEERING LIMITED VS. KJS CEMENT (I) LIMITED	IBC Under Sec 9	7/14/2026	no of objections: - 1. kindly attach compliance order
351	6/30/2026	0710102029892026(No.of Docs 2)	0710102029892026/4	COMPANY PETITION IB (IBC)/226(ND)2026	PUNJAB SIND BANK VS. AMAN HOSPITALITY PRIVATE LIMITED	IBC under Sec 7	7/14/2026	1. As per the Index, the Memo is mentioned in index but its missing from the PDF. Kindly attach a copy of the Memo and rectify the defect.
352	7/20/2026	0710102015452026(No.of Docs 2)	0710102015452026/2	COMPANY PETITION IB (IBC)/96(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. SANJEEV ANAND	Section 95(1)	7/14/2026	1. Kindly attach the latest order in pdf.
353	7/8/2026	0710102067942025(No.of Docs 2)	0710102067942025/3	COMPANY APPEAL(COMPANIES ACT)/118(ND)2025	MM BUILDCON PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/14/2026	1. True copy sign mandatory every page of annexure. 2. Page no 33 to 38 are dim, kindly attach clear copy. 3. page no 53,58, 63, are in wrong alignment. 4. kindly attach compliance order
354	7/9/2026	0710102015452026(No.of Docs 2)	0710102015452026/3	COMPANY PETITION IB (IBC)/96(ND)2026	SREI EQUIPMENT FINANCE LIMITED VS. SANJEEV ANAND	Section 95(1)	7/14/2026	1. Kindly attach the latest order in pdf.
355	7/11/2026	0710102023492026(No.of Docs 1)	0710102023492026/1	INTERLOCUTORY APPLICATION (I.B.C)/1386(ND)2026	ARVIND AHUJA VSSURAKSHA REALTY LIMITED	Section 60(5)/Rule 11	7/14/2026	1.kindly attach the compliance order and the latest order, if any, Also, please mention the date on which the compliance order was uploaded in the index
356	7/8/2026	0710102030382026(No.of Docs 2)	0710102030382026/2	INTERLOCUTORY APPLICATION (I.B.C)/1718(ND)2026	ABHIMANYU MITTAL RESOLUTION PROFESSIONAL VS. MR BHUPINDER SINGH SOIN AND ORS	Sec 60(5)	7/14/2026	1. Kindly attach compliance order and latest order if any
357	7/21/2026	0710102027092025(No.of Docs 2)	0710102027092025/7	COMPANY PETITION (COMPANIES ACT)/64(ND)2025	GULSHA KUMAR MEHTA VS. CROWN REALTECH PVT LTD	Sec. 241(1),Sec. 242(4)	7/14/2026	1. Kindly ensure that all pages of the Rejoinder are duly signed. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
358	7/9/2026	0710102049142022(No.of Docs 2)	0710102049142022/5	INTERLOCUTORY APPLICATION (I.B.C)/3621(ND)2022	NILESH SHARMA VS. AJAY GUPTA	Sec. 45 (1)	7/14/2026	1.compliance order missed in pdf 2.bookmarking with pagination is mandatory

359	7/9/2026	0710102064062025(No.of Docs 5)	0710102064062025/5	INTERLOCUTORY APPLICATION (I.B.C)/3617(ND)2025	SIDDHANT RANA VS. PROVIEW INFRASTRUCTURE PRIVATE LIMITED THROUGH ITS IRP	Sec 60(5)	7/14/2026	Kindly file the documents ie reply and written submissions separately in different diary numbers.
360	5/5/2026	0710102112412025(No.of Docs 1)	0710102112412025/2	INTERLOCUTORY APPLICATION (I.B.C)/61(PB)2026	PUSHPINDER KUMAR LIQUIDATOR FOR M/S NEXTRA TELECOMMUNICATIONS PRIVATE LIMITED VS. MR. RAJESH BANSAL	19(2)	7/14/2026	1. Kindly attach latest order.
361	7/8/2026	0710102029032026(No.of Docs 2)	0710102029032026/1	INTERLOCUTORY APPLICATION (I.B.C)/1943(ND)2026	ANIL KUMAR SHARMA RESOLUTION PROFESSIONAL OF BLUE MOON TRAVELS PRIVATE LIMITED VS. VIJENDER DADICH SUSPENDED DIRECTOR OF BLUE MOON TRAVELS PRIVATE LIMITED	Sec 60(5)	7/14/2026	Kindly attach Compliance order and latest order if any. Also please mention the date on which the Compliance order is uploaded, in the Index.
362	7/21/2026	0710102096382024(No.of Docs 2)	0710102096382024/3	INTERLOCUTORY APPLICATION (I.B.C)/5900(ND)2024	PRADEEP KUMAR KAUSHIK VS. ANAL GUPTA	Rule 11 of NCLT, 2016	7/14/2026	1. Order dated 09.05.2025 missed in pdf also latest order attach in pdf. 2. You attach the extra index at the page no 163, kindly remove it.
363	7/20/2026	0710102044222021(No.of Docs 2)	0710102044222021/22	INTERLOCUTORY APPLICATION (I.B.C)/2738(ND)2021	NILESH SHARMA	Sec. 45 (1)	7/14/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
364	7/21/2026	0710102026032026(No.of Docs 2)	0710102026032026/5	INTERLOCUTORY APPLICATION (I.B.C)/1500(ND)2026	PRADEEP KUMAR KAUSHIK VS. ANAL GUPTA	Sec 60(5)	7/14/2026	1. Order dated 15.05.2026 missed in pdf also latest order missed in pdf. 2. You attach the extra index at the page no 166, kindly remove it.
365	7/8/2026	0710102037232026(No.of Docs 2)	0710102037232026/1	INTERLOCUTORY APPLICATION (I.B.C)/2082(ND)2026	ORISSA ALLOY STEEL PRIVATE LIMITED VS. CENTURY INFRA LIMITED	Sec 60(5)	7/14/2026	1. As per the Compliance Order, the Reply was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
366	7/10/2026	0710102048452024(No.of Docs 1)	0710102048452024/10	COMPANY PETITION (COMPANIES ACT)/116(ND)2024	HONEY SINGH VS. ARM DIGITAL MEDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/14/2026	no of objections: - 1. kindly attach compliance order
367	7/10/2026	0710102048862024(No.of Docs 3)	0710102048862024/4	COMPANY PETITION IB (IBC)/363(ND)2024	A.M.A. IMPEX VS. EXPERIO TECH PRIVATE LIMITED	IBC Under Sec 9	7/14/2026	1. same pdf uploaded. kindly remove extra pdf
368	7/21/2026	0710102041532026(No.of Docs 2)	0710102041532026/1	INTERLOCUTORY APPLICATION (I.B.C)/2333(ND)2026	MR RAJESH CHILLALE RP OF SRI YELAMANDHILI YUGANDHARA BUTCHI BABU	Section 105,112, 113	7/14/2026	1. Kindly attach the latest order in pdf.
369	7/10/2026	0710102041102026(No.of Docs 1)	0710102041102026/1	COMPANY APPEAL(COMPANIES ACT)/70(ND)2026	ARUN KHANNA VS. REGISTRAR OF COMPANIES DELHI	Sec 252 (3)	7/14/2026	No. of Objections: Kindly attach the compliance order and re-file the matter.
370	7/10/2026	0710102094662025(No.of Docs 1)	0710102094662025/7	COMPANY PETITION (COMPANIES ACT)/188(ND)2025	MANPREET SINGH VS. IRIS ASSOCIATES PPRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/14/2026	**No. of Objections: 1. Kindly attach the compliance order and re-file the matter.
371	7/12/2026	0710102056692025(No.of Docs 2)	0710102056692025/6	INTERLOCUTORY APPLICATION (I.B.C)/3213(ND)2025	GURVINDER SINGH & ASSOCIATES VS. MR. VIKAS KUMAR KHAIRARI OF DIRECTOR OF THE CORPORATE DEBTOR/ SRA	Sec 60(5)	7/13/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
372	7/17/2026	0710102041072026(No.of Docs 2)	0710102041072026/3	COMPANY PETITION IB (IBC)/261(ND)2026	ROTOPACK INC VS. SHELLZ INDIA LIMITED	IBC Under Sec 9	7/13/2026	1. As per the Compliance Order, the affidavit was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 2. Kindly attach latest order in pdf. 3.OCR is mandatory on every page of the PDF

373	7/7/2026	0710102023762020(No.of Docs 2)	0710102023762020/81	COMPANY PETITION (COMPANIES ACT)/52(PB)2020	P. P. JEWELLERS PRIVATE LIMITED VS. L. R. BUILDERS PRIVATE LIMITED	Sec. 242(4),Sec. 241(1)	7/13/2026	1. Kindly attach compliance order 2. Kindly attach copy of vakaltnama. In case the vakaltnama is on record kindly mention the same in the Index
374	7/7/2026	0710102042932026(No.of Docs 1)	0710102042932026/3	INTERLOCUTORY APPLICATION (I.B.C)/2392(ND)2026	FEEDBACK HIGHWAYS OMT P LTD AND ANR VS. BHUBANESHWAR EXPRESSWAYS P LTD AND ORS	Rule 11 of NCLT, 2016	7/13/2026	1. Kindly attach compliance order.
375	7/9/2026	0710102044152026(No.of Docs 2)	0710102044152026/1	INTERLOCUTORY APPLICATION (I.B.C)/2602(ND)2026	JOYDEEP DUTTA VS. ATUL MITTAL	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/13/2026	1.as per the compliance order the reply was to be filed with in one week
376	7/9/2026	0710102044142026(No.of Docs 2)	0710102044142026/1	INTERLOCUTORY APPLICATION (I.B.C)/2607(ND)2026	RASHMI PANDE VS. ATUL MITTAL	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	7/13/2026	1.as per the compliance order the reply was to be filed with in one week
377	7/8/2026	0710102096292025(No.of Docs 2)	0710102096292025/9	COMPANY PETITION IB (IBC)/611(ND)2025	ROYAL CAP HOUSE VS. APOLLO GREEN ENERGY LIMITED	IBC Under Sec 9	7/13/2026	1.as per the compliance order the order was to be filed with in one week 2.kindly attach latest order in pdf
378	7/9/2026	0710102044802026(No.of Docs 1)	0710102044802026/1	COMPANY PETITION IB (IBC)/282(ND)2026	RARE ASSET RECONSTRUCTION LIMITED VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	IBC under Sec 7	7/13/2026	no of objections: - 1. kindly attach compliance order
379	6/12/2026	0710102078792025(No.of Docs 2)	0710102078792025/3	INTERLOCUTORY APPLICATION (I.B.C)/4893(ND)2025	RAM KUMAR VS. MS. KAJAL ILMI	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/13/2026	no of objections: - 1. Rs. 25/- welfare fees missing in vakalatnama 2. as per the compliance order the reply was to be filed within one week 3. kindly attach latest order
380	7/9/2026	0710102106252025(No.of Docs 4)	0710102106252025/6	INTERLOCUTORY APPLICATION (I.B.C)/6056(ND)2025	MRS. JYOTI AHUJA VS. NARENDER KUMAR SHARMA RESOLUTION PROFESSIONAL OF SPAZE TOWERS PRIVATE LIMITED	Sec 60(5)	7/13/2026	same document is uploaded twice
381	6/11/2026	0710102000922026(No.of Docs 2)	0710102000922026/2	COMPANY PETITION IB (IBC)/20(ND)2026	SPJ CARGO PRIVATE LIMITED VS. ALM FOOD PRODUCTS LIMITED	IBC Under Sec 9	7/13/2026	As per the Compliance Order dated 12.06.2026, the reply was required to be filed within the stipulated period 5 days . However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
382	7/7/2026	0710102011232026(No.of Docs 2)	0710102011232026/13	INTERLOCUTORY APPLICATION (I.B.C)/759(PB)2026	ANIL KUMAR AGGARWAL (THROUGH SPV GOLDKEY PRIMELAND LLP) VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/13/2026	1. OCR missed in page no 78 to 88
383	7/4/2026	0710102013852026(No.of Docs 2)	0710102013852026/2	COMPANY PETITION IB (IBC)/102(ND)2026	MR. RAM KISHANCHAND BACHWANI VS. WATERGEN INDIA PRIVATE LIMITED	IBC Under Sec 9	7/13/2026	1. As per the Compliance Order, the Reply was required to be filed within two weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
384	7/8/2026	0710102000442025(No.of Docs 2)	0710102000442025/3	INTERLOCUTORY APPLICATION (I.B.C)/131(ND)2025	ASHOK KUMAR GULLA VS. PRASANTH NARAYANAN	Sec 66(1)	7/13/2026	1. Bookmarking missed in pdf 2. counsel details missed in index and pdf. 3. page no 36 to 39 are blurr, kindly attach the clear copy. 4. kindly remove blank pages in pdf. 5. kindly attach compliance order.
385	7/9/2026	0710102090112024(No.of Docs 1)	0710102090112024/6	COMPANY PETITION (COMPANIES ACT)/217(ND)2024	D N SOOD VS. UNIVERSAL BUYING OFFICE PRIVATE LIMITED	Sec. 241(1),Sec. 242(4),Sec. 244(1)	7/13/2026	Kindly attach compliance order and latest order if any

386	7/8/2026	0710102016932026(No.of Docs 2)	0710102016932026/2	INTERLOCUTORY APPLICATION (I.B.C)/988(PB)2026	SHAARC PROJECTS LIMITED VS. MAHAN ENERGEN LIMITED	Section 60(5)	7/13/2026	1. Kindly attach compliance order.
387	7/17/2026	0710102009532025(No.of Docs 3)	0710102009532025/4	INTERLOCUTORY APPLICATION (I.B.C)/843(ND)2025	VIVEK KHANNA & ORS. VS. GAURAV KATIYAR	Sec 60(5),Section 21	7/13/2026	1. True copy missed in page no 32 to 53, 78 to 99, 120 to 144. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
388	7/9/2026	0710102075592025(No.of Docs 1)	0710102075592025/2	INTERLOCUTORY APPLICATION (I.B.C)/4313(ND)2025	CONSORTIUM OF MR. SANDEEP GUPTA MS. SHALINI GUPTA AND MR. ANOOP KUMAR MITTAL VS. MONITORING COMMITTEE OF SWATI HEALTH & EDUCATION SERVICES PVT. LTD.	Sec 60(5)	7/13/2026	1. date missed in vakalatnama. 2. In the Index you have mentioned proof of service which is not attached in the pdf.
389	7/11/2026	0710102100422024(No.of Docs 2)	0710102100422024/2	INTERLOCATORY APPLICATION(COMPANIES ACT)/403(ND)2024	MRS. MALTI BHARGAVA THROUGH ITS LRS. VS. CAXTON PRESS PVT LTD AND ORS	Rule 11 of NCLT	7/13/2026	Kindly attach latest order. The payment receipt and order are of the year 2025
390	7/18/2026	0710102079872024(No.of Docs 5)	0710102079872024/8	COMPANY PETITION IB (IBC)/674(ND)2024	AVIATOR ML 29641 LIMITED VS. SPICEJET LIMITED	IBC Under Sec 9	7/13/2026	no of objections: - 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
391	7/7/2026	0710102020212026(No.of Docs 2)	0710102020212026/2	INTERLOCUTORY APPLICATION (I.B.C)/1152(ND)2026	DINESH AHLAWAT VS. SONI REAL TORS PVT LTD.	Section 60(5)	7/13/2026	1. Page no 46,47 need English translation. 2. page no 52,57,58,63,66,67, not readable. 3. OCR mandatory in every page in pdf. 4. Kindly attach compliance order.
392	7/7/2026	0710102020532026(No.of Docs 2)	0710102020532026/2	INTERLOCUTORY APPLICATION (I.B.C)/1293(ND)2026	VIRENDER SINGH VS. SONI REALTORS PVT LTD.	Sec 60(5)	7/13/2026	No of Objections 1. Pages 49 to 51 are in Hindi and require English translation. 2.Pages 18, 19, 56, 61, 62, 64, 67, and 70 to 73 are not readable. Kindly provide clear and legible copies. 3.OCR is mandatory for every page of the PDF. Please ensure the entire document is OCR-processed and searchable. 4Kindly attach the Compliance Order
393	7/4/2026	0710102029712023(No.of Docs 2)	0710102029712023/10	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/23(ND)2023	APOLLO BREWERIES PVT LTD VS. CIRCLE TRADE OVERSEAS PRIVATE LIMITED	Sub-section (l) of section 230	7/13/2026	1. Pagination missed in bookmarking.
394	5/15/2026	0710102027932026(No.of Docs 2)	0710102027932026/1	COMPANY PETITION IB (IBC)/191(ND)2026	WESTERN STAINLESS STEEL LLP VS. SATNAM GLOBAL INFRAPROJECTS LIMITED	IBC Under Sec 9	7/13/2026	no of objections: - 1. kindly attach latest order
395	7/16/2026	0710102035962026(No.of Docs 3)	0710102035962026/10	INTERLOCUTORY APPLICATION (I.B.C)/1978(ND)2026	MS MAMTA BINANI VSMS BINDU KAPOOR	Section 19(2) / Regulation 30	7/13/2026	1. Date and 25 Rs welfare ticket missed in vakalatnama. 2. Counsel details and sign missed in index. 3. Pagination incorrect in index, bookmarking and pdf. 4. Kindly attach latest order in pdf.
396	7/7/2026	0710102024322026(No.of Docs 2)	0710102024322026/6	COMPANY PETITION IB (IBC)/194(ND)2026	M/S KALINDI PROJECTS THROUGH MR. SUNIL KUMAR JAIN VS. ATLAS CONSTRUCTION PRIVATE LIMITED	IBC Under Sec 9	7/13/2026	1. Kindly attach compliance order 2. Kindly attach copy of vakaltnama
397	6/4/2026	0710102024872025(No.of Docs 4)	0710102024872025/2	RESTORED COMPANY PETITION (IBC)/4(PB)2025	SHREE RADHA DAMODAR EXPORTS VS. MIDEAST INTEGRATED STEELS LIMITED	IBC Under Sec 9	7/12/2026	Please note that the application has been filed as an Interlocutory Application (IA), not as an additional document. The payment proof may be filed separately as an additional document and do not attach the application with the document
398	7/11/2026	0710102112492025(No.of Docs 4)	0710102112492025/5	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/2(ND)2026	LOTUS TRADING AND SECURITIES PRIVATE LIMITED VS. 1	Sec. 230-232 - Second Motion	7/12/2026	**No. of Objections:** 1. Kindly attach the Compliance Order and the latest Order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
399	7/7/2026	0710102019332026(No.of Docs 1)	0710102019332026/1	COMPANY APPEAL(COMPANIES ACT)/34(ND)2026	KAPIL DISAINER & CONTRACTOR PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI	Sec 252 (3)	7/10/2026	1. page no 6,7 are in wrong alignment. 2. As per the compliance order, the present document was required to be filed within a week.
400	7/9/2026	0710102096852025(No.of Docs 2)	0710102096852025/12	INTERLOCUTORY APPLICATION (I.B.C)/5435(ND)2025	ABHIJEET PRAKASH VS. MADAN MOHAN DHUPAR	Sec 60(5)	7/10/2026	no of objections: - 1. kindly attach latest order 2. OCR missing
401	7/7/2026	0710102047532026(No.of Docs 2)	0710102047532026/1	COMPANY PETITION (COMPANIES ACT)/108(ND)2026	GRAPECITY FOUNDATION VS. GRAPECITY INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/10/2026	1. Kindly attach compliance order

402	7/7/2026	0710102111332025(No.of Docs 1)	0710102111332025/2	INTERLOCUTORY APPLICATION (I.B.C)/6247(ND)2025	PAWAN GARG	Regulation 44(2), Liquidation process Regulation, 2016	7/10/2026	1.kindly file the application as IA.
403	7/7/2026	0710102026632026(No.of Docs 2)	0710102026632026/4	INTERLOCUTORY APPLICATION (I.B.C)/1533(ND)2026	GANGA RAM AGARWAL VS. DAYANAND	Section 60(5)	7/10/2026	1. Kindly attach compliance order also latest order 2. OCR mandatory in every page of pdf.
404	7/7/2026	0710102051422026(No.of Docs 3)	0710102051422026/1	COMPANY APPEAL(COMPANIES ACT)/81(ND)2026	DELHI ROCK PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI I	Sec 252 (3)	7/10/2026	1.kindly all document merge into one pdf 2.Kindly attach compliance order and latest order if any
405	7/6/2026	0710102043512026(No.of Docs 1)	0710102043512026/1	INTERLOCUTORY APPLICATION (I.B.C)/2439(ND)2026	PARVEEN KUMAR ADLAKHA	Application under any other provisions- IBC	7/10/2026	1.as per the compliance order the affidavit was to be filed with in one week
406	7/7/2026	0710102023762020(No.of Docs 2)	0710102023762020/82	COMPANY PETITION (COMPANIES ACT)/52(PB)2020	P. P. JEWELLERS PRIVATE LIMITED VS. L. R. BUILDERS PRIVATE LIMITED	Sec. 242(4),Sec. 241(1)	7/10/2026	1.bookmarking with pagination mandatory 2.index missed in pdf 3.compliance order missed in pdf
407	7/7/2026	0710102055132024(No.of Docs 2)	0710102055132024/17	COMPANY PETITION IB (IBC)/470(ND)2024	CAPITAL TRADE LINKS LIMITED VS. CAPABLE BUILDWELL PRIVATE LIMITED	IBC under Sec 7	7/10/2026	1.bookmarking with pagination is mandatory 2.index is missing in pdf 3.compliance order is missing in pdf
408	7/9/2026	0710102031182026(No.of Docs 2)	0710102031182026/3	INTERLOCUTORY APPLICATION(IBC)(PLAN)/23(ND)2026	MR NAVEEN KUMAR JAIN VS1KNITCRAFT APPARELS INTERNATIONAL PVT LTD	Sec 30	7/10/2026	no of objections: - 1. kindly attach compliance order
409	7/6/2026	0710102041322026(No.of Docs 2)	0710102041322026/1	INTERLOCUTORY APPLICATION (I.B.C)/2313(ND)2026	AMIT VIG VS. RAJESH RAMNANI AND ANR	Sec 60(5)	7/10/2026	no of objections: - 1. kindly attach compliance order
410	7/6/2026	0710102052462024(No.of Docs 1)	0710102052462024/1	INTERLOCUTORY APPLICATION (I.B.C)/3249(ND)2024	ROSHAN LAL JAIN VS. AKASH GOYAL	Application under any other provisions- IBC	7/10/2026	1.kindly file the application as an IA
411	7/6/2026	0710102038392026(No.of Docs 1)	0710102038392026/1	INTERLOCUTORY APPLICATION (I.B.C)/2124(ND)2026	VIVEK BANSAL LIQUIDATOR POMEGRANATE COATERS PVT LTD VS. BANK OF BARODA	Sec 60(5)	7/10/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within 1 week 2. kindly attach latest order
412	7/6/2026	0710102044492026(No.of Docs 2)	0710102044492026/2	INTERLOCUTORY APPLICATION (I.B.C)/2594(ND)2026	MR SUMIT SHARMA RESOLUTION PROFESSIONAL OF M S CREW BOS PRODUCTS LIMITED VSRAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION RIICO	Sec 60(5)	7/10/2026	Kindly attach vakaltnama. If the vakalatnama is on record kindly mention the same in the Index
413	7/6/2026	0710102038372026(No.of Docs 1)	0710102038372026/1	INTERLOCUTORY APPLICATION (I.B.C)/2123(ND)2026	VIVEK BANSAL LIQUIDATOR OF POMEGRANATE COATERS PVT LTD VS. BANK OF BARODA	Sec 60(5)	7/10/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within 1 week 2. kindly attach latest order
414	7/6/2026	0710102038382026(No.of Docs 1)	0710102038382026/1	INTERLOCUTORY APPLICATION (I.B.C)/2122(ND)2026	VIVEK BANSAL LIQUIDATOR OF POMEGRANATE COATERS PVT LTD VS. BANK OF BARODA	Sec 60(5)	7/10/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within 1 week 2. kindly attach latest order
415	7/7/2026	0710102073012024(No.of Docs 2)	0710102073012024/6	COMPANY APPEAL(COMPANIES ACT)/194(ND)2024	** WILL BE AUTO FILLED LATER	Sec 252 (1)	7/10/2026	1.Kindly sign on all the pages of the rejoinder 2.compliance order missed in pdf
416	7/6/2026	0710102045402023(No.of Docs 2)	0710102045402023/2	INTERLOCUTORY APPLICATION (I.B.C)/2840(PB)2023	CANARA BANK VS. HARVINDER KUMAR JATANA (LIQUIDATOR M/S SURYA PHARMACEUTICAL LIMITED)	Sec 60(5)	7/10/2026	1. Kindly attach compliance order
417	7/7/2026	0710102105322025(No.of Docs 2)	0710102105322025/3	COMPANY APPEAL (IBC)/19(ND)2025	AIR OFFICER COMMANDING VS. DINKAR T VENKATASUBRAMANIAN THE LIQUIDATOR OF GO AIRLINES (INDIA) LIMITED	Sec 42	7/10/2026	1.pagination missed in bookmarking 2.compliance order missed in pdf
418	7/7/2026	0710102021162024(No.of Docs 2)	0710102021162024/11	COMPANY PETITION IB (IBC)/178(ND)2024	AWAS 36698 IRELAND LIMITED VS. SPICEJET LIMITED	IBC Under Sec 9	7/10/2026	no of objections:- 1. bookmarking with numbering is missing in pdf 2. Kindly sign on page 9 and 10
419	7/8/2026	0710102033352026(No.of Docs 1)	0710102033352026/2	COMPANY APPEAL(COMPANIES ACT)/44(ND)2026	ARSH INFRABUILD PRIVATE LIMITED VS. THE REGISTRAR OF COMPANIESO NCT OF DELHI I	Sec 252 (3)	7/10/2026	no of objections: - 1. numbering is missing in bookmarking 2. true copy missed in annexure pages

420	7/7/2026	0710102036182026(No.of Docs 1)	0710102036182026/1	INTERLOCUTORY APPLICATION (I.B.C)/2062(ND)2026	TAMILNAD MERCANTILE BANK LTD DELHI BRANCH REPRESENTED BY ITS ASSISTANT VICE PRESIDENT MR J KARTHIK VS. HAL OFFSHORE LIMITED HAVING OFFICE AT WING B	Sec 60(5)	7/10/2026	1. Only proof of service uploaded in pdf, kindly upload full pdf accordingly.
421	7/6/2026	0710102043502026(No.of Docs 1)	0710102043502026/1	INTERLOCUTORY APPLICATION (I.B.C)/2438(ND)2026	PARVEEN KUMAR ADLAKHA	Application under any other provisions- IBC	7/10/2026	1.as per the compliance order the affidavit was to be filed with in one week
422	7/6/2026	0710120005482018(No.of Docs 9)	0710120005482018/55	COMPANY PETITION IB (IBC)/995(ND)2018	VMS EQUIPMENT PRIVATE LIMITED VS. PRIMROSE INFRATECH PRIVATE LIMITED	IBC Under Sec 9	7/9/2026	Kindly provide translated copy of page 1027
423	7/6/2026	0710102091432022(No.of Docs 2)	0710102091432022/10	COMPANY PETITION IB (IBC)/8(PB)2023	IDBI BANK LIMITED VS. SATYA NARAIN AGARWAL	Section 95(1)	7/9/2026	1.kindly file the application as an IA while annexing the document for which condonation is sought.
424	7/8/2026	0710102037552025(No.of Docs 2)	0710102037552025/8	COMPANY PETITION (COMPANIES ACT)/93(ND)2025	DAKSHA GUPTA & ANR VS. WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	Sec. 71(10)	7/9/2026	no of objections: - 1. as per the compliance order the amended memo of parties was to be filed within 1 week
425	7/6/2026	0710102091432022(No.of Docs 2)	0710102091432022/11	COMPANY PETITION IB (IBC)/8(PB)2023	IDBI BANK LIMITED VS. SATYA NARAIN AGARWAL	Section 95(1)	7/9/2026	1.same pdf is uploaded twice. kindly remove extra pdf
426	7/6/2026	0710102091422022(No.of Docs 2)	0710102091422022/10	COMPANY PETITION IB (IBC)/879(PB)2022	IDBI BANK LIMITED VS. SANJIV AGARWAL	Section 95(1)	7/9/2026	1.kindly file the application for condonation of delay as an IA while annexing the document for which condonation is sought
427	7/6/2026	0710102091422022(No.of Docs 2)	0710102091422022/11	COMPANY PETITION IB (IBC)/879(PB)2022	IDBI BANK LIMITED VS. SANJIV AGARWAL	Section 95(1)	7/9/2026	1.same pdf uploaded twice. kindly remove extra pdf
428	7/6/2026	0710102091232022(No.of Docs 2)	0710102091232022/10	COMPANY PETITION IB (IBC)/878(PB)2022	IDBI BANK LIMITED VS. SMT SANGEETA AGARWAL	Section 95(1)	7/9/2026	1.kindly file the application as an IA annexing the document for which the condonation is sought
429	7/6/2026	0710102091232022(No.of Docs 2)	0710102091232022/11	COMPANY PETITION IB (IBC)/878(PB)2022	IDBI BANK LIMITED VS. SMT SANGEETA AGARWAL	Section 95(1)	7/9/2026	In proof of service please upload blank document. As the WS has been uploaded twice
430	7/6/2026	0710102065622025(No.of Docs 1)	0710102065622025/5	CONTEMPT PETITION (IBC)/36(ND)2025	SHAILESH CHANDRA OJHA VSMOHAN LAL	Rule 11 of NCLT, 2016	7/9/2026	In the Index it is mentioned that there is no compliance order however in the affidavit the order date and upload date is mentioned in reference to which the affidavit was filed. As per the compliance order the affidavit was to be filed within one week
431	7/6/2026	0710102062922025(No.of Docs 2)	0710102062922025/2	INTERLOCATORY APPLICATION(COMPANIES ACT)/231(ND)2025	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD ORS	Rule 11 of NCLT	7/9/2026	1.compliance order missed in pdf
432	7/2/2026	0710102046102026(No.of Docs 1)	0710102046102026/2	INTERLOCUTORY APPLICATION (I.B.C)/2598(ND)2026	RASHMI MINTRI	Application under any other provisions- IBC	7/8/2026	1.bookmarking with pagination mandatory 2.compliance order missed in pdf
433	7/2/2026	0710102046102026(No.of Docs 1)	0710102046102026/1	INTERLOCUTORY APPLICATION (I.B.C)/2598(ND)2026	RASHMI MINTRI	Application under any other provisions- IBC	7/8/2026	1.as per the compliance order the affidavit was to be filed with in one week 2.bookmarking mandatory
434	7/2/2026	0710102046112026(No.of Docs 1)	0710102046112026/1	INTERLOCUTORY APPLICATION (I.B.C)/2597(ND)2026	RASHMI MINTRI	Application under any other provisions- IBC	7/8/2026	1.bookmarking with pagination mandatory 2.compliance order missed in pdf
435	7/2/2026	0710102046122026(No.of Docs 1)	0710102046122026/1	INTERLOCUTORY APPLICATION (I.B.C)/2628(ND)2026	RASHMI MINTRI	Application under any other provisions- IBC	7/8/2026	1.bookmarking with pagination mandatory 2.compliance order missed in pdf
436	7/4/2026	0710102045972026(No.of Docs 1)	0710102045972026/1	COMPANY PETITION IB (IBC)/286(ND)2026	INDIAN OVERSEAS BANK VS. RAJKRIPAL LUMBERS LIMITED	IBC under Sec 7	7/8/2026	1.kindly file as an IA
437	7/2/2026	0710102045312026(No.of Docs 1)	0710102045312026/2	COMPANY PETITION IB (IBC)/288(ND)2026	MS TRIPATRA INDIA PRIVATE LIMITED THROUGH MR SUNIL KUMAR JAIN VS. ATLAS CONSTRUCTION PRIVATE LIMITED	IBC Under Sec 9	7/8/2026	1.as per the compliance order the affidavit was to be filed with in one week
438	7/2/2026	0710102045462026(No.of Docs 3)	0710102045462026/1	INTERLOCUTORY APPLICATION (I.B.C)/2604(ND)2026	CONSORTIUM OF MS AKB VENTURES PRIVATE LIMITED VS. DEVENDER BHARDWAJ	Rule 11 of NCLT, 2016	7/8/2026	1.as per the compliance order the reply was to be filed with in one week 2.Kindly remove double pagination in pdf

439	7/8/2026	0710102025052026(No.of Docs 2)	0710102025052026/1	INTERLOCUTORY APPLICATION (I.B.C)/1495(ND)2026	ANIL KUMAR JAIN VSANGLE INFRASTRUCTURE PRIVATE LIMITED	Sections 60(5)/Regulation 13	7/8/2026	1.as per the compliance order the reply was to be filed with in ten days.
440	7/5/2026	0710102001292018(No.of Docs 3)	0710102001292018/2	COMPANY APPLICATION(IBC)/1014 (PB)2018	IN THE MATTER OF: MACQUARIE BANK LTD. . PETITIONER VS SHILPI CABLE TECHNOLOGIES LTD. . RESPONDENT	Application under any other provisions	7/8/2026	1. wrong file, kindly file in IA
441	7/3/2026	0710102039622026(No.of Docs 1)	0710102039622026/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/16(ND)2026	VIMAL KUMAR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	Please be informed that the copy of the Order dated 08.06.2026 was uploaded on 11.06.2026. However, there is still a delay in filing the affidavit, reckoned from the date of uploading of the order.
442	7/3/2026	0710102039592026(No.of Docs 1)	0710102039592026/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/14(ND)2026	VIMAL KUMAR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	Please be informed that the copy of the Order dated 08.06.2026 was uploaded on 11.06.2026. However, there is still a delay in filing the affidavit, reckoned from the date of uploading of the order. Kindly file application for condonation of delay
443	7/3/2026	0710102039632026(No.of Docs 1)	0710102039632026/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/15(ND)2026	VIMAL KUMAR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	Please be informed that the copy of the Order dated 08.06.2026 was uploaded on 11.06.2026. However, there is still a delay in filing the affidavit, reckoned from the date of uploading of the order.
444	7/3/2026	0710102000442025(No.of Docs 2)	0710102000442025/2	INTERLOCUTORY APPLICATION (I.B.C)/131(ND)2025	ASHOK KUMAR GULLA VS. PRASANTH NARAYANAN	Sec 66(1)	7/8/2026	no of objections: - 1. kindly attach compliance order
445	7/6/2026	0710102001692025(No.of Docs 2)	0710102001692025/1	INTERLOCUTORY APPLICATION (I.B.C)/475(PB)2025	MR. GULSHAN KR. SACHDEV VS. MR. ASHISH SINGH (RP OF M/S PIYUSH COLONISERS PVT. LTD.)	Rule 11 of NCLT, 2016	7/8/2026	no of objections: - 1. kindly attach latest order
446	7/6/2026	0710102021352026(No.of Docs 2)	0710102021352026/4	COMPANY PETITION IB (IBC)/188(ND)2026	UTSAV SECURITIES LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	IBC under Sec 7	7/8/2026	1.compliance order missed in pdf
447	7/7/2026	0710102033242024(No.of Docs 5)	0710102033242024/6	INTERLOCUTORY APPLICATION (I.B.C)/2063(ND)2024	MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED	Sec 60(5)	7/8/2026	1. index page is not in sequence kindly upload correct index 2. kindly attach the latest order. 3. As per the compliance order dated 24.04.2026 a reply was to be filed within two weeks, kindly file application for condonation of delay.
448	7/6/2026	0710102015612026(No.of Docs 2)	0710102015612026/1	INTERLOCUTORY APPLICATION (I.B.C)/916(ND)2026	SHRI KRISHNA BUILD TECH VS. ADORE PROPBUILD LLP (LLPIN: AAW-3719)	Rule 11 of NCLT, 2016	7/8/2026	no of objections: - 1. as per the compliance order the cost was filed within 3 days 2. kindly attach latest order 3. proof of service missing
449	7/3/2026	0710102039582026(No.of Docs 1)	0710102039582026/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/13(ND)2026	VIMAL KUMAR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	no of objections: - 1. as per the compliance order the reply was to be filed within two weeks
450	7/2/2026	0710102039832024(No.of Docs 1)	0710102039832024/3	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/23(ND)2024	PRADEEP KUMAR RAY	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	1.as per the compliance order the affidavit was to be filed with in one week
451	7/3/2026	0710102006542026(No.of Docs 2)	0710102006542026/7	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/4(ND)2026	MOULDCRAFT (INDIA) PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/8/2026	no of objections: - 1. kindly file in IA section
452	7/4/2026	0710102019972026(No.of Docs 1)	0710102019972026/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/115(ND)2026	RAJEEV KUMAR JAIN VS. GOMUKH GANGA PRIVATE LIMITED	Rule 32	7/8/2026	no of objections: - 1. bookmarking with numbering is missing in pdf 2. OCR missing 3. page no-7 not clear 4. kindly attach compliance order
453	7/2/2026	0710102040872026(No.of Docs 3)	0710102040872026/1	INTERLOCUTORY APPLICATION (I.B.C)/2344(ND)2026	CONSORTIUM OF MS AKB VENTURES PRIVATE LIMITED VS. NARENDER KUMAR SHARMA	Rule 11 of NCLT, 2016	7/8/2026	1.as per the compliance order the reply was to be filed with in one week. Kindly also attach latest order. 2.Kindly remove double pagination
454	7/2/2026	0710102041952026(No.of Docs 2)	0710102041952026/2	INTERVENTION PETITION (IBC)/38(ND)2026	ARBIND KUMAR MISHRA VSANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	Section 60(5)	7/8/2026	1.kindly attach latest order in pdf 2.need every pages sign and true copy in pdf
455	7/4/2026	0710102070432021(No.of Docs 3)	0710102070432021/3	INTERLOCATORY APPLICATION(COMPANIES ACT)/38(ND)2021	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD	Rule 11 of NCLT	7/8/2026	1. OCR missed on pages are 19 to 49, 54 to 152, 159 to 232 and 234 to 240 in PDF.

456	7/4/2026	0710102048842026(No.of Docs 1)	0710102048842026/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/259(ND)2026	SHALENDRA KUMAR GUPTA VS. BCH ELECTRIC LIMITED	Rule 11 of NCLT	7/8/2026	1.compliance order missed in pdf
457	7/4/2026	0710102047272026(No.of Docs 1)	0710102047272026/1	INTERLOCUTORY APPLICATION (I.B.C)/2665(ND)2026	DEEPAK VIG VS. MR AVDHESH MITTAL	Sec 60(5)	7/8/2026	1.bookmarking with pagination mandatory 2.need all pages signed in pdf 3.compliance order missed in pdf
458	7/3/2026	0710102047322026(No.of Docs 1)	0710102047322026/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/247(ND)2026	PRADEEP MEHRA VS. BCH ELECTRIC LIMITED	Rule 11 of NCLT	7/8/2026	1.compliance order missed in pdf
459	6/17/2026	0710102029712023(No.of Docs 2)	0710102029712023/5	CA(A) MERGER AND AMALGAMATION(COMPANIES ACT)/23(ND)2023	APOLLO BREWERIES PVT LTD VS. CIRCLE TRADE OVERSEAS PRIVATE LIMITED	Sub-section (l) of section 230	7/8/2026	1. only one page uploaded in pdf, kindly upload full pdf with format.
460	7/5/2026	0710102042812026(No.of Docs 2)	0710102042812026/1	INTERLOCUTORY APPLICATION (I.B.C)/2379(ND)2026	PANKAJ GUPTA VS. SPAZE TOWERS PRIVATE LIMITED	Section 60(5)/Rule 11	7/8/2026	The reply was to be filed within one week of receipt of notice. Kindly inform the date of receipt of notice. Further kindly also attach order dated 06.06.2026
461	7/6/2026	0710102109432025(No.of Docs 2)	0710102109432025/13	INTERLOCUTORY APPLICATION (I.B.C)/6132(ND)2025	IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS	Sec. 45 (1),Sec 49(2)	7/8/2026	1.compliance order missed in pdf 2.kindly attach latest order in pdf
462	7/3/2026	0710102039652026(No.of Docs 1)	0710102039652026/1	INTERLOCUTORY APPLICATION(IBC)(LIQ.)/17(ND)2026	VIMAL KUMAR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	7/8/2026	Please be informed that the copy of the Order dated 08.06.2026 was uploaded on 11.06.2026. However, there is still a delay in filing the affidavit, reckoned from the date of uploading of the order.
463	7/15/2026	0710102001532025(No.of Docs 2)	0710102001532025/4	INTERLOCUTORY APPLICATION(IBC)(PLAN)/12(ND)2025	SANJAY MEHRA	Sec 30	7/7/2026	**No. of Objections:** 1. As per the Compliance Order, the chart was required to be filed within one week. Kindly clarify the delay and comply accordingly.
464	7/9/2026	0710102412082017(No.of Docs 3)	0710102412082017/19	COMPANY PETITION IB (IBC)/597(PB)2017	ORIENTAL BANK OF COMMERCE VS SONEAR INDUSTRIES LIMITED	IBC under Sec 7	7/7/2026	The payment receipt is dated 11.12.2025, whereas the Compliance Order is dated 04.05.2026. As per the Compliance Order, the costs were required to be paid within one week from the date of the order. However, the payment receipt submitted is dated 11.12.2025, which is approximately five months prior to the date of the Compliance Order. Kindly clarify the discrepancy and submit the appropriate payment receipt.
465	7/6/2026	0710102019842026(No.of Docs 2)	0710102019842026/2	COMPANY APPLICATION(COMPANIES ACT)/77(ND)2026	MR. B.N MEHTA VS. PGT COMPONENTS LIMITED	Rule 11 of NCLT	7/7/2026	No. of Objections: Page Nos. 55 and 63 are not clear. Kindly upload clear and legible copies of these pages.
466	7/9/2026	0710102023992026(No.of Docs 3)	0710102023992026/2	COMPANY PETITION IB (IBC)/174(ND)2026	AVA MERCHANDISING SOLUTIONS PRIVATE LIMITED	IBC Under Sec 10	7/7/2026	no of objections: - 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly file an Interlocutory Application (IA) seeking condonation of delay. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure.
467	6/30/2026	0710102079322025(No.of Docs 2)	0710102079322025/2	INTERVENTION PETITION (IBC)/62(PB)2025	OCL IRON & STEELS LIMITED VS. ANIL KOHLI LIQUIDATOR MOSER BAER INDIA LIMITED	Sec 60(5)	7/7/2026	1.kindly attach compliance order and latest order in pdf
468	7/5/2026	0710102036432026(No.of Docs 2)	0710102036432026/1	INTERLOCUTORY APPLICATION (I.B.C)/1999(ND)2026	HARSH KUMAR ARORA RP OF WIANXX IMPEX PVT LTD	Sec 60(5)	7/7/2026	no of objections: - 1. kindly attach latest order 2. OCR is required in the entire pdf

469	4/27/2026	0710102033782026(No.of Docs 0)	0710102033782026/1	COMPANY APPEAL(COMPANIES ACT)/54(ND)2026	HI TECH THREADS INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT DELHI	Sec 252 (3)	7/7/2026	Kindly file the application as an IA
470	7/15/2026	0710102112232025(No.of Docs 4)	0710102112232025/2	COMPANY APPLICATION(COMPANIES ACT)/2(ND)2026	JYOTI KATARIA VS. EKAGA INFRASTRUCTURE LLP	Application under any other provisions	7/7/2026	1. OCR missed in Page no 62 to 64,66, 68 to 70.
471	7/3/2026	0710102016512026(No.of Docs 2)	0710102016512026/1	COMPANY PETITION IB (IBC)/125(ND)2026	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. AMIT BHARANA	Section 95(1)	7/7/2026	no of objections: - 1. as per the compliance order the reply was to be filed within two weeks from notice. Kindly inform the date of receipt of notice. 2. numbering is missing in bookmarking
472	7/15/2026	0710102023462023(No.of Docs 2)	0710102023462023/7	COMPANY PETITION IB (IBC)/288(ND)2023	INTEC CAPITAL LIMITED VS. JANHAVI DUGGAL	Section 95(1)	7/7/2026	**No. of Objections:** 1. Kindly ensure that the PDF is properly bookmarked with correct pagination.
473	6/26/2026	0710102026792024(No.of Docs 6)	0710102026792024/4	INTERLOCUTORY APPLICATION (I.B.C)/1902(ND)2024	AJIT GYANCHAND JAIN VSCOMMITTEE OF CREDITORS OF MABSOOT BUILDHOMES INDIA PRIVATE LIMITED PHOENIX ARC PRIVATE LIMITED TRUSTEE OF PHOENIX TRUST FY 24-5	Sec 60(5)	7/7/2026	no of objections: - 1. kindly file in IA section
474	7/6/2026	0710102009652022(No.of Docs 2)	0710102009652022/18	COMPANY PETITION IB (IBC)/143(ND)2022	ORBIS TRUSTEESHIP SERVICES PRIVATELIMITED VS. NOBAL BUILDTECH PRIVATE LIMITED	IBC under Sec 7	7/7/2026	no of objections: - 1. kindly file the document as IA
475	7/2/2026	0710102083302024(No.of Docs 1)	0710102083302024/6	RESTORATION APPLICATION (IBC)/116(ND)2024	PARVEEN SOOD	Rule 11 of NCLT, 2016	7/6/2026	1.compliance order missed in pdf 2.need every pages sign and true copy in annexure
476	5/26/2026	0710102058112025(No.of Docs 1)	0710102058112025/3	INTERLOCUTORY APPLICATION (I.B.C)/3655(ND)2025	RAM KUMAR ADMINISTRATOR OF A VIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSUTKARSH SMALL FINANCE BANK LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/6/2026	1.as per the compliance order the affidavit was to be filed with in three days .kindly attach latest order in pdf
477	7/6/2026	0710102065202021(No.of Docs 2)	0710102065202021/7	COMPANY PETITION IB (IBC)/556(ND)2021	ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED VS. S T G SOFTEK PRIVATE LIMITED	IBC under Sec 7	7/6/2026	The following pages have incorrect alignment: Pages 22, 28, 38, 40, and 43. The compliance order is missing from the PDF.
478	7/2/2026	0710102073022025(No.of Docs 2)	0710102073022025/5	INTERLOCUTORY APPLICATION (I.B.C)/4978(ND)2025	MR. DINKAR VENKATASUBRAMANIAN VS. HAVEUS AEROTECH INDIA PRIVATE LIMITED	Application under any other provisions-IBC,Sec 60(5)	7/6/2026	1.compliance order missed in pdf
479	7/2/2026	0710102098472025(No.of Docs 2)	0710102098472025/1	COMPANY APPLICATION(COMPANIES ACT)/264(ND)2025	PREETI AGGARWAL VS. JETAIR PRIVATE LIMITED AND OTHERS	Sec. 242(4)	7/6/2026	1.compliance order missed in pdf 2.Rs 3 court fee missed on vakalatanama
480	7/6/2026	0710102097902025(No.of Docs 1)	0710102097902025/10	COMPANY PETITION (COMPANIES ACT)/183(ND)2025	SEEMA BANSAL VS. JAGSON INTERNATIONAL LIMITED	Sec. 213,Section 166	7/6/2026	1.bookmarking with pagination mandatory 2.compliance order missed in pdf
481	7/4/2026	0710102097902025(No.of Docs 2)	0710102097902025/8	COMPANY PETITION (COMPANIES ACT)/183(ND)2025	SEEMA BANSAL VS. JAGSON INTERNATIONAL LIMITED	Sec. 213,Section 166	7/6/2026	T1. he Compliance Order is missing from the PDF. Kindly attach it. 2.The counsel's signature is missing from the PDF. Kindly ensure the PDF is duly signed. 3.Bookmarking with proper pagination is mandatory.
482	7/4/2026	0710102097902025(No.of Docs 2)	0710102097902025/9	COMPANY PETITION (COMPANIES ACT)/183(ND)2025	SEEMA BANSAL VS. JAGSON INTERNATIONAL LIMITED	Sec. 213,Section 166	7/6/2026	1.counsel signature missed in index 2.bookmarking with pagination mandatory
483	7/2/2026	0710102098862025(No.of Docs 2)	0710102098862025/5	COMPANY PETITION (COMPANIES ACT)/185(PB)2025	GEEAAR INFRA PRIVATE LIMITED VS. VARDHMAN REALTECH PRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4)	7/6/2026	No of Objections 1. As per the compliance order, the reply was required to be filed within one week. 2.Pages 66 to 73 are unclear. Kindly provide clear scanned copies. 3.Pages 80 and 81 are in Hindi. Kindly provide English translated copy of the said pages. 4.The ₹25 welfare ticket is missing on the Vakalatnama. Kindly affix the welfare ticket.

484	5/20/2026	0710102032252026(No.of Docs 5)	0710102032252026/2	COMPANY PETITION (COMPANIES ACT)/66(ND)2026	PARAMJIT SINGH SETHI VS. SINGH SPRINGS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/6/2026	Kindly file the application for condonation of delay as an IA. while filing the IA, kindly annex the reply as Annexure.
485	7/2/2026	0710102111872025(No.of Docs 4)	0710102111872025/9	INTERLOCUTORY APPLICATION (I.B.C)/552(ND)2026	RAJESH RAMNANI VSKARAN BHATIYA	Section 19(2) / Regulation 30	7/6/2026	Kindly attach Compliance order and latest order if any of NCLT
486	7/2/2026	0710102074382025(No.of Docs 1)	0710102074382025/1	INTERLOCATORY APPLICATION(COMPANIES ACT)/290(ND)2025	PIYUSH MEHARIA VS. GALLANTT ISPAT LIMITED (FORMERLY KNOWN AS GALLANTT METAL LIMITED)	Application under any other provisions	7/6/2026	1.as per the compliance order the affidavit was to be filed a week before 02.07.2026 2.kindly attach latest order in pdf
487	5/15/2026	0710102091442021(No.of Docs 2)	0710102091442021/5	INTERLOCUTORY APPLICATION (I.B.C)/5935(PB)2021	AJIT GYANCHAND JAIN VSSATISH SAHIJPAL	Application under any other provisions- IBC	7/5/2026	1.compliance order missed in pdf
488	5/26/2026	0710102058162025(No.of Docs 1)	0710102058162025/1	INTERLOCUTORY APPLICATION (I.B.C)/3606(ND)2025	RAM KUMAR ADMINISTRATOR OF A VIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSINDIAN BANK LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5) ,66/Regulation 35A	7/5/2026	1.as per the compliance order the affidavit was to be filed with in three days
489	7/1/2026	0710102108552024(No.of Docs 1)	0710102108552024/4	COMPANY PETITION IB (IBC)/102(ND)2025	NANDLAL KISHANDAS POKHARNA VS. HINDUSTAN BREWERIES & BOTTLING PVT LTD	IBC Under Sec 9	7/3/2026	1.date missing in vakalatnama
490	7/1/2026	0710102024062026(No.of Docs 1)	0710102024062026/2	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/3/2026	no of objections: - 1. kindly attach compliance order
491	7/1/2026	0710102039492026(No.of Docs 1)	0710102039492026/1	INTERLOCUTORY APPLICATION (I.B.C)/2174(ND)2026	MR RAJNEESH KUMAR AGGARWAL LIQUIDATOR FOR DIVYAM DEVELOPERS PRIVATE LIMITED VS. STATE TAX DEPARTMENT	Sec 60(5)	7/3/2026	no of objections: - 1. as per the compliance order the affidavit was to be filed within 3 days 2. kindly attach latest order (kindly write the note in index regarding latest order) 3. pagination is mismatch in pdf and index
492	7/1/2026	0710102035532026(No.of Docs 2)	0710102035532026/2	INTERLOCUTORY APPLICATION (I.B.C)/1931(ND)2026	AUTHUM INVESTMENT AND INFRASTRUCTURE LIMITED VS. MOHANBIR HI TECH BUILD PRIVATE LIMITED	Section 12(2)	7/3/2026	no of objections: - 1. as per the compliance order the clarification was to be filed within 3 days 2. kindly attach latest order
493	7/1/2026	0710102033302026(No.of Docs 2)	0710102033302026/4	INTERLOCUTORY APPLICATION (I.B.C)/1833(ND)2026	RABINDRA KUMAR MINTRI VS. CONSORTIUM OF MR SUNIL KUMAR JAIN AND MR APOORV JAIN	Sec 60(5)	7/3/2026	no of objections: - 1. kindly attach compliance order 2. true copy and sign missed in annexure pages
494	7/1/2026	0710102032262023(No.of Docs 2)	0710102032262023/10	COMPANY PETITION IB (IBC)/314(PB)2023	TEIL PROJECTS LIMITED VS. REGISTRAR OF COMPANIES DELHI & HARYANA	IBC Section 59	7/3/2026	Kindly correct the compliance order date in the Index. Further as per order dated 11.06.2026 the affidavit was to be filed within 2 weeks
495	7/1/2026	0710102031312026(No.of Docs 2)	0710102031312026/1	INTERLOCUTORY APPLICATION (I.B.C)/1736(ND)2026	GOEL AGRICO FOODS PRIVATE LIMITED VS. UTTAR HARYANA BIJLI VITRAN NIGAM LIMITED	Sec 60(5)	7/3/2026	no of objections: - 1. bookmarking with numbering is missing in pdf 2. pagination is missing in index 3. kindly attach compliance order
496	6/28/2026	0710102009262026(No.of Docs 3)	0710102009262026/2	COMPANY PETITION IB (IBC)/62(ND)2026	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	IBC Under Sec 9	7/3/2026	1.compliance order missed in pdf 2.kindly attach latest order in pdf 3.this pdf pagination is wrong
497	7/1/2026	0710102098862025(No.of Docs 1)	0710102098862025/4	COMPANY PETITION (COMPANIES ACT)/185(PB)2025	GEEAAR INFRA PRIVATE LIMITED VS. VARDHMAN REALTECH PRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4)	7/3/2026	1.welfare ticket 25rs missed in vakalatnama 2. As per the compliance order dated 26.02.2026, the reply was to be filed within one week. Kindly also attach latest order.
498	7/3/2026	0710102065622025(No.of Docs 1)	0710102065622025/4	CONTEMPT PETITION (IBC)/36(ND)2025	SHAILESH CHANDRA OJHA VSMOHAN LAL	Rule 11 of NCLT, 2016	7/3/2026	No. of Objections: That the date is missing in the index and needs to be incorporated. 2.That the latest order is not attached and may kindly be placed on record. 3.That as per the compliance order, the affidavit was required to be filed within one week, which needs to be complied with.
499	7/1/2026	0710102035112026(No.of Docs 1)	0710102035112026/1	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/29(ND)2026	KANCHENJUNGA SERVICES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/3/2026	1.Kindly upload clear Index with single pagination.

500	7/1/2026	0710102037332026(No.of Docs 8)	0710102037332026/1	INTERLOCUTORY APPLICATION (I.B.C)/2160(ND)2026	CLOUD APARTMENT OWNERS HOME BUYERS ASSOCIATION VS. MOHIT GOYAL	Sec 60(5)	7/3/2026	Issues Identified in the PDF: 1.Pages 561–566, 605, 606, and 633 are in Hindi and need to be translated with English copies, 2.The alignment is incorrect on pages 774, 1049, and 1050. Please correct the formatting and alignment. 3.Every page in the Annexure must be signed and marked as "True Copy." 4.The Compliance Order and the latest order are missing from the PDF. Please include both documents.
501	7/1/2026	0710102039072025(No.of Docs 2)	0710102039072025/9	COMPANY PETITION IB (IBC)/290(ND)2025	CATALYST TRUSTEESHIP LIMITED VS. PARSVNATH ESTATE DEVELOPERS PRIVATE LIMITED	IBC under Sec 7	7/3/2026	no of objections: - 1. bookmarking with numbering is missing in pdf 2. OCR missing
502	7/1/2026	0710102032262023(No.of Docs 2)	0710102032262023/9	COMPANY PETITION IB (IBC)/314(PB)2023	TEIL PROJECTS LIMITED VS. REGISTRAR OF COMPANIES DELHI & HARYANA	IBC Section 59	7/3/2026	Vide order dated 11.06.2026 The Bench directed to the Applicant as well as NoC to take requisite steps as per directions passed in the order dated 08.05.2026 and file an appropriate affidavit providing complete and comprehensive details in compliance of order dated 08.05.2026 within two week. The order was uploaded on 12.06.2026 and accordingly the affidavit was to be filed within 2 weeks. 2. Also correct the date of compliance order in the Index.
503	7/1/2026	0710102098862025(No.of Docs 2)	0710102098862025/3	COMPANY PETITION (COMPANIES ACT)/185(PB)2025	GEEAAR INFRA PRIVATE LIMITED VS. VARDHMAN REALTECH PRIVATE LIMITED	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4)	7/3/2026	No of Objections 1. Pages 66 to 73, 82 are not clear and need to be replaced with readable copies. 2.Pages 80 and 81 are in Hindi. Kindly provide English translations, if required. 3.As per the Compliance Order, the reply was required to be filed within one week. 4.Kindly attach the latest order in the PDF.
504	7/4/2026	0710102111872025(No.of Docs 3)	0710102111872025/8	INTERLOCUTORY APPLICATION (I.B.C)/552(ND)2026	RAJESH RAMNANI VSKARAN BHATIYA	Section 19(2) / Regulation 30	7/2/2026	no of objections: - 1. kindly attach latest order 2. as per the compliance order the reply was to be filed within 1 week
505	6/30/2026	0710102038102026(No.of Docs 1)	0710102038102026/1	COMPANY PETITION (COMPANIES ACT)/103(ND)2026	AMIT DHINGRA VS. PG CABS INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	no of objections: - 1. kindly attach compliance order
506	6/2/2026	0710102035732026(No.of Docs 4)	0710102035732026/2	COMPANY PETITION IB (IBC)/228(ND)2026	ELITE DESIGN PRIVATE LIMITED VS. COLORBAR COSMETICS PRIVATE LIMITED	IBC Under Sec 9	7/2/2026	1. OCR required on every page of pdf. 2. page no 30,34,42,68,75,144,150,160,181,184,201 to 203, 207, are not readable. 3. Kindly attach compliance order.
507	7/2/2026	0710102083182025(No.of Docs 2)	0710102083182025/3	COMPANY PETITION IB (IBC)/568(ND)2025	IA WEALTH PRIVATE LIMITED VS. ECHO BUILDTECH LIMITED	IBC Under Sec 9	7/2/2026	no of objections: - 1. numbering with bookmarking is missing in pdf 2. as per the compliance order the affidavit of service was to be filed within one week
508	7/1/2026	0710102046602026(No.of Docs 1)	0710102046602026/1	INTERLOCUTORY APPLICATION (I.B.C)/2652(ND)2026	GAURAV KATIYAR RESOLUTION PROFESSIONAL VS. CFM ASSET RECONSTRUCTION PRIVATE LIMITED	Sec 60(5)	7/2/2026	1.compliance order missed in pdf
509	6/30/2026	0710102046642026(No.of Docs 2)	0710102046642026/3	INTERLOCUTORY APPLICATION (I.B.C)/2640(ND)2026	VIJAY KUMAR CHOUDHARY VS. MR KAMAL KUMAR JADWANI RESOLUTION PROFESSIONAL OF EDUCOMP SOLUTIONS LIMITED	Sec 60(5)	7/2/2026	no of objections: - 1. as per the compliance order the reply was to be filed within one week 2. vakalatnama missing
510	7/2/2026	0710102047332026(No.of Docs 2)	0710102047332026/2	INTERLOCUTORY APPLICATION (I.B.C)/2675(ND)2026	MANGLAM MULTIPLEX PRIVATE LIMITED VS. GAURAV KATIYAR	Section 60(5)	7/2/2026	1.vakalatanama copy missed in pdf.If the vakaltnama is on record kindly mention the same in the Index
511	7/9/2026	0710102078792025(No.of Docs 3)	0710102078792025/7	INTERLOCUTORY APPLICATION (I.B.C)/4893(ND)2025	RAM KUMAR VS. MS. KAJAL ILMI	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/2/2026	no of objections :- 1. need every page sign in reply 2. page no-66 cut page 3. true copy and sign missed in annexure pages 4. kindly attach latest order
512	7/1/2026	0710102024062026(No.of Docs 1)	0710102024062026/7	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/2/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within one week
513	7/1/2026	0710102078792025(No.of Docs 2)	0710102078792025/8	INTERLOCUTORY APPLICATION (I.B.C)/4893(ND)2025	RAM KUMAR VS. MS. KAJAL ILMI	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/2/2026	no of objections: - 1. numbering is missing in bookmarking in pdf 2. need every page sign in reply 3. page no-80 cut page 4. true copy and sign missed in annexure pages 5. kindly attach latest order

514	6/30/2026	0710102007812026(No.of Docs 2)	0710102007812026/2	INTERLOCUTORY APPLICATION (I.B.C)/415(ND)2026	RAMCHANDRAN SUBRAMANIAN LIAUIDATOR TECPRO SYSTEM LIMITED VS. NTPC LTD	Sec 60(5)	7/2/2026	no of objections: - 1. kindly attach compliance order
515	6/30/2026	0710102049222025(No.of Docs 2)	0710102049222025/10	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf
516	6/30/2026	0710102049222025(No.of Docs 2)	0710102049222025/6	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf
517	6/30/2026	0710102049222025(No.of Docs 2)	0710102049222025/7	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf 2.counsel details sign in index 3.vakalatanama copy missed in pdf
518	6/30/2026	0710102017832026(No.of Docs 2)	0710102017832026/2	RESTORATION APPLICATION (IBC)/19(ND)2026	EXPORT CREDIT BANK OF TURKEY VSDHIR GLOBAL INDUSTRIES PRIVATE LIMITED	Rule 11 of NCLT, 2016	7/2/2026	no of objections: - 1. kindly attach compliance order 2. OCR missing
519	6/30/2026	0710102064232025(No.of Docs 2)	0710102064232025/2	COMPANY PETITION (COMPANIES ACT)/124(ND)2025	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf
520	6/30/2026	0710102064232025(No.of Docs 2)	0710102064232025/3	COMPANY PETITION (COMPANIES ACT)/124(ND)2025	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.counsel details sign missed in index 2.vakalatanama copy missed in pdf 3.compliance missed in pdf
521	6/30/2026	0710102064232025(No.of Docs 2)	0710102064232025/4	COMPANY PETITION (COMPANIES ACT)/124(ND)2025	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf
522	6/30/2026	0710102049222025(No.of Docs 2)	0710102049222025/9	COMPANY PETITION (COMPANIES ACT)/96(ND)2025	BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	7/2/2026	1.compliance order missed in pdf
523	6/30/2026	0710102025872026(No.of Docs 2)	0710102025872026/2	INTERLOCATORY APPLICATION(COMPANIES ACT)/152(ND)2026	REKHHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 242(4)	7/2/2026	no of objections:- 1. incomplete file 2. kindly attach compliance order
524	7/1/2026	0710102024062026(No.of Docs 1)	0710102024062026/4	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/1/2026	no of objections: - 1. kindly attach compliance order
525	6/11/2026	0710102092722025(No.of Docs 1)	0710102092722025/1	COMPANY PETITION IB (IBC)/28(ND)2026	ONLINE24X7 INDIA PRIVATE LIMITED VS. SOFTWAREONE INDIA PRIVATE LIMITED	IBC Under Sec 9	7/1/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within 1 week. Please take approval of the Registrar before giving undertaking
526	1/1/2026	0710102000022026(No.of Docs 0)	0710102000022026/6	COMPANY PETITION IB (IBC)/69(ND)2026	MR. RAJEEV SHARMA VS. GAYATRI HOSPITALITY AND REALCON LIMITED	IBC under Sec 7	7/1/2026	no of objections: - 1. Kindly remove blank page 2. Kindly mention the page no on the translated copies.
527	6/29/2026	0710102108182025(No.of Docs 2)	0710102108182025/4	RESTORATION APPLICATION (COMPANIES ACT)/65(ND)2025	FABERT AGENCIES PRIVATE LIMITED	Rule 11 of NCLT	7/1/2026	1.as per the compliance order the affidavit was to be filed with in one week. Kindly also attach latest order
528	6/29/2026	0710102006542026(No.of Docs 3)	0710102006542026/6	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/4(ND)2026	MOULDCRAFT (INDIA) PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/1/2026	no of objections: - 1. true copy and sign need every page of annexure 2. kindly attach compliance order
529	6/29/2026	0710102091432022(No.of Docs 2)	0710102091432022/9	COMPANY PETITION IB (IBC)/8(PB)2023	IDBI BANK LIMITED VS. SATYA NARAIN AGARWAL	Section 95(1)	7/1/2026	1.bookmarking mandatory
530	6/29/2026	0710102091422022(No.of Docs 2)	0710102091422022/9	COMPANY PETITION IB (IBC)/879(PB)2022	IDBI BANK LIMITED VS. SANJIV AGARWAL	Section 95(1)	7/1/2026	1.bookmarking with pagination is mandatory. Further as per the compliance order the WS was to be filed within 3 days.
531	6/29/2026	0710102091232022(No.of Docs 2)	0710102091232022/9	COMPANY PETITION IB (IBC)/878(PB)2022	IDBI BANK LIMITED VS. SMT SANGEETA AGARWAL	Section 95(1)	7/1/2026	1.bookmarking with pagination is mandatory. Further as per the compliance order seen in records that the WS was to be filed within 3 days
532	6/29/2026	0710102027652021(No.of Docs 2)	0710102027652021/13	CP(AA) MERGER AND AMALGAMATION(COMPANIES ACT)/74(ND)2021	MANOJ PROPERTIES PRIVATE LIMITED	Sec. 230-232 - Second Motion	7/1/2026	no of objections: - 1. kindly attach latest order 2. as per the compliance order the reply was to be filed within two weeks
533	6/30/2026	0710102077702025(No.of Docs 1)	0710102077702025/5	COMPANY PETITION (COMPANIES ACT)/149(ND)2025	MRS. PREM LATA SUREKA VS. M/S MAURIA UDYOG LIMITED	Sec. 59,Sec. 241(1),Sec. 242(4),Section 447,Section 448	7/1/2026	no of objections: - 1. kindly file in application as an IA and not as additional document

534	6/29/2026	0710102012442026(No.of Docs 2)	0710102012442026/1	COMPANY PETITION IB (IBC)/90(ND)2026	LOYALTY PRIME INDIA PRIVATE LIMITED	IBC Section 59	7/1/2026	no of objections: - 1. index missing 2. numbering with bookmarking is missing 3. OCR missing 4. pagination is missing in pdf 5. kindly attach latest order 6. as per the compliance order the order was to be filed within 4 weeks 7. kindly attach affidavit 8. true copy and sign missed in annexure pages 9. proof of service required
535	7/1/2026	0710102024062026(No.of Docs 2)	0710102024062026/5	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/1/2026	1. Two different files are uploaded in one pdf, kindly file separately 2. As per the compliance order, the Proof of Service was to be filed within two weeks.
536	6/29/2026	0710102024062026(No.of Docs 1)	0710102024062026/1	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/1/2026	1.compliance order missed in pdf . Kindly file the affidavits separately.
537	12/11/2019	0710102103612019(No.of Docs 2)	0710102103612019/7	COMPANY PETITION IB (IBC)/2039(ND)2019	SURAKSHA ASSET RECONSTRUCTION LIMITED VS. M/S. NOIDA MEDICARE CENTRE LIMITED	IBC under Sec 7	7/1/2026	1.kindly file IA
538	6/29/2026	0710102044842025(No.of Docs 1)	0710102044842025/2	INTERLOCUTORY APPLICATION (I.B.C)/2553(PB)2025	AMIT AGARWAL VS. SHRI MAHADEV FOODS	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/1/2026	Kindly attach the Compliance order and latest order if any
539	6/29/2026	0710102044842025(No.of Docs 2)	0710102044842025/3	INTERLOCUTORY APPLICATION (I.B.C)/2553(PB)2025	AMIT AGARWAL VS. SHRI MAHADEV FOODS	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/1/2026	1.as per the compliance order the reply was to be filed with in one week. Kindly also attach latest order
540	6/29/2026	0710102044842025(No.of Docs 2)	0710102044842025/4	INTERLOCUTORY APPLICATION (I.B.C)/2553(PB)2025	AMIT AGARWAL VS. SHRI MAHADEV FOODS	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/1/2026	1.as per the compliance order the reply was to be filed with in one week
541	6/29/2026	0710102011232026(No.of Docs 2)	0710102011232026/11	INTERLOCUTORY APPLICATION (I.B.C)/759(PB)2026	ANIL KUMAR AGGARWAL (THROUGH SPV GOLDKEY PRIMELAND LLP) VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/1/2026	no of objections: - 1. kindly attach latest order
542	6/29/2026	0710102010932026(No.of Docs 2)	0710102010932026/7	INTERLOCUTORY APPLICATION (I.B.C)/687(PB)2026	ANIL KUMAR AGGARWAL (THROUGH SPV GOLDKEY PRIMELAND LLP) VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	Sec 60(5)	7/1/2026	no of objections: - 1. kindly attach latest order 2. in proof of service pdf pagination is wrong according your index.
543	7/1/2026	0710102024062026(No.of Docs 1)	0710102024062026/3	COMPANY APPEAL(COMPANIES ACT)/35(ND)2026	BENZAR ASSOCIATES PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	Sec 252 (3)	7/1/2026	no of objections: - 1. kindly attach compliance order
544	6/29/2026	0710102044782025(No.of Docs 2)	0710102044782025/3	INTERLOCUTORY APPLICATION (I.B.C)/2531(PB)2025	AMIT AGRAWAL VS. MR. SAMPAN KHURANA	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/1/2026	1.as per the compliance order the reply was to be filed with in one week
545	6/29/2026	0710102044782025(No.of Docs 1)	0710102044782025/2	INTERLOCUTORY APPLICATION (I.B.C)/2531(PB)2025	AMIT AGRAWAL VS. MR. SAMPAN KHURANA	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	7/1/2026	1.compliance order missed in pdf